

## C O N T E N T S

**Sixteenth Series, Vol.XVII, Eighth Session, 2016/1938 (Saka)  
No.1, Monday, April 25, 2016/Vaisakha 5, 1938 (Saka)**

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Shri Shailesh Kumar 834

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**ALPHABETICAL LIST OF MEMBERS OF SIXTEENTH LOK SABHA**

Adhikari, Shri Deepak (Dev) (Ghatal)  
Adhikari, Shri Sisir Kumar (Kanthi)  
Adhikari, Shri Suwendu (Tamluk)  
Adityanath, Yogi (Gorakhpur)  
Adsul, Shri Anandrao (Amravati)  
Advani, Shri L.K. (Gandhinagar)  
Agrawal, Shri Rajendra (Meerut)  
Ahir, Shri Hansraj Gangaram (Chandrapur)  
Ahlawat, Shrimati Santosh (Jhunjhunu)  
Ahluwalia, Shri S.S. (Darjeeling)  
Ahamed, Shri E. (Malappuram)  
Ahmed, Shri Sultan (Uluberia)  
Ajmal, Shri Badruddin (Dhubri)  
Ajmal, Shri Sirajuddin (Barpeta)  
Ali, Shri Idris (Basirhat)  
Amarappa , Shri Karadi Sanganna (Koppal)  
Ananthkumar, Shri (Bangalore South)  
Angadi, Shri Suresh C. (Belagavi)  
Antony, Shri Anto (Pathanamthitta)  
Anwar, Shri Tariq (Katihar)  
Arunmozhithevan, Shri A. (Cuddalore)  
Azad, Shri Kirti (Darbhanga)  
Babu, Dr. Ravindra (Amalapuram)  
Badal, Shrimati Harsimrat Kaur (Bhatinda)  
Baheria, Shri Subhash Chandra (Bhilwara)  
Baig, Shri Muzaffar Hussain (Baramulla)  
Bais, Shri Ramesh (Raipur)



Baite, Shri Thangso (Outer Manipur)  
Baker, Shri George (Nominated)  
Bakshi, Shri Subrata (Kolkata Dakshin)  
Bala, Shrimati Anju (Misrikh)  
Balyan, Dr. Sanjeev (Muzaffarnagar)  
Bandyopadhyay, Shri Sudip (Kolkata Uttar)  
Banerjee, Shri Abhishek (Diamond Harbour)  
Banerjee, Shri Kalyan (Sreerampur)  
Banerjee, Shri Prasun (Howrah)  
Bansode, Adv. Sharadkumar Maruti (Solapur)  
Barman, Shri Bijoy Chandra (Jalpaiguri)  
Barne, Shri Shrirang Appa (Maval)  
Basheer, Shri E. T. Mohammad (Ponnani)  
Bhabhor, Shri Jasvantsinh Sumanbhai (Dahod)  
Bhagat, Shri Bodh Singh (Balaghat)  
Bhagat, Shri Sudarshan (Lohardaga)  
Bhamre, Dr. Subhash Ramrao (Dhule)  
Bharathi Mohan, Shri R.K. (Mayiladuthurai)  
Bharti, Sushri Uma (Jhansi)  
Bhatt, Shrimati Ranjanben (Vadodara)  
Bhole, Shri Devendra Singh (Akbarpur)  
Bhonsale, Shri Chh. Udayanraje (Satara)  
Bhuria, Shri Kanti Lal (Ratlam)  
Bidhuri, Shri Ramesh (South Delhi)  
Biju, Shri P. K. (Alathur)  
Birla, Shri Om (Kota)  
Biswas, Shri Radheshyam (Karimganj)  
Bohra, Shri Ramcharan (Jaipur City)  
Bose, Prof. Sugata (Jadavpur)

Brahmpura, Shri Ranjit Singh (Khadoor Sahib)  
Chakravarty, Shrimati Bijoya (Guwahati)  
Chand, Shri Nihal (Ganganagar)  
Chandel, Kunwar Pushpendra Singh (Hamirpur)  
Chandrakasi, Shri M. (Chidambaram)  
Chandrappa, Shri B. N. (Chitradurga)  
Chandumajra, Shri Prem Singh (Anandpur Sahib)  
Chaudhary, Shri C. R. (Nagaur)  
Chaudhary, Shri Haribhai (Banaskantha)  
Chaudhary, Shri P.P. (Pali)  
Chaudhary, Shri Pankaj (Maharajganj)  
Chaudhary, Shri Ram Tahal (Ranchi)  
Chaudhary, Shri Santokh Singh (Jalandhar)  
Chaudhury, Shri Jitendra (Tripura East)  
Chauhan, Shri Devusinh (Kheda)  
Chauhan, Shri P. P. (Panchmahal)  
Chautala, Shri Dushyant (Hisar)  
Chavan, Shri Ashok Shankarrao (Nanded)  
Chavan, Shri Harishchandra (Dindori)  
Chavda, Shri Vinod Lakhmashi (Kachchh)  
Chhewang, Shri Thupstan (Ladakh)  
Chhotelal, Shri (Robertsganj)  
Chinnaiyan, Shri S. Selvakumara (Erode)  
Choubey, Shri Ashwini Kumar (Buxar)  
Choudhary, Col. Sonaram (Barmer)  
Choudhary, Shri Babulal (Fatehpur Sikri)  
Choudhary, Shri Birendra Kumar (Jhanjharpur)  
Chouhan, Shri Nandkumar Singh (Khandwa)  
Chowdhury, Shri A. H. Khan (Maldaha Dakshin)

Chowdhury, Shri Adhir Ranjan (Baharampur)  
Chudasama, Shri Rajeshbhai (Junagadh)  
Danve, Shri Raosaheb Patil (Jalna)  
Dastidar, Dr. Kakoli Ghosh (Barasat)  
Datta, Shri Sankar Prasad (Tripura West)  
Dattatreya, Shri Bandaru (Secunderabad)  
De(Nag), Dr. Ratna (Hooghly)  
Deka, Shri Ramen (Mangaldai)  
Deo, Shri Arka Keshari (Kalahandi)  
Deo, Shri Kalikesh N. Singh (Bolangir)  
Dev, Kumari Sushmita (Silchar)  
Devegowda, Shri H.D. (Hassan)  
Devi, Shrimati Rama (Sheohar)  
Devi, Shrimati Veena (Munger)  
Dharambir, Shri (Bhiwani-Mahendragarh)  
Dhotre, Shri Sanjay (Akola)  
Dhruvanarayana, Shri R. (Chamarajanagar)  
Dhurve, Shrimati Jyoti (Betul)  
Dohre, Shri Ashok Kumar (Etawah)  
Diwakar, Shri Rajesh Kumar (Hathras)  
Dubey, Shri Nishikant (Godda)  
Dubey, Shri Satish Chandra (Valmiki Nagar)  
Dwivedi, Shri Harishchandra alias Harish (Basti)  
Elumalai, Shri V. (Arani)  
Engti, Shri Biren Singh (Autonomous District)  
Ering, Shri Ninong (Arunachal East)  
Faizal, Mohammed (Lakshadweep)  
Fatepara, Shri Devjibhai G. (Surendranagar)  
Gaddigoudar, Shri P.C. (Bagalkot)

Gadkari, Shri Nitin (Nagpur)  
Gaikwad, Dr. Sunil Baliram (Latur)  
Gaikwad, Prof. Ravindra Vishwanath (Osmanabad)  
Galla, Shri Jayadev (Guntur)  
Gandhi, Shri Dharam Vira (Patiala)  
Gandhi, Shri Dilipkumar Mansukhlal (Ahmadnagar)  
Gandhi, Shri Feroze Varun (Sultanpur)  
Gandhi, Shri Rahul (Amethi)  
Gandhi, Shrimati Maneka Sanjay (Pilibhit)  
Gandhi, Shrimati Sonia (Raibareilly)  
Gangwar, Shri Santosh Kumar (Bareilly)  
Gautam, Shri Satish Kumar (Aligarh)  
Gavit, Dr. Heena Vijaykumar (Nandurbar)  
Gawali, Shrimati Bhavana Pundalikrao (Yavatmal-Washim)  
Geete, Shri Anant Gangaram (Raigad)  
Geetha, Shrimati Kothapalli (Araku)  
George, Adv. Joice (Idukki)  
Ghosh, Shrimati Arpita (Balurghat)  
Ghubaya, Shri Sher Singh (Ferozepur)  
Giluwa, Shri Laxman (Singhbhum)  
Girri, Shri Maheish (East Delhi)  
Godse, Shri Hemant Tukaram (Nashik)  
Gogoi, Shri Gaurav (Kaliabor)  
Gohain, Shri Rajen (Nowgong)  
Gopal, Dr. K. (Nagapattinam)  
Gopalakrishnan, Shri C. (Nilgiris)  
Gopalakrishnan, Shri R. (Madurai)  
Goud, Dr. Boora Narsaiah (Bhongir)  
Gowda, Shri D.V. Sadananda (Bangalore North)

Gowda, Shri S.P. Muddahanume (Tumkur)  
Gupta, Shri Shyama Charan (Allahabad)  
Gupta, Shri Sudheer (Mandsaur)  
Gurjar, Shri Krishanpal (Faridabad)  
Hansdah, Shri Ramchandra (Mayurbhanj)  
Hansdak, Shri Vijay Kumar (Rajmahal)  
Haque, Shri Mohd. Asrarul (Kishanganj)  
Hari, Shri G. (Arakkonam)  
Haribabu, Dr. Kambhampati (Visakhapatnam)  
Hay, Prof. Richard (Nominated)  
Hazra, Dr. Anupam (Bolpur)  
Hegde, Shri Anantkumar (Uttara Kannada)  
Hemamalini, Shrimati (Mathura)  
Hikaka, Shri Jhina (Koraput)  
Hooda, Shri Deepender Singh (Rohtak)  
Hukkeri, Shri Prakash B. (Chikkodi)  
Innocent, Shri (Chalakkudy)  
Jadhav, Shri Prataprao (Buldhana)  
Jadhav, Shri Sanjay Haribhau (Parbhani)  
Jaiswal, Dr. Sanjay (Paschim Champaran)  
Jardosh, Shrimati Darshana Vikram (Surat)  
Jat, Prof. Sanwar Lal (Ajmer)  
Jatua, Shri Choudhury Mohan (Mathurapur)  
Jaunapuria, Shri Sukhbir Singh (Tonk-Sawai Madhopur)  
Jayadevan, Shri C. N. (Thrissur)  
Jayavardhan, Dr. J. (Chennai South)  
Jena, Shri Rabindra Kumar (Balasore)  
Jigajinagi, Shri Ramesh (Bijapur)  
Joshi, Dr. Murli Manohar (Kanpur)

Joshi, Shri Chandra Prakash (Chittorgarh)  
Joshi, Shri Pralhad (Dharwad)  
Jyoti, Sadhvi Niranjana (Fatehpur)  
Kachhadia, Shri Naranbhai (Amreli)  
Kaiser, Choudhary Mehboob Ali (Khagaria)  
Kalvakuntla, Shrimati Kavitha (Nizamabad)  
Kamaraj, Dr. K. (Kallakurichi)  
Karandlaje, Kumari Shobha (Udupi Chikmagalur)  
Karra, Shri Tariq Hameed (Srinagar)  
Karunakaran, Shri P. (Kasargod)  
Kashyap, Shri Dinesh (Bastar)  
Kashyap, Shri Virender (Shimla)  
Kaswan, Shri Rahul (Churu)  
Kataria, Shri Rattan Lal (Ambala)  
Kateel, Shri Nalin Kumar (Dakshina Kannada)  
Katheria, Dr. Ramshankar (Agra)  
Kaushik, Shri Ramesh Chander (Sonapat)  
Khadse, Shrimati Rakshatai (Raver)  
Khaire, Shri Chandrakant (Aurangabad)  
Khalsa, Shri Harinder Singh (Fatehgarh Sahib)  
Khan, Shri Md. Badaruddoza (Murshidabad)  
Khan, Shri Saumitra (Bishanpur)  
Khanduri AVSM(Retd.), Maj. Gen. B.C. (Garhwal)  
Khanna, Shri Vinod (Gurdaspur)  
Kharge, Shri Mallikarjun (Gulbarga)  
Kher, Shrimati Kirron (Chandigarh)  
Khuba, Shri Bhagwanth (Bidar)  
Kinjarapu, Shri Ram Mohan Naidu (Srikakulam)  
Kishore, Shri Jugal (Jammu)

Kishore, Shri Kaushal (Mohanlalgañj)  
Kirtikar, Shri Gajanan (Mumbai North West)  
Koli, Shri Bahadur Singh (Bharatpur)  
Koshiyari, Shri Bhagat Singh (Nainital-U.S.N.)  
Kristappa, Shri N. (Hindupur)  
Kulaste, Shri Faggan Singh (Mandla)  
Kumar, Dr. Arun (Jahanabad)  
Kumar, Dr. Virendra (Tikamgarh)  
Kumar, Kunwar Sarvesh (Moradabad)  
Kumar, Shri Ashwini (Karnal)  
Kumar, Shri B. Vinod (Karimnagar)  
Kumar, Shri Dharmendra (Aonla)  
Kumar, Shri K. Ashok (Krishnagiri)  
Kumar, Shri Kaushalendra (Nalanda)  
Kumar, Shri P. (Tiruchirappalli)  
Kumar, Shri Santosh (Purnea)  
Kumar, Shri Shailesh (Bhagalpur)  
Kumar, Shri Shanta (Kangra)  
Kundariya, Shri Mohanbhai Kalyanjibhai (Rajkot)  
Kushawaha, Shri Ravinder (Salempur)  
Kushwaha, Shri Upendra (Karakat)  
Laguri, Shrimati Sakuntala (Keonjhar)  
Lakhanpal, Shri Raghav (Saharanpur)  
Lekhi, Shrimati Meenakashi (New Delhi)  
Lokhande, Shri Sadashiv (Shirdi)  
Maadam, Shrimati Poonamben (Jamnagar)  
Mahadik, Shri Dhananjay (Kolhapur)  
Mahajan, Shrimati Poonam (North Central Mumbai)  
Mahajan, Shrimati Sumitra (Indore)

Maharaj, Dr. Swami Sakshiji (Unnao)  
Mahato, Dr. Banshilal (Korba)  
Mahato, Dr. Mriganka (Purulia)  
Mahato, Shri Bidyut Baran (Jamshedpur)  
Mahtab, Shri Bhartruhari (Cuttack)  
Mahendran, Shri C. (Pollachi)  
Majhi, Shri Balbhadra (Nabarangpur)  
Malviya, Prof. Chintamani (Ujjain)  
Mandal, Dr. Tapas (Ranaghat)  
Mani, Shri Jose K. (Kottayam)  
Manjhi, Shri Hari (Gaya)  
Mann, Shri Bhagwant (Sangrur)  
Marabi, Shri Kamal Bhan Singh (Sarguja)  
Maragatham, Shrimati K. (Kancheepuram)  
Marutharajaa, Shri R. P. (Perambalur)  
Maurya, Shri Keshav Prasad (Phulpur)  
Meena, Shri Arjun Lal (Udaipur)  
Meena, Shri Harish (Dausa)  
Meghwal, Shri Arjun Ram (Bikaner)  
Meinya, Dr. Thokchom (Inner Manipur)  
Mishra, Shri Anoop (Morena)  
Mishra, Shri Bhairon Prasad (Banda)  
Mishra, Shri Daddan (Shrawasti)  
Mishra, Shri Janardan (Rewa)  
Mishra, Shri Kalraj (Deoria)  
Misra, Shri Pinaki (Puri)  
Modi, Shri Narendra (Varanasi)  
Mohan, Shri M. Murli (Rajahmundry)  
Mohan, Shri P.C. (Bangalore Central)



Mohapatra, Dr. Sidhant (Berhampur)  
Moily, Shri M. Veerappa (Chikkaballapur)  
Mondal, Shri Sunil Kumar (Bardhaman Purba)  
Mondal, Shrimati Pratima (Jayanagar)  
Mufti, Ms. Mehbooba (Anantnag)  
Mukherjee, Shri Abhijit (Jangipur)  
Munda, Shri Karia (Khunti)  
Munde, Dr. Pritam Gopinath (Beed)  
Muniyappa, Shri K.H. (Kolar)  
Nagar, Shri Rodmal (Rajgarh)  
Nagarajan, Shri P. (Coimbatore)  
Nagesh, Shri Godam (Adilabad)  
Naik, Prof. A.S.R. (Mahabubabad)  
Naik, Shri B.V. (Raichur)  
Naik, Shri Shripad Yesso (North Goa)  
Narasimham, Shri Thota (Kakinada)  
Nath, Shri Chand (Alwar)  
Nath, Shri Kamal (Chhindwara)  
Natterjee, Shri J.J.T. (Thoothukudi)  
Nete, Shri Ashok Mahadeorao (Gadchiroli-chimur)  
Ninama, Shri Manshankar (Banswara)  
Nishad, Shri Ajay (Muzaffarpur)  
Nishad, Shri Ram Charitra (Machhlishahar)  
Nishank, Dr. Ramesh Pokhriyal (Haridwar)  
Noor, Shrimati Mausam (Maldaha)  
Oram, Shri Jual (Sundargarh)  
Owaisi, Shri Asaduddin (Hyderabad)  
Paatle, Shrimati Kamla (Janjgir-Champa)  
Pal, Shri Jagdambika (Domariyaganj)

Pala, Shri Vincent H. (Shillong)  
Panda, Shri Baijayant Jay (Kendrapara)  
Pandey, Dr. Mahendra Nath (Chandauli)  
Pandey, Shri Hari Om (Ambedkar Nagar)  
Pandey, Shri Rajesh (Kushinagar)  
Pandey, Shri Ravindra Kumar (Giridih)  
Panneerselvam, Shri V. (Salem)  
Paraste, Shri Dalpat Singh (Shahdol)  
Parasuraman, Shri K. (Thanjavur)  
Parthipan, Shri R. (Theni)  
Pasunoori, Shri Dayakar (Warangal)  
Paswan, Shri Chhedi (Sasaram)  
Paswan, Shri Chirag (Jamui)  
Paswan, Shri Kamlesh (Basgaon)  
Paswan, Shri Ram Chandra (Samastipur)  
Paswan, Shri Ramvilas (Hajipur)  
Patasani, Shri Prasanna Kumar (Bhubaneswar)  
Patel, Dr. K. C. (Valsad)  
Patel, Shri Devji M. (Jalore)  
Patel, Shri Dilip (Anand)  
Patel, Shri Lalubhai Babubhai (Daman & Diu)  
Patel, Shri Natubhai Gomanbhai (Dadra & Nagar Haveli)  
Patel, Shri Prahlad Singh (Damoh)  
Patel, Shri Subhash (Khargone)  
Patel, Shrimati Anupriya (Mirzapur)  
Patel, Shrimati Jayshreeben (Mahesana)  
Pathak, Shrimati Riti (Sidhi)  
Patil, Shri A.T. Nana (Jalgaon)  
Patil, Shri Bheemrao B. (Zaheerabad)

Patil, Shri C. R. (Navsari)  
Patil, Shri Kapil Moreshwar (Bhiwandi)  
Patil, Shri Sanjay Kaka (Sangli)  
Patole, Shri Nana (Bhandara-Gondia)  
Paul, Shri Tapas (Krishnanagar)  
Phule, Sadhvi Savitri Bai (Bahraich)  
Poddar, Shrimati Aparupa (Arambag)  
Prabakaran, Shri K. R. P. (Tirunelveli)  
Pradhan, Shri Nagendra Kumar (Sambalpur)  
Prasad, Dr. Bhagirath (Bhind)  
Pratap, Shri Krishan (Jaunpur)  
Premachandran, Shri N.K. (Kollam)  
Raajhaa, Shri A. Anwhar (Ramanathapuram)  
Radadiya, Shri Vithalbhai Hansrajbhai (Porbandar)  
Radhakrishnan, Shri Pon (Kanyakumari)  
Radhakrishnan, Shri R. (Puducherry)  
Radhakrishnan, Shri T. (Virudhunagar)  
Raghavan, Shri M.K. (Kozhikode)  
Rai, Shri Nityanand (Ujiarpur)  
Rai, Shri Prem Das (Sikkim)  
Raj, Dr. Udit (North West Delhi)  
Raj, Shrimati Krishna (Shahjahanpur)  
Rajbhar, Shri Harinarayan (Ghosi)  
Rajendran, Shri S. (Viluppuram)  
Rajesh, Shri M. B. (Palakkad)  
Rajoria, Dr. Manoj (Karauli-Dholpur)  
Rajput, Shri Mukesh (Farrukhabad)  
Raju, Shri Ashok Gajapathi (Vizianagaram)  
Raju, Shri C.S. Putta (Mandya)

Raju, Shri Gokaraju Ganga (Narsapuram)  
Ram, Shri Janak (Gopalganj)  
Ram, Shri Vishnu Dayal (Palamu)  
Ramachandran, Shri K. N. (Sriperumbudur)  
Ramachandran, Shri Mullappally (Vadakara)  
Ramadoss, Dr. Anbumani (Dharmapuri)  
Ranjan, Shri Rajesh (Madhepura)  
Ranjan, Shrimati Ranjeet (Supaul)  
Rao, Shri Konakalla Narayana (Machhilipatnam)  
Rao, Shri M. Venkateswara (Eluru)  
Rao (Avanthi), Shri Muthamsetti Srinivasa (Anakapalli)  
Rao, Shri Rayapati Sambasiva (Narasaraopet)  
Rathod, Shri D.S. (Sabarkantha)  
Rathore (Retd.), Col. Rajyavardhan (Jaipur Rural)  
Rathore, Shri Hariom Singh (Rajsamand)  
Rathwa, Shri Ramsinh (Chhota Udaipur)  
Raut, Shri Vinayak Bhaurao (Ratnagiri-Sindhudurg)  
Raval, Shri Paresh (Ahmedabad-East)  
Rawat, Shrimati Priyanka Singh (Barabanki)  
Ray, Shri Bishnu Pada (Andaman and Nicobar Islands)  
Ray, Shri Ravindra Kumar (Kodarma)  
Reddy, Shri A.P. Jithender (Mahabubnagar)  
Reddy, Shri Ch. Malla (Malkajgiri)  
Reddy, Shri Gutha Sukender (Nalgonda)  
Reddy, Shri J.C. Divakar (Anantapur)  
Reddy, Shri Konda Vishweshwar (Chevella)  
Reddy, Shri Kotha Prabhakar (Medak)  
Reddy, Shri Mekapati Raja Mohan (Nellore)  
Reddy, Shri P. Srinivasa (Khammam)

Reddy, Shri P.V. Midhun (Rajampet)  
Reddy, Shri S. P.Y. (Nandyal)  
Reddy, Shri Y. S. Avinash (Kadapa)  
Reddy, Shri Y. V. Subba (Ongole)  
Renuka, Shrimati Butta (Kurnool)  
Rijju, Shri Kiren (Arunachal West)  
Rio, Shri Neiphiu (Nagaland)  
Rori, Shri Charanjeet Singh (Sirsa)  
Roy, Prof. Saugata (Dum Dum)  
Roy, Shrimati Sandhya (Medinipur)  
Roy, Shrimati Satabdi (Birbhum)  
Ruala, Shri C.L. (Mizoram)  
Rudy, Shri Rajiv Pratap (Saran)  
Sahu, Shri Chandulal (Mahasamund)  
Sahu, Shri Lakhan Lal (Bilaspur)  
Sahu, Shri Tamradhwaj (Durg)  
Sai, Shri Vishnu Dev (Raigarh)  
Saini, Shri Rajkumar (Kurukshetra)  
Salim, Shri Mohammad (Raiganj)  
Samal, Dr. Kulmani (Jagatsinghpur)  
Sampla, Shri Vijay (Hoshiarpur)  
Sampath, Dr. A. (Attingal)  
Sanghamita, Dr. Mamta (Bardhaman Durgapur)  
Sanjar, Shri Alok (Bhopal)  
Saren, Dr. Uma (Jhargram)  
Sarmah, Shri Ram Prasad (Tezpur)  
Sarnia, Shri Naba Kumar (Kokrajhar)  
Sarswati, Shri Sumedhanand (Sikar)  
Satav, Shri Rajeev (Hingoli)

Sathyabama, Shrimati V. (Tiruppur)  
Satpathy, Shri Tathagata (Dhenkanal)  
Sawaikar, Adv. Narendra Keshav (South Goa)  
Sawant, Shri Arvind (Mumbai South)  
Scindia, Shri Jyotiraditya M. (Guna)  
Senguttuvan, Shri B. (Vellore)  
Senthilnathan, Shri P. R. (Sivaganga)  
Sethi, Shri Arjun Charan (Bhadrak)  
Shah, Shrimati Mala Rajyalakshmi (Tehri Garhwal)  
Shanavas, Shri M.I. (Wayanad)  
Shankarrao, Shri Mohite Patil Vijaysinh (Madha)  
Sharma, Dr. Mahesh (Gautam Buddha Nagar)  
Sharma, Shri Ram Kumar (Sitamarhi)  
Sharma, Shri Ram Swaroop (Mandi)  
Shekhawat, Shri Gajendra Singh (Jodhpur)  
Shetty, Shri Gopal (Mumbai North)  
Shetty, Shri Raju (Hatkanangle)  
Shewale, Shri Rahul (Mumbai South Central)  
Shinde, Dr. Shrikant Eknath (Kalyan)  
Shirole, Shri Anil (Pune)  
Shivajirao, Shri Adhalrao Patil (Shirur)  
Shyal, Dr. Bhartiben D. (Bhavnagar)  
Siddeshwara, Shri G. M. (Davangere)  
Sigriwal, Shri Janardan Singh (Maharajganj)  
Simha, Shri Pratap (Mysore)  
Singh, Capt. Amarinder (Amritsar)  
Singh, Dr. Bhola (Begusarai)  
Singh, Dr. Jitendra (Udhampur)  
Singh, Dr. Nepal (Rampur)

Singh, Dr. Prabhas Kumar (Bargarh)  
Singh, Dr. Satya Pal (Baghpat)  
Singh, Dr. Yashwant (Nagina)  
Singh (Retd), Gen. Vijay Kumar (Ghaziabad)  
Singh, Kunwar Bharatendra (Bijnor)  
Singh, Kunwar Haribansh (Pratapgarh)  
Singh, Prof. Sadhu (Faridkot)  
Singh, Rao Inderjit (Gurgaon)  
Singh, Shri Abhishek (Rajnandgaon)  
Singh, Shri Bharat (Ballia)  
Singh, Shri Bhola (Bulandshahr)  
Singh, Shri Brijbhushan Sharan (Kaiserganj)  
Singh, Shri Dushyant (Jhalawar-Baran)  
Singh, Shri Ganesh (Satna)  
Singh, Shri Giriraj (Nawada)  
Singh, Shri Hukum (Kairana)  
Singh, Shri Kirti Vardhan (Gonda)  
Singh, Shri Lallu (Faizabad)  
Singh, Shri Nagendra (Khajuraho)  
Singh, Shri Pashupati Nath (Dhanbad)  
Singh, Shri R. K. (Arrah)  
Singh, Shri Radha Mohan (East Champaran)  
Singh, Shri Rajnath (Lucknow)  
Singh (Raju Bhaiya), Shri Rajveer (Etah)  
Singh, Shri Rakesh (Jabalpur)  
Singh, Shri Rama Kishore (Vaishali)  
Singh, Shri Ravneet (Ludhiana)  
Singh, Shri Satyapal (Sambhal)  
Singh, Shri Sunil Kumar (Chatra)

Singh, Shri Sushil Kumar (Aurangabad)  
Singh, Shri Uday Pratap (Hoshangabad)  
Singh, Shri Virendra (Bhadohi)  
Singh, Shrimati Pratyusha Rajeshwari (Kandhamal)  
Sinha, Shri Jayant (Hazaribagh)  
Sinha, Shri Manoj (Ghazipur)  
Sinha, Shri Shatrughan (Patna Sahib)  
Sinha, Shrimati Renuka (Cooch Behar)  
Sivaprasad, Shri Naramalli (Chittoor)  
Solanki, Dr. Kirit P. (Ahmedabad)  
Somaiya, Dr. Kirit (Mumbai North East)  
Sonkar, Shri Vinod Kumar (Kaushambi)  
Sonker, Shrimati Neelam (Lalganj)  
Sonowal, Shri Sarbananda (Lakhimpur)  
Soren, Shri Shibu (Dumka)  
Srinivas, Shri Kesineni (Vijayawada)  
Sriram, Shri Malyadri (Bapatla)  
Sriramulu, Shri B. (Bellary)  
Sule, Shrimati Supriya (Baramati)  
Suman, Shri Balka (Peddapalli)  
Sundaram, Shri P. R. (Namakkal)  
Supriyo, Shri Babul (Asansol)  
Suresh, Shri D.K. (Bangalore Rural)  
Suresh, Shri Kodikunnil (Mavelikkara)  
Swain, Shri Ladu Kishore (Aska)  
Swaraj, Shrimati Sushma (Vidisha)  
Tadas, Shri Ramdas C. (Wardha)  
Tamta, Shri Ajay (Almora)  
Tanwar, Shri Kanwar Singh (Amroha)



Tarai, Shrimati Rita (Jajpur)  
Tasa, Shri Kamakhya Prasad (Jorhat)  
Teacher, Shrimati P.K. Shreemathi (Kannur)  
Teli, Shri Rameshwar (Dibrugarh)  
Teni, Shri Ajay Misra (Kheri)  
Thakur, Shri Anurag Singh (Hamirpur)  
Thakur, Shrimati Mamata (Vangaon)  
Thakur, Shrimati Savitri (Dhar)  
Thambidurai, Dr. M. (Karur)  
Tharoor, Dr. Shashi (Thiruvananthapuram)  
Thomas, Prof. K.V. (Ernakulam)  
Tirkey, Shri Dasrath (Alipurduars)  
Tiwari, Shri Manoj (North East Delhi)  
Tomar, Shri Narendra Singh (Gwalior)  
Tripathi, Shri Sharad (Sant Kabir Nagar)  
Trivedi, Shri Dinesh (Barrackpur)  
Tumane, Shri Krupal Balaji (Ramtek)  
Udasi, Shri Shivkumar (Haveri)  
Uddin, Shri Tasleem (Araria)  
Udhayakumar, Shri M. (Dindigul)  
Usendi, Shri Vikram (Kanker)  
Utawal, Shri Manohar (Devas)  
Vaghela, Shri L. K. (Patan)  
Vanaroja, Shrimati R. (Tiruvannamalai)  
Vardhan, Dr. Harsh (Chandni Chowk)  
Varma, Shrimati Dev (Bankura)  
Vasanthi, Shrimati M. (Tenkasi)  
Vasava, Shri Manshukhbhai Dhanjibhai (Bharuch)  
Vasava, Shri Parbhubhai Nagarbhai (Bardoli)

Velagapalli, Shri Varaprasad Rao (Tirupati)  
Venkatesh Babu, Shri T. G. (Chennai North)  
Venugopal, Dr. P. (Tiruvallur)  
Venugopal, Shri K. C. (Alappuzha)  
Verma, Dr. Anshul (Hardoi)  
Verma, Shri Bhanu Pratap Singh (Jalaun)  
Verma, Shri Parvesh Sahib Singh (West Delhi)  
Verma, Shri Rajesh (Sitapur)  
Verma, Shrimati Rekha (Dhaurahra)  
Vichare, Shri Rajan (Thane)  
Vijaya Kumar, Shri S. R. (Chennai Central)  
Wanga, Shri Chintaman Navasha (Palghar)  
Yadav, Shri Akshay (Firozabad)  
Yadav, Shri Dharmendra (Badaun)  
Yadav, Shri Hukmdeo Narayan (Madhubani)  
Yadav, Shri Jai Prakash Narayan (Banka)  
Yadav, Shri Laxmi Narayan (Sagar)  
Yadav, Shri Mulayam Singh (Azamgarh)  
Yadav, Shri Om Prakash (Siwan)  
Yadav, Shri Ram Kripal (Pataliputra)  
Yadav, Shri Tej Pratap Singh (Mainpuri)  
Yadav, Shrimati Dimple (Kannauj)  
Yedyurappa, Shri B.S. (Shimoga)  
Yellaiah, Shri Nandi (Nagar Kurnool)

**OFFICERS OF LOK SABHA**

**THE SPEAKER**

Shrimati Sumitra Mahajan

**THE DEPUTY SPEAKER**

Dr. M. Thambidurai

**PANEL OF CHAIRPERSONS**

Shri Arjun Charan Sethi

Shri Hukmdeo Narayan Yadav

Shri Anandrao Adsul

Shri Pralhad Joshi

Dr. Ratna De (Nag)

Shri Ramen Deka

Shri Konakalla Narayana Rao

Shri Hukum Singh

Shri K.H. Muniyappa

Dr. P. Venugopal

**SECRETARY GENERAL**

Shri Anoop Mishra

**COUNCIL OF MINISTERS****CABINET MINISTERS**

Shri Narendra Modi	The Prime Minister and also in-charge of: (i) Ministry of Personnel, Public Grievances and Pensions; (ii) Department of Atomic Energy; (iii) Department of Space; and All important Policy issues and all other portfolios not allocated to any Minister.
Shri Rajnath Singh	The Minister of Home Affairs
Shrimati Sushma Swaraj	The Minister of External Affairs
Shri Arun Jaitley	The Minister of Finance, Minister of Corporate Affairs and Minister of Information and Broadcasting
Shri M. Venkaiah Naidu	The Minister of Urban Development, Minister of Housing and Urban Poverty Alleviation and Minister of Parliamentary Affairs
Shri Nitin Gadkari	The Minister of Road Transport and Highways and Minister of Shipping
Shri Manohar Parrikar	The Minister of Defence
Shri Suresh Prabhu	The Minister of Railways
Shri D.V. Sadananda Gowda	The Minister of Law and Justice

Sushri Uma Bharti	The Minister of Water Resources, River Development and Ganga Rejuvenation
Dr. Najma A. Heptulla	The Minister of Minority Affairs
Shri Ramvilas Paswan	The Minister of Consumer Affairs, Food and Public Distribution
Shri Kalraj Mishra	The Minister of Micro, Small and Medium Enterprises
Shrimati Maneka Sanjay Gandhi	The Minister of Women and Child Development
Shri Ananthkumar	The Minister of Chemicals and Fertilizers
Shri Ravi Shankar Prasad	The Minister of Communications and Information Technology
Shri Jagat Prakash Nadda	The Minister of Health and Family Welfare
Shri Ashok Gajapathi Raju	The Minister of Civil Aviation
Shri Anant Gangaram Geete	The Minister of Heavy Industries and Public Enterprises
Shrimati Harsimrat Kaur Badal	The Minister of Food Processing Industries
Shri Narendra Singh Tomar	The Minister of Mines and Minister of Steel

Shri Chaudhary Birender Singh	The Minister of Rural Development, Minister of Panchayati Raj and Minister of Drinking Water and Sanitation
Shri Jual Oram	The Minister of Tribal Affairs
Shri Radha Mohan Singh	The Minister of Agriculture and Farmers Welfare
Shri Thaawar Chand Gehlot	The Minister of Social Justice and Empowerment
Shrimati Smriti Zubin Irani	The Minister of Human Resource Development
Dr. Harsh Vardhan	The Minister of Science and Technology and Minister of Earth Sciences

**MINISTERS OF STATE (INDEPENDENT CHARGE)**

Gen. Vijay Kumar Singh (Retd.)	The Minister of State of the Ministry of Statistics and Programme Implementation and Minister of State in the Ministry of External Affairs
Rao Inderjit Singh	The Minister of State of the Ministry of Planning and Minister of State in the Ministry of Defence
Shri Santosh Kumar Gangwar	The Minister of State of the Ministry of Textiles
Shri Bandaru Dattatreya	The Minister of State of the Ministry of Labour and Employment
Shri Rajiv Pratap Rudy	The Minister of State of the Ministry of Skill Development and Entrepreneurship and Minister of State in the Ministry of Parliamentary Affairs
Shri Shripad Yesso Naik	The Minister of State of the Ministry of Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy (AYUSH) and Minister of State in the Ministry of Health and Family Welfare
Shri Dharmendra Pradhan	The Minister of State of the Ministry of Petroleum and Natural Gas
Shri Sarbananda Sonowal	The Minister of State of the Ministry of Youth Affairs and Sports

Shri Prakash Javadekar	The Minister of State of the Ministry of Environment, Forests and Climate Change
Shri Piyush Goyal	The Minister of State of the Ministry of Power, Minister of State of the Ministry of Coal and Minister of State of the Ministry of New and Renewable Energy
Dr. Jitendra Singh	The Minister of State of the Ministry of Development of North Eastern Region, Minister of State in the Prime Minister's Office, Minister of State in the Ministry of Personnel, Public Grievances and Pensions, Minister of State in the Department of Atomic Energy and Minister of State in the Department of Space
Shrimati Nirmala Sitharaman	The Minister of State of the Ministry of Commerce and Industry
Dr. Mahesh Sharma	The Minister of State of the Ministry of Culture, Minister of State of the Ministry of Tourism, and Minister of State in the Ministry of Civil Aviation



**MINISTERS OF STATE**

Shri Mukhtar Abbas Naqvi	The Minister of State in the Ministry of Minority Affairs and Minister of State in the Ministry of Parliamentary Affairs
Shri Ram Kripal Yadav	The Minister of State in the Ministry of Drinking Water and Sanitation
Shri Haribhai Chaudhary	The Minister of State in the Ministry of Home Affairs
Prof. Sanwar Lal Jat	The Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation
Shri Mohanbhai Kalyanjibhai Kundariya	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Giriraj Singh	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shri Hansraj Gangaram Ahir	The Minister of State in the Ministry of Chemicals and Fertilizers
Shri G.M. Siddeshwara	The Minister of State in the Ministry of Heavy Industries and Public Enterprises

Shri Manoj Sinha	The Minister of State in the Ministry of Railways
Shri Nihal Chand	The Minister of State in the Ministry of Panchayati Raj
Shri Upendra Kushwaha	The Minister of State in the Ministry of Human Resource Development
Shri Pon Radhakrishnan	The Minister of State in the Ministry of Road Transport and Highways and Minister of State in the Ministry of Shipping
Shri Kiren Rijju	The Minister of State in the Ministry of Home Affairs
Shri Krishanpal Gurjar	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Sanjeev Balyan	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shri Mansukhbhai Dhanjibhai Vasava	The Minister of State in the Ministry of Tribal Affairs
Shri Vishnu Dev Sai	The Minister of State in the Ministry of Mines and Minister of State in the Ministry of Steel
Shri Sudarshan Bhagat	The Minister of State in the Ministry of Rural Development
Dr. Ramshankar Katheria	The Minister of State in the Ministry of Human Resource Development

Shri Y. S. Chowdary	The Minister of State in the Ministry of Science and Technology and Minister of State in the Ministry of Earth Sciences
Shri Jayant Sinha	The Minister of State in the Ministry of Finance
Col. Rajyavardhan Rathore (Retd.)	The Minister of State in the Ministry of Information and Broadcasting
Shri Babul Supriyo	The Minister of State in the Ministry of Urban Development and Minister of State in the Ministry of Housing and Urban Poverty Alleviation
Sadhvi Niranjan Jyoti	The Minister of State in the Ministry of Food Processing Industries
Shri Vijay Sampla	The Minister of State in the Ministry of Social Justice and Empowerment

**LOK SABHA DEBATES**

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Vol.XVII      First day of Eighth Session of Sixteenth Lok Sabha      No.1

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LOK SABHA

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Monday, April 25, 2016/Vaisakha 5, 1938 (Saka)

The Lok Sabha met at Eleven of the Clock

[HON. SPEAKER *in the Chair*]

**NATIONAL ANTHEM**  
(National Anthem was played)

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**11.01 hours**

**OBITUARY REFERENCES**

**माननीय अध्यक्ष :** माननीय सदस्यगण, मुझे सभा को चार पूर्व सदस्यों श्री बीरबल, श्री लाल मुनि चौबे, श्री आनंदा गजपति राजू और डॉ.सी. सिलवेरा के निधन के बारे में सूचित करना है।

श्री बीरबल 7वीं, 8वीं और 10वीं लोक सभा में राजस्थान के गंगानगर संसदीय निर्वाचन क्षेत्र से सदस्य थे।

वह 8वीं लोक सभा के दौरान संसद सदस्यों के वेतन तथा भत्तों संबंधी संयुक्त समिति के सदस्य रहे एवं 10वीं लोक सभा के दौरान कृषि संबंधी समिति तथा अनुसूचित जातियों एवं अनुसूचित जनजातियों के कल्याण संबंधी समिति के सदस्य भी रहे।

इससे पूर्व, श्री बीरबल वर्ष 1967 एवं 1977 के बीच दो कार्यकाल के लिए राजस्थान विधान सभा के सदस्य रहे।

श्री बीरबल ने समाज के गरीब और हाशिए पर रहने वाले वर्गों के उत्थान के लिए कार्य किया। श्री बीरबल का निधन 19 नवम्बर, 2015 को राजस्थान के हनुमानगढ़ में 79 वर्ष की आयु में हुआ।

श्री लाल मुनि चौबे बिहार के बक्सर संसदीय निर्वाचन क्षेत्र से 11वीं से 14वीं लोक सभा तक सदस्य रहे। श्री चौबे अपने कार्यकाल के दौरान विभिन्न संसदीय समितियों के सदस्य रहे जिनमें से प्रमुख हैं - शहरी और ग्रामीण विकास संबंधी समिति, सरकारी उपक्रमों संबंधी समिति, ऊर्जा संबंधी समिति तथा पेट्रोलियम और प्राकृतिक गैस संबंधी समिति।

इससे पूर्व श्री चौबे वर्ष 1972 से 1983 तक और वर्ष 1991 से 1994 तक चार कार्यकाल के लिए बिहार विधान सभा के सदस्य रहे।

श्री लाल मुनि चौबे का निधन 25 मार्च, 2016 को नई दिल्ली में 73 वर्ष की आयु में हुआ।

श्री आनंदा गजपति राजू आंध्र प्रदेश के पूर्ववर्ती बोच्चिली संसदीय निर्वाचन क्षेत्र से 8वीं और 10वीं लोक सभा के सदस्य रहे।

श्री आनंदा गजपति राजू वर्ष 1984 से 1985 तक केन्द्रीय स्वास्थ्य मंत्री रहे। वह 10वीं लोक सभा के दौरान खाद्य, नागरिक आपूर्ति और सार्वजनिक वितरण संबंधी समिति के भी सदस्य रहे।

इससे पूर्व, श्री राजू वर्ष 1983 से 1984 तक आंध्र प्रदेश विधान सभा के सदस्य रहे। उन्होंने इस अवधि में आंध्र प्रदेश सरकार में शिक्षा मंत्री के रूप में भी कार्य किया।

श्री आनंदा गजपति राजू का निधन 26 मार्च, 2016 को आंध्र प्रदेश के विशाखापत्तनम में 65 वर्ष की आयु में हुआ।

**डॉ. सी. सिलवेरा** मिजोरम संसदीय निर्वाचन क्षेत्र से 9वीं से 11वीं लोक सभा तक सदस्य रहे।

डॉ. सी.सिलवेरा सभा पटल पर रखे गए पत्रों संबंधी समिति, अनुसूचित जातियों तथा अनुसूचित जनजातियों के कल्याण संबंधी समिति, सरकारी उपक्रमों संबंधी समिति और मानव संसाधन विकास संबंधी समिति के सदस्य रहे। उन्होंने वर्ष 1994 से 1995 तक केन्द्रीय स्वास्थ्य और परिवार कल्याण राज्य मंत्री के रूप में और वर्ष 1995 से 1996 तक उद्योग राज्य मंत्री के रूप में भी कार्य किया।

इससे पूर्व, डॉ. सिलवेरा एक कार्यकाल के लिए राज्य सभा के भी सदस्य रहे।

डॉ. सी. सिलवेरा का निधन 9 अप्रैल, 2016 को मिजोरम के आइजॉल में 80 वर्ष की आयु में हुआ।

हम अपने पूर्व सहयोगियों के निधन पर गहरा शोक व्यक्त करते हैं एवं मुझे विश्वास है कि सभा शोकसंतप्त परिवारों के प्रति हमारी संवेदना व्यक्त करने में हमारे साथ है।

माननीय सदस्यगण, यह सभा 22 मार्च, 2016 को बुसेल्स में आतंकवादियों द्वारा निर्दोष लोगों पर नृशंस हमलों से अत्यधिक दुखी एवं विचलित है। हम इन बर्बरतापूर्ण आतंकवादी हमलों की कड़ी निंदा करते हैं। यह सभा बेल्जियम सरकार, बेल्जियम की संसद और वहां के लोगों विशेषकर शोकसंतप्त परिवारों के प्रति अपनी सहानुभूति प्रकट करती है और यह सभा संकट की इस घड़ी में उनके साथ है। इस भयानक हमले में हमारा एक नागरिक मारा गया, जबकि दो अन्य घायल हो गए।

सभा आतंकवाद के इस संकट का संयुक्त रूप से सामना करने और इसका उन्मूलन करने के लिए वैश्विक समुदाय के प्रति अपने आह्वान को दोहराती है।

यह सभा इक्वाडोर में 16 अप्रैल, 2016 को आए भूकंप की घटना पर भी अपना गहरा दुख व्यक्त करती है। इस विनाशकारी भूकंप ने जीवन और संपत्ति को भारी नुकसान पहुंचाया है तथा अब तक इस प्रकोप से 600 से अधिक लोगों की मृत्यु हो चुकी है।

यह सभा जापान में पिछले सप्ताह आए भूकम्पों की घटनाओं पर भी अपना गहरा दुख व्यक्त करती है, जिसमें लगभग 100 लोगों के मारे जाने की सूचना मिली है।

हम दोनों देशों की सरकारों, वहां की संसदों एवं मित्रवत् जनता तथा उन लोगों के परिवारों के प्रति गहन संवेदना व्यक्त करते हैं, जिन्होंने इस दुखद हादसे में अपनी जानें गंवाई हैं।

माननीय सदस्यगण, केंद्रीय रिजर्व पुलिस बल (सीआरपीएफ) के 7 कर्मी तब शहीद हो गए जब 30 मार्च, 2016 को छत्तीसगढ़ के दंतेवाड़ा क्षेत्र में उनके उस ट्रक को विस्फोट से उड़ा दिया जिसमें वे यात्रा कर रहे ।

एक अन्य दुखद घटना में 31 मार्च, 2016 को कोलकाता में निर्माणाधीन फ्लाईओवर के एक भाग के टूटकर गिर जाने से 27 लोगों की मृत्यु होने और 80 से अधिक लोगों के घायल होने की सूचना मिली है।

10 अप्रैल, 2016 को एक अन्य दुखद घटना में, केरल के कोल्लम में पटाखों में आग लगने से हुए विस्फोट में 112 लोगों की मृत्यु होने और अन्य कई लोगों के घायल होने की सूचना मिली है।

17 अप्रैल, 2016 को ओडिशा के देवगढ़ जिले में एक बस के गहरी खाई में गिरने के कारण उसमें सवार एक बच्चे सहित 30 लोगों की दुखद मृत्यु होने और अन्य आठ लोगों के घायल होने की सूचना मिली है।

एक अन्य घटना में 23 अप्रैल 2016 को अरुणाचल प्रदेश के तवांग जिले में हुए भू-स्खलन से 19 लोगों की दुखद मृत्यु होने की सूचना मिली है।

सभा इन सभी कारयतापूर्ण आतंकी हमलों एवं सभी प्राकृतिक आपदाओं और दुखद घटनाओं पर भी अपना गहरा शोक व्यक्त करती है, जिनसे शोकसंतप्त परिवारों को दुख एवं पीड़ा पहुंची है। सभा घायलों के शीघ्र स्वस्थ होने की कामना करती है।

अब सभा दिवंगत आत्माओं के सम्मान में थोड़ी देर मौन खड़ी रहेगी।

### **11.08 hours**

*(The Members then stood in silence for short while)*

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HON. SPEAKER: Now, Question Hour.

... (*Interruptions*)

HON. SPEAKER: After Question Hour, not now.

... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam, I have given a notice for the Adjournment Motion.... (*Interruptions*)

HON. SPEAKER: Nothing will go on record.

... (*Interruptions*)...\*

HON. SPEAKER: I will allow you after Question Hour.

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\* Not recorded.



**11.09 hours****ORAL ANSWERS TO QUESTIONS**

HON. SPEAKER : Q. No. 1, Shri Kesineni Srinivas.

**(Q.1)**

SHRI KESINENI SRINIVAS: Thank you Madam for the opportunity....  
(*Interruptions*) I welcome the Pradhan Mantri Ujjwala Yojana and the allocation of Rs.2000 crore for the Scheme in this Budget. The target is to provide 1.5 crore Below Poverty Line households with LPG connections in 2016-17. However, it has been widely reported that even in households that have LPG connections, LPG is not the primary fuel for cooking and women resort to firewood and cow dung *chulhas* for cooking due to the high cost of LPG and other behavioural patterns.

Madam Speaker, through you I would like to ask the Government as to what is the Government doing to make it more affordable for BPL families to use LPG as the primary fuel in keeping with the goal of eliminating polluting *chulhas*? Can the Government provide a higher rate of subsidy through Direct Benefit Transfer for BPL women so that they continue to use LPG even after initial free connections are provided? Otherwise the investment made in expanding access may not translate into actual use of LPG for BPL families and the scheme may become wasteful... (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : महोदया, 5 मिनट में हमारी बात सुन लीजिए।... (व्यवधान) महोदया, यह लोकतन्त्र है।... (व्यवधान)

**11.11 hours**

*(At this stage, Shri Rajiv Satav and some other hon. Members came and stood on the floor near the Table.)*

SHRI DHARMENDRA PRADHAN: Madam Speaker, through you, I would like to inform this august House that our primary assessment suggests that the concern raised by the hon. Member is not near to reality.... (*Interruptions*) Since last so many years the Government has developed a subsidy delivery mechanism and Government will continue to extend that subsidy mechanism and subsidy quantum

to consumers as upfront payment. ... (*Interruptions*) Through the Budgetary allocation, Government will give free connection to the BPL category consumers and Government is trying to give affordable LPG to its consumers. Through different managerial skills and different smart management, we want to reduce the cost of LPG. But our experience is that in rural household our main concern is the availability of LPG. ... (*Interruptions*) Through this kind of *Pradhan Mantri Ujjwala Yojana* we will create availability in the rural market and the primary indications are very enthusiastic. This is not going to be wasteful. This is a historic scheme launched by the present Government.

SHRI KESINENI SRINIVAS: Madam Speaker, I appreciate the fact that the Government is looking towards home delivery of cylinders and has issued orders for the same. But I understand that the key is implementation of this directive. How will the Government ensure that the cylinders are made available to each household? What is the mechanism to hold the dealers accountable? Is there a grievance redressal mechanism in place for the consumers?

SHRI DHARMENDRA PRADHAN: Madam, already the existing mechanism is to deliver the cylinder at the doorstep. Apart from *Gramin Bitrak Yojana* where one exception is there in which case the consumers have to take the LPG cylinder from the distributors. Otherwise the existing system is that the cylinder has to be delivered at the doorstep. If there is any grievance in this regard, we are inviting suggestions and grievances through our website, through our grievance redressal number and I would like to request the hon. Member to specify any grievance or complaint through our social media. We are here to resolve these kinds of complaints.

**श्री ओम बिरला :** महोदया, ग्रामीण क्षेत्र के अन्दर पहली बार देश के अन्दर एलपीजी पहुँचाने के लिए माननीय प्रधान मंत्री जी ने जो बजट आवंटन किया है, मैं उसके लिए प्रशंसा करता हूँ।

महोदया, मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि 125 करोड़ ग्रामीण क्षेत्र की जनता है। देश के अन्दर हम प्रधान मंत्री उज्ज्वला योजना के तहत किस तरीके से ग्रामीण क्षेत्र की जनता को

एलपीजी गैस की सुविधा पहुँचाने में कामयाब होंगे। अगर इसका कोई रोड मैप सरकार ने बनाया है तो उसे माननीय मंत्री महोदय बताने का कष्ट करें।

**श्री धर्मेन्द्र प्रधान :** माननीय अध्यक्ष महोदया, माननीय प्रश्नकर्ता सही कह रहे हैं कि आज भी भारत के ग्रामीण इलाकों में औसत 35 प्रतिशत घरों में एल.पी.जी. कनेक्शन पहुँच पाया है। इसी को ध्यान में रखते हुए मौजूदा सरकार माननीय प्रधान मंत्री जी के निर्देश में एक नयी योजना प्रधान मंत्री उज्ज्वला योजना के नाम से शुरू करने जा रही है जिसके माध्यम से आने वाले तीन सालों में पाँच करोड़ नए बीपीएल परिवार की महिलाओं के नाम पर कनेक्शन दिए जाएँगे। पहली बार भारत सरकार की ओर से महिलाओं के नाम पर इतना बड़ा कार्यक्रम चलाया जा रहा है जिसमें तीन सालों में पाँच करोड़ कनेक्शन देने वाले हैं और इसी साल डेढ़ करोड़ महिलाओं के नाम पर जो कनेक्शन देने हैं, उसका देश को लोकार्पण 1 मई को उत्तर प्रदेश के बलिया में माननीय प्रधान मंत्री के कर-कमलों से होने वाला है। उसकी पूरी तैयारी है। विशेषकर ग्रामीण इलाके, ग्रामीण तबका, पिछड़ा तबका, इनको ध्यान में रखते हुए पहली बार हम मुफ्त में कनेक्शन कंज्यूमर को पहुँचाएँगे। इसके अलावा ग्राहक को सस्ती दर पर चूल्हा और पहली रीफिल की भरपाई का इंस्टालमेंट तथा ईएमआई का मैकेनिज़्म हमने डेवलप किया है। मैं मानता हूँ कि देश की आज़ादी के बाद प्रधान मंत्री उज्ज्वला योजना भारत की ग्रामीण महिलाओं के लिए, गरीब महिलाओं के लिए एक ऐतिहासिक कदम होने वाला है।

**SHRI THOTA NARASIMHAM:** Madam, has the Government any proposal for establishment of LPG manufacturing units in the newly formed State of Andhra Pradesh? What is the total number of consumers who have voluntarily given up LPG subsidy as a part of the Give It Up Campaign? What is the total annual savings on account of the total number of consumers who have voluntarily given up their subsidy? What is the expenditure of the Ministry towards the advertisement of Give It Up LPG Subsidy Campaign? How many people have left the LPG subsidy in the last financial year particularly in the State of Andhra Pradesh? ... (*Interruptions*)

**SHRI DHARMENDRA PRADHAN:** Madam this question needs a separate notice. I will give the hon. Member all the data which he asked for but let me answer his question. In the last financial year, more than one crore consumers have voluntarily given up their subsidy. It is a historic step taken by the citizens

of the country on the appeal of the hon. Prime Minister. Hon. Prime Minister has appealed that those who can afford their cooking from their own pockets may not opt for the subsidy. More than one crore people have voluntarily given up the subsidy. I will inform the hon. Member all the details which he has sought.

SHRI KONDA VISHWESHWAR REDDY: Madam Speaker, firstly, I am glad to inform the Minister that more than 80 per cent of all households in my constituency are using LPG except for some villages which are remote and some hamlets or *thandas*. While the LPG penetration is beneficial, it has an undesirable side. The biogas which is made in India is a substitute for LPG which is imported.

Will the Minister consider replacing LPG with biogas where it is viable like in remote hamlets? If the villages convert to biogas, will the Ministry extend the same support, encouragement and subsidy because right now, gas is reaching the villages but money is reaching Iran and Saudia Arabia? Tomorrow, gas as well as money will reach the villages.

SHRI DHARMENDRA PRADHAN: As on today, there is no scheme of providing subsidy to biogas but the Government is encouraging it with the collaboration of the Ministry of Non-Conventional Energy. Our Ministry is going in for a full alternative biogas support system in different parts of the country. I will extend any kind of infrastructural help to the particular village. But as on today, there is no subsidy on biogas distribution mechanism.

HON. SPEAKER: Question No. 2, Shri Ravneet Singh...

... (*Interruptions*)

HON. SPEAKER: The Minister may lay the reply.

## (Q. 2)

**डॉ. वीरेन्द्र कुमार :** माननीय अध्यक्ष महोदया, मध्य प्रदेश में बीना स्थित भारत ओमान रिफाइनरी की स्थापना के समय से लेकर अभी तक बड़ी संख्या में वहाँ पर ठेका श्रमिकों की मृत्यु हुई है और वहाँ पर जो ठेकेदार हैं, वे श्रमिकों के हितों को अनदेखा कर रहे हैं। हर साल बड़ी संख्या में वहाँ पर पांच हजार से सात हजार श्रमिकों को लगाया जाता है, लेकिन उनको किसी भी तरह की सामाजिक सुरक्षा नहीं दी जा रही है। मैं आपके माध्यम से माननीय मंत्री महोदय जी से जानना चाहता हूँ कि भारत ओमान रिफाइनरी की स्थापना से लेकर अभी तक कुल कितने श्रमिकों की मृत्यु हुई, कितने संघातक रूप से घायल हुए? ये जो मृतक श्रमिक हैं, उनके बीना रिफाइनरी के आंकड़े अलग हैं, पुलिस के आंकड़े अलग हैं और श्रम संगठनों के आंकड़े अलग हैं तो मैं आपके माध्यम से जानना चाहता हूँ कि इन आंकड़ों का सत्यापन करते हुए जिन ठेका श्रमिकों की मृत्यु हुई है, उनके आश्रितों को मुआवजा देने की क्या कोई पहल की जायेगी? हर साल पांच से सात हजार ठेका श्रमिक, जो वहाँ काम पर लगाये जाते हैं, उनको सामाजिक सुरक्षा देने के कोई निश्चित कदम उठाए जाएंगे?

**SHRI BANDARU DATTATREYA:** We are very sensitive towards the working conditions, health and safety of workers. As far as the fatal accidents are concerned, 2012 was the worst year. During 2012, 1,383 fatal accidents took place. In 2013, it has come down to 1,217 and during 2014 it has further come down to 1,141. Our effort is to see that the number of these fatal accidents is reduced. We are trying our level best to achieve that. We are able to reduce the number of accidents because our focus is more on the technical initiatives, which we have recently taken. Even in the mining areas, we have increased the inspections.

Recently, in Singareni Colliery, Telangana, an accident took place in which three people have died. The accident took place on 13.4.2016. We have given Rs. 67 lakh as compensation to a worker. Another worker, Shri Hanumantha Rao was given Rs. 57 lakh and another worker was given Rs. 58 lakh. We are providing other benefits also. In order to ensure that these accidents do not take place, we are considering amending the Factories Act also.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) : Madam Speaker, thank you for giving me this opportunity. To make health and social security benefits accessible to the workers of unorganized sector, like construction workers, migrant labourers, volunteers of different schemes like anganwadi workers, etc. is one of the top priorities of the present Government.

I thank the Government for having a pragmatic view towards them. Having said that, may I know from the hon. Minister whether a mechanism has been thought of wherein social security benefit contributions to workers can be made by employers at a single window for all the workers?

Secondly, will the Minister fix minimum wages for the workers as part of social security? In my constituency we have a lot of industries. There, the life of workers is a nightmare. Every alternate week so many accidents are occurring. The Government of India and the local Governments are giving so many facilities to the employers for starting industries. But we have to take care of the workers' safety also because they are the backbone of our country, Bharat desh. Thank you once again for giving me this opportunity.

SHRI BANDARU DATTATREYA: For workers' welfare and for their social security which he has mentioned, ESIC is there, and EPFO is there. Recently, the Prime Minister has initiated many social security schemes. Under the RIHS (Revised Integrated Housing Scheme), the amount has been increased from Rs. 40,000 to Rs. 1,00,000. Like that we have increased the social security benefits to the workers. We are protecting the workers through all the rights.

Another important thing is, 'labour' comes under the Concurrent List. We have two organizations. One is DGFASLI and DGMS. One is concerning the small factories, which comes under DGFASLI, makes model rules and gives technical advice. Recently, we have increased minimum wage to contract workers to Rs.10,000 at the national level taking into consideration the Consumer Price Index and Dearness Allowance. This was based on the verdict of the Supreme

Court. We have linked this increase of minimum wage to pension, bonus. Our Government is committed towards working class for their betterment.

## (Q.3)

DR. PRABHAS KUMAR SINGH: The reply of the hon. Minister is based on the old census report of 2006-07, the details of which were published in 2011-12. I want to know from the hon. Minister this. MSMEs are one of the largest non-farm employers in the country. Approximately 110 million people are employed in this sector. Madam, 12 major product groups, largely electric and electronic goods, are imported from China and other countries. When we have scope in our own country, what measures are being taken in this regard by the Government? Would the Government of India plan to extend the procurement policy to include State Governments to supply such products for different agencies? Is procurement undertaken from only registered MSMEs? If yes, will the scope be expanded to 92 per cent of unregistered MSMEs?... (*Interruptions*)

HON. SPEAKER: If you speak at 12 o' clock, it will go on record. Otherwise, not.

... (*Interruptions*)... \*

श्री कलराज मिश्र : अध्यक्ष महोदया, माननीय सदस्य ने कहा है कि जो आंकड़े प्रस्तुत किए गए हैं, वे वर्ष 2011-12 में किए गए और यह वर्ष 2006 की गणना थी। ... (व्यवधान) यह बात सही है कि जो रजिस्टर्ड यूनिट हैं, वे 15 लाख से ऊपर हैं और शेष अनरजिस्टर्ड हैं। ... (व्यवधान) रोजगार का इसमें पूरा सृजन हुआ है। ... (व्यवधान) आपने यह पूछा है कि चीन से जो आयातित माल है, उसको लोग लेते हैं उस दृष्टि से हम किस तरह के कार्यक्रम लें जिसके आधार पर हमारे यहां का माल गुणवत्तायुक्त हो। ... (व्यवधान) मैं माननीय सदस्य को आपके माध्यम से बताना चाहूंगा कि हमारी कोशिश यह है कि एमएसएमई के द्वारा जो भी माल निर्माण होगा, वह गुणवत्तायुक्त हो, इसके लिए हमने कई कार्यक्रमों की व्यवस्था की है, रचना की है, जिससे ग्लोबल मार्केट में भी स्पर्धा में वह आ सके। केवल चीन ही नहीं, बाकी के देशों में भी हम अपने मैनुफैक्चरिंग के आधार पर सारी चीजों को व्यवस्थित तौर पर करवा सकें, यह हमारा प्रयास है।

जहां तक आपने रजिस्ट्रेशन के बारे सवाल पूछा है, तो मैं बताना चाहूंगा कि रजिस्ट्रेशन को भी आसान बनाने के लिए हमने कार्यक्रम दिए हैं। रजिस्ट्रेशन के लिए बहुत परेशानी हुआ करती थी, तो पहली बार ऐसा हुआ है कि हमने उद्योग, आधार, ज्ञापन सुनिश्चित किया है, जो वेब पोर्टल पर आधारित है। इसमें एक पेज का यह होगा। फिलिंग करने के पश्चात् बिना किसी कागजात के और बिना एक भी पैसा खर्च

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\* Not recorded.



किए हुए उसको रजिस्ट्रेशन नंबर प्राप्त हो जाएगा और आपको जानकर प्रसन्नता होगी कि सितम्बर महीने में हमने यह लॉच किया था और आज पांच लाख से ज्यादा रजिस्ट्रेशन हो चुके हैं। ... (व्यवधान)

**DR. PRABHAS KUMAR SINGH:** Is the Government aware of the large scale employment of casual and temporary workers, non-maintenance of employee registers and non-registration of enterprise which has given rise to large scale migration of labourers? Would the Ministry take measures in coordination with the Ministry of Labour to maintain the dignity of labour? Has the Government taken cognizance of the fact that a majority of MSMEs stay below the poverty line? If yes, the details thereof?

**श्री कलराज मिश्र :** अध्यक्ष महोदया, माननीय सदस्य ने पूछा है कि श्रमिकों के महत्व को समझते हुए किस प्रकार की व्यवस्था हो सकती है। हमने एमएसएमई के माध्यम से जो स्कीम्स चलायी हैं, उनके अंदर स्किल डेवलपमेंट के कार्यक्रम, विशेषरूप से श्रमिकों और उद्यमी के भी लिए है।... (व्यवधान) दोनों का समुचित तौर पर कौशल विकास हो, ताकि जहां भी मैनुफैक्चरिंग के अंदर उनकी जरूरत लग सके, वे व्यवस्थित तौर पर काम करें, अच्छा निर्माण कार्य करें, जिसके कारण श्रमिकों को भी उचित सम्मान प्राप्त हो, उनको उचित वेतन प्राप्त हो सके।... (व्यवधान) उनको लाभ भी अर्जित कराया जा सके। इस दिशा में हमने कार्यक्रमों के माध्यम से श्रमिकों को सम्मानित करने का प्रयास किया है। ... (व्यवधान)

**श्री भैरों प्रसाद मिश्र:** अध्यक्ष महोदया, उत्तर प्रदेश के बुंदेलखंड क्षेत्र में बेरोजगारी के कारण और सूखे के कारण बड़ी भारी मात्रा में लोगों का पलायन हो रहा है।... (व्यवधान) विशेषकर, मेरे संसदीय क्षेत्र में, बांदा और चित्रकुट में कोई उद्योग भी नहीं है।... (व्यवधान) बांदा की कताई मिल बंद पड़ी है।... (व्यवधान) बरगढ़ की फोर्ट ग्लास फ़ैक्ट्री बंद है। ... (व्यवधान) अब स्टोन क्रशर्स और पत्थर उद्योगों को भी बंद कर दिया गया है। ... (व्यवधान)

मैं माननीय मंत्री जी से जानना चाहता हूं कि बांदा में कताई मिल बंद पड़ी है और चित्रकुट जनपद में फ्लोट ग्लास लिमिटेड और स्टोन क्रशर भी बंद कर दिये गये हैं, उन्हें खुलवाने के लिए और बुंदेलखंड क्षेत्र में बेरोजगारों के पलायन को रोकने के लिए क्या कोई विशेष योजना बनाने की कृपा करेंगे? ... (व्यवधान)

**श्री कलराज मिश्र :** अध्यक्ष महोदया, माननीय सदस्य ने बुंदेलखंड में सूखा के कारण जो लोग परेशानी का अनुभव कर रहे हैं, वैसे श्रमिकों के पलायन, जो बंद टेक्सटाइल मिल्स और स्टोन क्रशर्स हैं, वे कैसे खोले जायें, उनके बारे में प्रश्न पूछा है।... (व्यवधान) मैं आपके माध्यम से माननीय सदस्य को कहना चाहूंगा कि

सिक यूनिट्स की संख्या बढ़ती जा रही है। ...(व्यवधान) इस समय रिजर्व बैंक ऑफ इंडिया के आंकड़े के आधार पर पांच लाख से ज्यादा सिक यूनिट्स हैं। ...(व्यवधान) लेकिन ये बीमार न होने पायें, इस दृष्टि से हमने एक नोटिफिकेशन जारी किया है, जो फ्रेम वर्क फॉर रिवाइवल एंड रिहैब्लिटेशन ऑफ द इंटरप्राइजेज, इसके माध्यम से दस लाख रुपये तक जो फैक्ट्री का मामला है, उसमें जो सिक हो रहे हैं, उनको जनरल मैनेजर, बैंक ही ठीक करेगा।...(व्यवधान) उसके ऊपर के मामले के लिए एक करैक्टिव ऐक्शन प्लान बनेगी, वह तय करेगी कि वह सही मायने में सिक होने की प्रक्रिया में है या अपने तरीके से वह गलत जानकारी दे कर यह कर रहा है। ...(व्यवधान) अगर उसके लिए वह सही मायने में होगा तो उनको रिस्ट्रक्चरिंग के लिए अवसर प्रदान किया जायेगा। ...(व्यवधान) यह व्यवस्था की गयी है। ...(व्यवधान) इस व्यवस्था के अंतर्गत वह फैक्ट्री आती है तो जरूर उसके बारे में विचार किया जायेगा। ...(व्यवधान)

**(Q.4)**

**श्री राहुल कस्वां:** अध्यक्ष महोदया, मैं मंत्री महोदय ने काफी डिटेल में जवाब दिया है।... (व्यवधान) मैं आपके माध्यम से मंत्री जी से यही पूछना चाहता हूँ कि हम टूरिज्म को डेवलप करने की बात करते हैं, उसके अंदर जो प्रोजेक्ट्स, प्रोडक्ट इंफ्रास्ट्रक्चर डेवलपमेंट, डेसटिनेशन सर्किट्स, ह्यूमन रिसोर्स डेवलपमेंट, फेयर्स एंड फेस्टिवल्स की बात की गयी है, अगर हम उनके जवाब को देखें तो पिछले चार वित्त वर्ष के अंदर, वर्ष 2012-13 में 1,033 करोड़ रुपये की एमाउंट सैंगशंड थी लेकिन 351 करोड़ रुपये यूटिलाइज हुये। ... (व्यवधान) वर्ष 2013-14 में 1540 करोड़ रुपये की एमाउंट सैंगशंड थी, उसमें से 85 करोड़ रुपये ही यूटिलाइज हुये। ... (व्यवधान) वर्ष 2014-15 में 845 करोड़ रुपये के अगेनस्ट मात्र एक करोड़ रुपये का यूटिलाइजेशन हुआ।... (व्यवधान) क्या मंत्री महोदय बतायेंगे कि टूरिज्म के डेवलपमेंट के लिए आपने जो स्कीम्स निकाली है, उनका जो एमाउंट यूटिलाइज नहीं हो रहा है, उसके ऊपर सरकार क्या कर रही है?

**डॉ. महेश शर्मा :** अध्यक्ष महोदया, माननीय सदस्य ने जो चिंता जाहिर की है, वास्तव में वह चिंताजनक है। ... (व्यवधान) हमारा पर्यटन मंत्रालय प्रदेश सरकारों के सहयोग से ही अपनी स्कीम्स को आगे लागू कर पाता है।... (व्यवधान) प्रदेश सरकारों की तरफ से जब यूटिलाइजेशन सर्टिफिकेट प्राप्त नहीं होता है, तो अगली स्कीम देना संभव नहीं हो पाता है। कई बार प्रोजेक्ट सबमिट करने में प्रदेश सरकारों की तरफ से देरी हो जाती है। इस कारण देरी होती है। लेकिन माननीय सांसद ने वास्तव में जो विषय उठाया है, यह चिन्ताजनक है और इसके लिए हम प्रदेश सरकारों को मौनीटरिंग कमेटी के माध्यम से लगातार आगाह भी करते रहते हैं कि वे तुरंत डीपीआर भेजें और यूटिलाइजेशन सर्टिफिकेट्स भी भेजें।... (व्यवधान)

**माननीय अध्यक्ष :** नो सस्पेंशन ऑफ क्वश्चन आवर का रूल आपने ही बनाया है। मैंने पहले ही कहा है कि क्वश्चन आवर के बाद, खड़गे जी मैं आपसे कहूंगी, आपकी बात रिकार्ड में भी जाए। **But not like this; otherwise I will not allow you. I am sorry for that.**

... (Interruptions)

**श्री राहुल कस्वां :** अध्यक्ष महोदया, स्वदेश दर्शन की स्कीम जिसके अंदर राजस्थान के लिए डैजर्ट सर्किट के ऊपर 63.96 करोड़ रुपये का बजट एमाउंट सैक्शन हुआ था।... (व्यवधान)

**HON. SPEAKER:** Please go to your seats. After the Question Hour, I will allow you.

... (Interruptions)

**श्री राहुल कस्वां:** राजस्थान राज्य की 15 प्रतिशत से ऊपर की जीडीपी का केन्द्र टूरिज़्म में बहुत बड़ा रोल है। उसके अंदर 63 में से सिर्फ 12 करोड़ रुपये, अगर हम प्रसाद स्कीम की बात करें, उसके अंदर राजस्थान को 40.44 करोड़ रुपये में से मात्र 8 करोड़ रुपये का एमाउंट सैंक्शन किया गया। राजस्थान जैसे प्रदेश का अपनी जीडीपी के अंदर टूरिज़्म का बहुत बड़ा सहयोग है। मैं मंत्री महोदय से उम्मीद करूंगा कि इसे जल्दी से जल्दी परस्यु करवाया जाए। साथ ही कहना चाहूंगा कि राजस्थान जैसे राज्य में काफी ऐसी लोकेशन्स हैं जो आज तक आइडेंटिफाई नहीं हुईं। ऐसे काफी टूरिस्ट स्पॉट्स क्रिएट कर सकते हैं। अगर हम एक एमपी के अंतर्गत कमेटी का गठन करके जिले में साल में दो मीटिंग भी करें और ऐसी लोकेशन्स को आइडेंटिफाई करके टूरिस्ट स्पॉट्स की तरह क्रिएट करें, तो मैं समझता हूं कि टूरिज़्म को काफी बूस्ट मिलेगा।

**डॉ. महेश शर्मा :** अध्यक्ष महोदया, माननीय सांसद ने राजस्थान की प्रसाद और स्वदेश दर्शन स्कीम के माध्यम से जो बताया है, हमारी एक स्कीम पीआईडीडीसी थी, वह इस सत्र में बंद कर दी गई है। उसे स्वदेश दर्शन और प्रसाद योजनाओं में समाहित करने का प्रयास किया गया है। यह बात सच है कि जो राशि एलोकैटेड फंड्स के मुकाबले यूज़ हुई है, वह कम है। माननीय सांसद का यह सुझाव कि सांसद आधारित एक समिति अपने क्षेत्र के पर्यटन को डैवलप करने के लिए हो, मैं उनके इस सुझाव का स्वागत करता हूं। इसे हम किस तरह योजना के अंदर लाएं, इस पर प्रयास जारी है। मैं माननीय सांसद को विश्वास दिलाता हूं कि इसी वर्ष के अंदर लगभग 105 करोड़ रुपये की राशि राजस्थान सरकार के माध्यम से स्वदेश दर्शन और प्रसाद योजना के माध्यम से सैंक्शन की गई है जिसमें से काफी राशि अवमुक्त भी हो चुकी है।

**श्री सुधीर गुप्ता:** अध्यक्ष महोदया, मैं सबसे पहले माननीय मंत्री महोदय को धन्यवाद दूंगा कि भारत में पर्यटन से जो विदेशी मुद्रा आती थी, उन्होंने उसमें दो वर्षों में ही 35 प्रतिशत का इजाफा किया है। मैं स्पैशियली मध्य प्रदेश के संबंध में कहना चाहता हूं कि मध्य प्रदेश में 6 करोड़ 36 लाख देसी पर्यटक और 3 लाख 16 हजार विदेशी पर्यटक प्रति वर्ष आते हैं जो जम्मू कश्मीर की तुलना में लगभग सात गुना अधिक है। मैं जानना चाहता हूं कि क्या आपने मध्य प्रदेश के लिए कोई विशेष योजना बनाई है?

मेरा दूसरा प्रश्न है कि उदयपुर से उज्जैन एक टूरिस्ट परिपथ दो राज्यों को मिलाकर बन सकता है। उदयपुर से उज्जैन के बीच चित्तौड़, मंदसौर, मंदसौर संसदीय क्षेत्र में टूरिज़्म की बहुत बड़ी संभावना है जो एएसआई में प्रिज़र्व है और उज्जैन, ओंकारेश्वर सहित इसमें समाहित हो सकता है। क्या आप दो राज्यों को मिलाकर परिपथ बनाने के लिए उज्जैन, उदयपुर के बीच कोई काम कर रहे हैं?

**डॉ. महेश शर्मा :** अध्यक्ष महोदया, माननीय सांसद महोदय ने मध्य प्रदेश के पर्यटन के महत्व को बताया है। मध्य प्रदेश पर्यटन की दृष्टि से एक महत्वपूर्ण प्रदेश है। जब हमने सर्किट्स बनाए, इस बार का जो पर्यटन बनाया गया है, वह राज्य आधारित नहीं है बल्कि थीम बेस्ड सर्किट है। हमने पूरे पर्यटन को 13 सर्किट्स में बांटा है जिसके माध्यम से रामायण सर्किट, बुद्ध सर्किट, इको सर्किट, डैजर्ट सर्किट जिसमें प्रदेशों की बाउंड्रीज़ नहीं रखी गई हैं। इसमें प्रयास है कि उनमें जो भी प्रदेश आएंगे, उनकी आपस की कनेक्टिविटी भी बंधाएं। माननीय सांसद ने उज्जैन और उदयपुर का जो सुझाव दिया है, मैं इस पर काम करूंगा। इस वक्त उज्जैन में जो सिंहस्थ कुम्भ चल रहा है, उसमें हमारे दोनों मंत्रालय - संस्कृति और पर्यटन -के माध्यम से वहां लगातार सांस्कृतिक कार्यक्रम रहेंगे। पर्यटन विभाग इसमें पूरी तन्मयता से भाग ले रही है। ... (व्यवधान) माननीय प्रधानमंत्री जी ने आह्वान किया है कि उज्जैन सिंहस्थ में होने वाले कार्यक्रम को हम पर्यटन की दृष्टि से आगे ले जाएंगे। ... (व्यवधान) मैं माननीय सांसद को विश्वास दिलाना चाहते हैं कि हम उज्जैन और मध्य प्रदेश को पर्यटन की नई ऊंचाईयों पर ले जाने के लिए उदयपुर से थीम वेस्ड सर्किट से जोड़ने का प्रयास करेंगे। ... (व्यवधान)

**श्री विनायक भाऊराव राऊत :** अध्यक्ष महोदया, स्वदेश दर्शन योजना के अंतर्गत महाराष्ट्र में सिंध-दुर्ग जिले का सलेक्शन किया है। मैं माननीय मंत्री जी का अभिनंदन करता हूँ ... (व्यवधान) आपने पहली बार सिंध-दुर्ग जिले के लिए 13 करोड़ रुपये रिलीज किया है। मैं आपके माध्यम से माननीय मंत्री जी का ध्यान आकृष्ट कराना चाहता हूँ कि सिंध-दुर्ग जिले में कोस्टल सर्किट के लिए स्वदेश दर्शन योजना लागू किया है ... (व्यवधान) लेकिन आपने जो उत्तर दिया है उसमें पिछले कई वर्षों से महाराष्ट्र में विदेशी पर्यटक ज्यादा से ज्यादा संख्या में आते हैं। ... (व्यवधान) ऐसे विदेशी पर्यटकों को कोस्टल सर्किट के साथ जोड़ा जाए। सौभाग्य से महाराष्ट्र के सिंध-दुर्ग रत्नागिरी जिले में सह्याद्री पर्वत है, ... (व्यवधान) कोस्टल सर्किट के साथ-साथ इको टूरिज्म का डेवलपमेंट करने लिए भी अगर आप सोचे तो बहुत अच्छा होगा। जो विदेशी पर्यटक वहां आते हैं वह बारह महीने वहां रह सकते हैं। ... (व्यवधान) मैं मंत्री महोदय जी से विनती करता हूँ कि इस बारे में विचार करके कुछ प्रावधान करें। ... (व्यवधान)

**डॉ. महेश शर्मा :** महोदया, सांसद महोदय ने सिंधु दुर्ग के बारे में बताया, हम लोगों ने जो 13 सर्किट घोषित किया है ... (व्यवधान) उसमें हमारा प्रयास रहता है कि अगर किसी सर्किट का कोस्टल सर्किट के माध्यम से उपयोगिता है तो उसके साथ-साथ किसी और सर्किट में भी उसका समायोजन हो सकता है, ... (व्यवधान) आपने इको-सर्किट का सुझाव दिया। इसके अंतर्गत हमारा प्रयास रहता है कि दोनों सर्किट को मर्ज कर दें। ... (व्यवधान) हमारा मंत्रालय का प्रयास रहता है कि हृदय योजना के साथ भी अगर सभी का

समायोजन हो सके तो पर्यटन मंत्रालय, शिपिंग मंत्रालय, अर्बन डेवलपमेंट मिनिस्ट्री और सभी मंत्रालय मिल कर प्रयास करते हैं कि उस पर्यटन के महत्वपूर्ण उपयोग को लिया जा सके। ... (व्यवधान) महाराष्ट्र पर्यटन की दृष्टि से सबसे बड़ा इन्वाइटर है। ... (व्यवधान) आज विदेशी पर्यटक मुद्रा में 1,35,193 करोड़ रुपये की विदेशी मुद्रा लगभग 10% की वृद्धि से हम लोगों ने प्राप्त की है वह अपने आप में एक मिसाल है। ... (व्यवधान) विश्व वर्ल्ड इकोनॉमिक फोरम ने भारत के पर्यटन स्थान को 65वें स्थान पर रखा था इस सरकार के आने के बाद वह 52वें स्थान पर आ गई है ... (व्यवधान)। माननीय प्रधानमंत्री जी का आह्वान है कि हम सब मिल कर पर्यटन को नई ऊंचाइयों तक ले जा सके। ... (व्यवधान)

**श्री राजेश रंजन :** अध्यक्ष महोदय, दुनिया को पता है कि बिहार सामाजिक और आर्थिक रूप से बहुत कमजोर है। ... (व्यवधान) बिहार की प्रगति और विकास के लिए पर्यटन ही एकमात्र रास्ता है। ... (व्यवधान) मैं माननीय मंत्री महोदय से कई बार मिल कर इस बारे में कह चुका हूँ। ... (व्यवधान) आपने कई सर्किट की चर्चा की। मंडन मिश्र की धरती जहां चाणक्य और चंद्रगुप्त को सहस्रत्र में हराया गया था। ... (व्यवधान) हिन्दी के शेक्सपियर भिखारी ठाकुर, विद्यापति, रामधारी सिंह दिनकर, बाबू वीर कुंवर सिंह, शेर शाह सूरी और मैथ के आर्यभट्ट, कारु स्थान, विसुरा, बाबाधाम, सिंहेश्वर स्थान, लोरिक की धरती, बिहार में अनेक पर्यटन स्थल हैं जिन्हें विकसित करके बिहार की प्रगति की जा सकती है और आर्थिक समृद्धि लाई जा सकती है। ... (व्यवधान) वैशाली, जो दुनिया की सबसे बड़ी समाजवाद की धरती है। ऐसे पर्यटन स्थल आपकी सूची में नहीं है। मैं माननीय मंत्री महोदय से जानना चाहता हूँ कि बिहार की आर्थिक और सामाजिक क्रांति के लिए और बिहार के पर्यटन स्थल को बढ़ावा देने के लिए क्या कोई विशेष पैकेज देने की व्यवस्था करेंगे। ... (व्यवधान) बिहार सरकार शून्य है। ... (व्यवधान) वह प्रधानमंत्री बनने का सपना देख रहे हैं। बिहार को भांड में डाल दिया। क्या आप कोई ऐसा काम करेंगे जिससे बिहार की प्रगति हो सके, बिहार आर्थिक रूप से मजबूत हो सके। ... (व्यवधान)

**श्री महेश शर्मा:** माननीय अध्यक्ष महोदय, मैं सांसद महोदय के सुझाव का स्वागत करता हूँ और विश्वास के साथ कहना चाहता हूँ कि बिहार आध्यात्म का एक केन्द्र रहा है और शिक्षा का केन्द्र नालन्दा जैसा विश्वविद्यालय वहां पर है, जहां विश्व के कोने-कोने से लोग आध्यात्म और ज्ञान प्राप्त करने के लिए आते रहे हैं।

माननीय सांसद ने जो और विाय मेरे ध्यान में लाए हैं, उनके विाय में, मैं उन्हें बताना चाहता हूँ कि इस र्वा भारत सरकार ने बिहार के पर्यटन के लिए सर्वाधिक धनराशि देने की घोणा की है। बिहार में पर्यटन के विकास के लिए माननीय सांसद का यह सुझाव बहुत उचित है कि जब वहां रोजगार के अन्य साधन

नहीं हैं, तो पर्यटन को एक आल्टरनेटिव रोजगार का साधन बनाकर, हम संकल्प लें कि बिहार को और उसके विकास की धुरी को पर्यटन की योजनाओं के माध्यम से आगे ले जाएंगे।

माननीय सांसद महोदय ने जो-जो सुझाव दिए हैं, जिन-जिन महापुरुषों के बारे में उन्होंने बताया है, उन्हें मैं इस बारे में बताना चाहता हूँ कि हमारे दोनों मंत्रालय यानी संस्कृति और पर्यटन मंत्रालय इनके बारे में काम करेंगे और इस बारे में मैं माननीय सांसद से अलग से भी चर्चा करूंगा।

**माननीय अध्यक्ष :** श्री दुयन्त चौटाला जी।

हरियाणा के बारे में तो उन्हें मालूम है।

**श्री दुयन्त चौटाला:** माननीय अध्यक्ष महोदय, मंत्री जी ने जिस तरह से जवाब दिया कि हरियाणा के अंदर वर्ष 2011-12 में 80 लाख रुपए, वर्ष 2012-13 में एक रुपया भी नहीं, वर्ष 2013-14 में 75 लाख रुपए और वर्ष 2014-15 में एक रुपया भी टूरिज्म के विकास के लिए यूटिलाइज नहीं हुआ। मैं उनके ध्यान में लाना चाहता हूँ कि वहां पर लगभग 1.34 करोड़ लोकल टूरिस्ट्स और लगभग 5.50 लाख फॉरेन टूरिस्ट्स हमारे प्रदेश में निरन्तर आते हैं।

महोदय, हरियाणा की धरती महाभारत की धरती है, पानीपत के युद्ध की धरती है और सरस्वती की धरती है। मैं माननीय मंत्री जी से पूछना चाहता हूँ और उनसे मैं निरन्तर मुलाकात भी करता रहूंगा कि इस दुनिया की सबसे पुरानी हेरिटेज साइट, राखी गढ़ी के विकास के लिए भारत सरकार ने क्या प्रयास किए हैं और आज तक भारत सरकार ने सरस्वती के डेवलपमेंट के लिए और दोबारा सरस्वती के पानी को हरियाणा की धरती पर लाने के लिए कौन-कौन सी परियोजनाएं चलाई हैं और क्या कोई प्रपोजल प्रदेश सरकार की तरफ से आपकी सरकार के पास भी आया है?

**डॉ. महेश शर्मा :** माननीय अध्यक्ष महोदय, यह बात सही है, माननीय सांसद ने जो विषय उठाया है कि हरियाणा पिछले तीन वर्षों से, अगर एक साल पिछला छोड़ दें, तो यूटिलाइजेशन सर्टीफिकेट और प्रोजेक्ट रिपोर्ट न भेजने के कारण हरियाणा को बहुत अधिक धनराशि अवमुक्त नहीं की जा सकी, लेकिन वर्तमान में जो तीनों विषय लाए गए हैं, मैं माननीय सांसद महोदय को बताना चाहता हूँ कि सरस्वती नदी के लिए मैं स्वयं उस स्थल पर माननीय मुख्य मंत्री जी के साथ दो बार हो आया हूँ और इसके लिए एक समिति केन्द्र सरकार और प्रदेश की सरकार बन गई है। हम इसरो के माध्यम से मिलकर पूरा प्रयास करेंगे कि सरस्वती नदी के उद्गम स्थल को और उसे एक भव्य पर्यटन स्थल के रूप में कैसे विकसित करें। इस विषय में भारत सरकार और प्रदेश की सरकारें आगे काम कर रही हैं।

माननीय सांसद ने मेरे संज्ञान में राखी गढ़ी के विषय को लाया है, यह बात सही है कि राखी गढ़ी हरियाणा का एक महत्वपूर्ण पर्यटक स्थल है, जिसके लिए एक समिति बनाकर काम आगे शुरू किया जा चुका है। मैं माननीय सांसद को विश्वास दिलाना चाहता हूँ कि इसके लिए एक समिति बन चुकी है और वह राखी गढ़ी के विकास के लिए काम कर रही है। राखी गढ़ी एक महत्वपूर्ण पर्यटक स्थल है, लेकिन अभी तीन महीने पहले ही इस बारे में हमारे संज्ञान में लाया गया है, इसलिए अभी इस पर काम जारी है।

महोदया, कुरुक्षेत्र जो महाभारत का एक केन्द्र और आध्यात्म का केन्द्र रहा है, उसके लिए कृष्णा सर्किट के माध्यम से भारत सरकार ने 170 करोड़ रुपये की धनराशि अवमुक्त की है और कुरुक्षेत्र को एक धार्मिक तथा आध्यात्मिक केन्द्र के रूप में परिवर्तित करने के लिए भारत सरकार, प्रदेश सरकार के साथ मिलकर अग्रसर है।



## (Q.5)

**डॉ. भोला सिंह:** माननीय अध्यक्ष जी, जो प्रश्न के उत्तर उपस्थापित हैं, उनमें सरकार ने जो जवाब दिया है, उस जवाब की साफगोई की मैं प्रशंसा करता हूँ, परन्तु एक शत्रु देश होने के कारण, वह हमारी हर समस्या की जड़ में उपस्थित है। सरकार का उसके प्रति दया का भाव, सरकार का उसके प्रति नम्रता का भाव और सरकार का उसके प्रति विनम्रता का भाव दुखद है।

अध्यक्ष जी, यह बात मैं इसलिए कहना चाहता हूँ कि वर्ष 2012 से लेकर वर्ष 2015 तक, वर्ष 2012-13 में चीन से आयात 52.25 बिलियन अमरीकी डॉलर का आयात और निर्यात हुआ है 13.58 अमरीकी बिलियन डॉलर। कुल व्यापार 65.83 अमरीकन डॉलर का हुआ है और घाटा 38.67 बिलियन अमरीकन डॉलर है। वर्ष 2013-14 में आयात 51 प्रतिशत से अधिक है और निर्यात 18 प्रतिशत से अधिक है। कुल व्यापार 65 प्रतिशत और घाटा 36 प्रतिशत से अधिक है। वर्ष 2014-15 में आयात 60.41 बिलियन, निर्यात 11.96 बिलियन, कुल व्यापार 72.37 बिलियन और घाटा 48 बिलियन है। वर्ष 2015-16 में आयात 56.93, निर्यात 8.25, कुल व्यापार 565.18 और घाटा 48.68 बिलियन है। ... (व्यवधान)

मैं कहना चाहता हूँ कि हमारे निर्यात कम हैं, जबकि उनके आयात ज्यादा हैं और घाटा इस प्रकार का है। मंत्री जी, जो विषय की मर्मज्ञा भी हैं, उन्होंने यह जवाब दिया है कि हां, चीन प्रतिस्पर्धी राष्ट्रों में वह सबसे ज्यादा उपयुक्त है इसलिए हम इस मामले में उसके साथ इस तरह का सलूक कर रहे हैं। ... (व्यवधान)

**माननीय अध्यक्ष :** भोला सिंह जी, आप अपना प्रश्न पूछिये।

**डॉ. भोला सिंह :** मैं प्रश्न ही पूछ रहा हूँ कि आखिर चीन के साथ इस घाटे के स्तर तक जाने का क्या कारण हैं? आप उनके प्रति क्यों विनम्रता का भाव रखे हुए हैं? ... (व्यवधान) सरकार के सामने कोई ऐसी परिस्थिति नहीं है, कोई ऐसा प्रस्ताव नहीं है कि हम चीन को छोड़कर दूसरे राष्ट्रों के साथ व्यापार के संबंध में पुनर्विचार करें?

**SHRIMATI NIRMALA SITHARAMAN:** Madam Speaker, the hon. Member has asked a question, which is concerning all of us that the trade deficit with China is growing, our exports are not growing and as a result of which the deficit mounting on us is concerning all of us. But it is just not possible to completely boycott one country and say I will import all my goods from everywhere else. If imports are happening, we will have to see as to what are the reasons.

I wish to inform the hon. Member that where there is a reason and facts shown that there is dumping happening, that there are poor quality goods coming, that there are safety standards being violated, we have taken every step to stop such imports. चाइना के साथ हमारा कोई विनम्रता का भाव नहीं है। हम इसे सिर्फ प्रोफेशनली देख रहे हैं कि वहां से जो इम्पोर्ट आ रहा है, उसका सबस्टैंडर्ड मैटीरियल न आने पाये। ... (व्यवधान) हम यह भी कर रहे हैं कि अगर डम्पिंग हो रही है, तो उसे भी हम रोक रहे हैं। मैं माननीय सदस्य को आश्वासन देना चाहती हूँ कि स्पेशली हमारी कुछ विनम्रता या नम्रता नहीं है। हम नैशनल इंटरस्ट में स्टेप्स ले रहे हैं। उनका जो डेफीसिट बढ़ रहा है, उसके ऊपर अध्ययन करके हम उसे कम करवाने के लिए लगातार प्रयत्न कर रहे हैं। ... (व्यवधान)

**डॉ. भोला सिंह :** अध्यक्ष महोदया, माननीय मंत्री जी ने ठीक कहा कि विनम्रता नहीं है, नम्रता नहीं है। यह उनकी सहृदयता है, उनकी सहृदयता से ये सारी बातें हो रही हैं। ... (व्यवधान) मैं कहना चाहता हूँ कि आपके सारे प्रयासों के बावजूद चीन संकट में है और उसके चलते हम संकट में फंस सकते हैं। इसके लिए उसकी इकोनामी को देखते हुए हम उनके आधार को स्वीकार करें, उनके आधार पर बात करें और अपनी विपन्नता, अपनी परिस्थिति के बारे में गंभीरता से विचार न करें, तो यह भारत का सांस्कृतिक रूप हो सकता है लेकिन आर्थिक रूप नहीं हो सकता। ... (व्यवधान) इसलिए मैं चाहता हूँ कि आप इस सर्वश्रेष्ठ सदन में साफ-साफ कहें कि भारत की इस आर्थिक स्थिति, जो इसकी ग्रोइंग दुनिया में है, उस पर सबकी निगाह है, उस पर जो काली छाया है, उसे दूर करने के लिए आप तत्काल ठोस रूप से क्या करेंगी? ... (व्यवधान)

**SHRIMATI NIRMALA SITHARAMAN:** Madam Speaker, actually on Chinese imports, we have taken specific action in order to bring in only quality goods from China. ... (*Interruptions*) Milk and milk products have been completely stopped because we found certain unacceptable materials in them. Similarly, we have also stopped import of some mobile phones because certain parts, which were being used, were unacceptable to us. The details are given. We have stopped that also.... (*Interruptions*)

On safety measures, import of toys has been stopped. What I would like to tell the hon. Member, through you, Madam, is that the wind operated electricity generators, which are originating from China, have also come under the

countervailing duty investigation. Similarly, cold rolled steel flat products have also been coming under countervailing duties. Safeguard measures have been taken on hot rolled flat products of stainless steel. These are just some examples.... (*Interruptions*)

Certainly, I will respond to the hon. Member to say that there are working groups formed between India and China through which a lot of action is being taken in order to see how there can be a specific plan made. In November, 2014, if I remember the date correct, we had a five year plan which was signed by China. In fact in September, 2015 it was signed to make sure that there is greater parity between the export and import between the two nations, and that this mounting deficit can be brought down.... (*Interruptions*) There are clear action plans laid, and there is also a Working Group looking into it. So, the Member can be assured that enough steps are being taken. While culturally we will remain friends with China but on economic matters, we will take concrete steps to make sure that we will not lose our ground.... (*Interruptions*)

SHRI TATHAGATA SATPATHY: Madam, at the outset I sympathize with this beleaguered Party for having to bear the brunt of what they themselves had given out to this country over the past few decades. So, I feel sorry for them. What to do?

Madam, I completely accept what the hon. MP has said. China has completely smashed our MSME sector. All the medium and small industries in India today are suffering because crooked importers are importing very sub-standard goods from China and are destroying from battery cells to everything. The hon. Minister said mobile phones have been banned.... (*Interruptions*) I can take her to the market in my own vehicle or I can come in her Government vehicle. I can take her to Khan Market or to any place she likes, and as many sets she wants to buy of Chinese mobile phones, they are available. Here they are available. In Bhubaneswar they are available. Even in a small uptown place like

Dhenkanal and Angul, they are available. So, this is completely a bureaucratic answer. It is a false thing... *(Interruptions)*

The second question is why should they stop. That is what the hon. MP had asked. The reason is, China is clearly an inimical country. Today you have given visa to a person, who is considered a dissenter in China, just to give a message to China that you do not take crap from them. Now, when you are taking in all their bad products, you are giving them a message that please come and trample upon us.... *(Interruptions)* They are occupying our territory. Their army is invading our territory killing our people, driving back our cowherds and goatherds. What more does the hon. Minister need to stop import of Chinese goods or put a blanket ban? I do not know. I would like to know this. What more impetus does the Government require? It is because they had started this. You should not follow. ... *(Interruptions)*

HON. SPEAKER: Please put your question.

SHRI TATHAGATA SATPATHY: What more impetus do you need to stop complete Chinese imports? Thank you.

SHRIMATI NIRMALA SITHARAMAN: Hon. Speaker, Madam, first let me clarify something which the hon. Member has raised.... *(Interruptions)* I have not suggested that all mobile phones from China have been banned. I have only said 'mobile phones from China because of certain safety aspects.' I admit I have not elaborated in so many words.

### **12.00 hours**

But certainly I meant to say that mobile phones of a certain serial number because of certain ... *(Interruptions)* I can read the description, but it is obvious.

The Government of India has imposed prohibition on the import of mobile handsets without International Mobile Equipment Identity (IMEI) Number or with all zeroes IMEI and import of CDMA mobile phones without certain Electronic Serial Number (ESN). ... *(Interruptions)* I only mean to say that with a certain description mobiles coming from China do not meet our standard and they have

been stopped just as in milk and milk products we have a reason to stop. ...  
(*Interruptions*)

The sum and substance of the answer that I want to give you and through you, Madam, to the hon. Member is that blanket ban of a country just because we have certain problems diplomatically, geographically ... (*Interruptions*)

SHRI TATHAGATA SATPATHY: Military grounds also.

SHRIMATI NIRMALA SITHARAMAN : Yes, absolutely, even on military grounds, complete ban is just not possible under WTO rules. ... (*Interruptions*)

As regards goods, which come into this country, if we have a set of approved standards, then we can at least say that you do not meet our standards in these sectors and then I can say that on that sector completely ban, but for which that sector in India should give me an approved list of standards. ... (*Interruptions*)  
There are issues on which we are very seized of the concerns, military, territorial and look at issues like ... (*Interruptions*)

SHRI TATHAGATA SATPATHY: MSMEs.

SHRIMATI NIRMALA SITHARAMAN : MSMEs, definitely. A senior Minister is sitting before me with whom I constantly interact. ... (*Interruptions*) My MSME concerns are well laid out because that is where the jobs are being created *in situ* all across the country. ... (*Interruptions*) So, we are not taking it lightly, Madam. ... (*Interruptions*) I wish to tell the hon. Member that the steps, which are being taken, can be sector-specific, but because, I am sorry to use this expression 'I do not like a country', I cannot ban all the goods from that country. ... (*Interruptions*) Sorry. ... (*Interruptions*).

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**12.02 hours**

*(At this stage, Shri Mallikarjun Kharge and some other hon. Members went back to their seats.)*

HON. SPEAKER: Hon. Members, I have received notices of Adjournment Motion from Sarvashri Dushyant Chautala, Rajesh Ranjan, Mallikarjun Kharge, Jyotiraditya M. Scindia, K. C. Venugopal, Bhagwant Mann, Jitendra Choudhary and Santokh Singh Chaudhary on different issues.

The matters raised by Sarvashri Mallikarjun Kharge, Jyotiraditya M. Scindia and K. C. Venugopal do not relate to a definite matter.

The other matters, though important, do not warrant interruption of Business of the day. The matters can be raised through other opportunities.

I have, therefore, disallowed all the notices of Adjournment Motion.

*... (Interruptions)*

HON. SPEAKER: Shri Kharge, I have disallowed your notice of Adjournment Motion, but still I shall call you in the 'Zero Hour', that is, after papers are laid.

*... (Interruptions)*

HON. SPEAKER: I will call you, but I cannot allow your Adjournment Motion.

*... (Interruptions)*

**12.03 hours****PAPERS LAID ON THE TABLE**

HON. SPEAKER: Now, Papers to be laid on the Table. Item No. 3, Shri Bandaru Dattatreya.

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): I beg to lay on the Table

—

(1) A copy of the Financial Estimates and Performance Budget (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2016-2017.

[Placed in Library, See No. LT 4524/16/16]

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2014-2015.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' Provident Fund Organisation, New Delhi, for the year 2014-2015, together with Audit Report thereon.

(3) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 4525/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI NIRMALA SITHARAMAN): I beg to lay on the Table

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(1) A copy of the Newsprint Control (Amendment) Order, 2016 (Hindi and English versions) published in Notification No. S.O. 447(E) in Gazette of India dated 11<sup>th</sup> February, 2016 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

[Placed in Library, See No. LT 4526/16/16]

(2) A copy of the Notification No. S.O. 150(E) (Hindi and English versions) published in Gazette of India dated 18<sup>th</sup> January, 2016, making certain amendments in the Notification S.O. 2877(E) dated 10<sup>th</sup> November, 2014 issued under Section 6 of the Industries (Development and Regulation) Act, 1951.

[Placed in Library, See No. LT 4527/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF CULTURE, MINISTER OF STATE OF THE MINISTRY OF TOURISM AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (DR. MAHESH SHARMA): I beg to lay on the Table —

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2014-2015.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2014-2015, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Buddhist Studies, Leh-Ladakh, for the year 2014-2015.



- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 4528/16/16]

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): On behalf of Shri Mukhtar Abbas Naqvi, I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-

- (1) The Uttarakhand Appropriation (Vote on Account) Ordinance, 2016 promulgated by the President on 31<sup>st</sup> March, 2016 (No. 2 of 2016).

[Placed in Library, See No. LT 4529/16/16]

- (2) The Enemy Property (Amendment and Validation), Second Ordinance, 2016 promulgated by the President on 2<sup>nd</sup> April, 2016 (No. 3 of 2016).

[Placed in Library, See No. LT 4530/16/16]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI CHAUDHARY): I beg to lay on the Table –

- (1) A copy of the Proclamation (Hindi and English versions) dated 27<sup>th</sup> March, 2016 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Uttarakhand published in Notification No. G.S.R.341(E) in Gazette of India dated the 27<sup>th</sup> March, 2016 under article 356(3) of the Constitution.

[Placed in Library, See No. LT 4531/16/16]

- (2) A copy of the Order (Hindi and English versions) dated 27<sup>th</sup> March, 2016 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R.342 (E) in Gazette of India dated the 27<sup>th</sup> March, 2016.

[Placed in Library, See No. LT 4531/16/16]

- (3) A copy of the Report (Hindi and English versions) of the Governor of Uttarakhand dated the 26<sup>th</sup> March, 2016 to the President.

[Placed in Library, See No. LT 4532/16/16]

- (4) A copy of the Order (English Version only) of the Supreme Court of India dated the 22<sup>nd</sup> April, 2016.

[Placed in Library, See No. LT 4533/16/16]

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**12.04 hours****STANDING COMMITTEE ON RAILWAYS****9th Report**

श्री रमेश चन्द्र कौशिक (सोनीपत) : अध्यक्ष महोदया, मैं रेल मंत्रालय (रेल बोर्ड ) की 'अनुदान की मांगों (2016-17)' के बारे में रेल संबंधी स्थायी समिति (2015-16) का नौवा प्रतिवेदन (हिन्दी तथा अंग्रेजी संस्करण) प्रस्तुत करता हूँ।

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**12.04 ½ hours****STANDING COMMITTEE ON URBAN DEVELOPMENT****10th Report**

SHRI PINAKI MISRA (PURI): Madam, with your kind permission, I beg to present the Tenth Report (English and Hindi versions) of the Standing Committee on Urban Development (2015-16) on Demands for Grants (2016-17) of the Ministry of Housing and Urban Poverty Alleviation.

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**12.05 hours****MOTION RE: REPORT OF JOINT COMMITTEE ON INSOLVENCY  
AND BANKRUPTCY CODE, 2015-  
EXTENSION OF TIME**

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Madam, I beg to move the following:-

“That the extension of time granted to the Joint Committee on the Insolvency and Bankruptcy Code, 2015 by the House on 26<sup>th</sup> February, 2016 for presentation of the Report up to the last day of the first week of the second part of the Budget Session, 2016, may be treated as extension up to the last day of the first week of the current Session.”

HON. SPEAKER: The question is:

“That the extension of time granted to the Joint Committee on the Insolvency and Bankruptcy Code, 2015 by the House on 26<sup>th</sup> February, 2016 for presentation of the Report up to the last day of the first week of the second part of the Budget Session, 2016, may be treated as extension up to the last day of the first week of the current Session.”

*The motion was adopted.*

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**12.06 hours****MOTION RE: APPOINTMENT OF MEMBERS OF RAJYA SABHA TO  
JOINT COMMITTEE ON INSOLVENCY AND BANKRUPTCY  
CODE, 2015**

DR. SANJAY JAISWAL (PASCHIM CHAMPARAN): Madam, I beg to move the following:-

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint three members of Rajya Sabha to serve as members of the Joint Committee on the Insolvency and Bankruptcy Code, 2015 *vice* Shri Anand Sharma, resigned from Rajya Sabha, and Dr. Bhalchandra Mungekar and Shri Naresh Gujral, retired from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha.”

HON. CHAIRPERSON: The question is:

“That this House do recommend to Rajya Sabha that Rajya Sabha do agree to appoint three members of Rajya Sabha to serve as members of the Joint Committee on the Insolvency and Bankruptcy Code, 2015 *vice* Shri Anand Sharma, resigned from Rajya Sabha, and Dr. Bhalchandra Mungekar and Shri Naresh Gujral, retired from Rajya Sabha and do communicate to this House the names of the members so appointed by Rajya Sabha.”

*The motion was adopted.*

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**12.07 hours****SUBMISSIONS BY MEMBERS****(i) Re: Reported attempts to destabilise elected State Governments thereby undermining the Constitution**

श्री मल्लिकार्जुन खड़गे (गुलबर्गा) : Madam Speaker, I am sorry because यदि यह बात पहले ही हो जाती कि आप एडजर्नमेंट मोशन के बारे में निर्णय लेकर हमें यह कहते कि आप इसे ज़ीरो आवर में उठा सकते हैं, तो यह मामला...(व्यवधान)

माननीय अध्यक्ष : कृपया आप बैठिए।

...(व्यवधान)

माननीय अध्यक्ष : मैंने आपसे कहा था कि आप ज़ीरो आवर में इसे उठाएँ।

...(व्यवधान)

माननीय अध्यक्ष : इतना गुस्ता मत कीजिए। बैठ जाइए।

...(व्यवधान)

माननीय अध्यक्ष : ठीक है, लेकिन अभी तो मैं बैठी हूँ न!

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : मैं आपकी नोटिस में यह लाना चाहता हूँ कि हमारे देश में, खासकर असंवैधानिक व्यवहारों का जो सिलसिला चल रहा है और attempts of the Union Government to topple an elected Government in the State of Uttarakhand speak for the democratic credentials of the present NDA Government. On the one hand, the Government celebrates the Constitution Day and speaks loud about Dr. Babasaheb Ambedkar and, in contrast, takes every possible measure to strangle democracy and support dissenting views. They want to destabilize the democratically-elected Governments in Uttarakhand, Arunachal and everywhere. ... (Interruptions)

माननीय अध्यक्ष : अभी नहीं। I am sorry.

...(व्यवधान)

माननीय अध्यक्ष : श्री खड़गे जी, I am sorry, ऐसा नहीं कहते। मैंने कहा है द मैटर इज सबजूडिस।

...(व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, I am talking about the action of the Government.

माननीय अध्यक्ष : उसी की बात चल रही है। ऐक्शन ऑफ द गवर्नमेंट पर ही चर्चा हो रही है।

SHRI MALLIKARJUN KHARGE : I am not talking about the judiciary. I am not talking about the judgment. I am not talking about the High Court's judgment or the Supreme Court's remarks. I am only talking about the Government's actions – how the Government is behaving; how they are trying to purchase MLAs, and how they are trying to pressurize the MLAs. How they are dividing MLAs; they want to destabilise and they want to install the BJP Government everywhere by killing the Constitution. ... (Interruptions) What is this? ... (Interruptions)

HON. SPEAKER: Shri Mullappally Ramchandran.

... (Interruptions)

माननीय अध्यक्ष : आपकी बात हो गयी, बाकी आगे चर्चा नहीं होगी। मैंने कहा है कि the matter is *sub judice*.

... (Interruptions)

HON. SPEAKER: I am sorry. Now it is over.

श्री मल्लिकार्जुन खड़गे : मैडम, मैं सेंट्रल गवर्नमेंट के एक्शन के बारे में बात कर रहा हूँ।... (व्यवधान)

माननीय अध्यक्ष : अभी इसकी बात नहीं हो सकती है।

श्री मल्लिकार्जुन खड़गे : रूल 58(7), जो एडजुडिकेशन के बारे में है, मैं उसके बारे में नहीं बोलूंगा।

माननीय अध्यक्ष : नहीं, बस इतना ही होता है। I am sorry. Now it is over.

SHRI MALLIKARJUN KHARGE: The Government is systematically planning to pull down the elected Governments of different States where they are in opposition. There appears to be a great hurry shown by the NDA Government to grab power in every State. Perhaps, the Government forgets that there is a democracy in this country, a rule of law and Constitution to defend the inalienable rights of the people.

HON. SPEAKER: Now, it is over.

... (Interruptions)

श्री मल्लिकार्जुन खड़गे : अगर आप इस ढंग से चलें।... (व्यवधान)

माननीय अध्यक्ष : इस विषय पर लम्बा भाषण नहीं देना है।

... (व्यवधान)

श्री मल्लिकार्जुन खड़गे : अगर आप इस ढंग से चले, अगर आप इंटरफियर करते रहे, यूनियन गवर्नमेंट अगर हर स्टेट में डिस्टेबलाइज करने की कोशिश करेगी तो इस देश में डेमोक्रेसी नहीं बचेगी, कांस्टीट्यूशन नहीं रहेगा, कल के दिन कोई हम इस सदन में नहीं आएंगे।... (व्यवधान)

माननीय अध्यक्ष : इस विषय पर चर्चा नहीं होगी।

... (व्यवधान)

HON. SPEAKER: I am sorry. It is okay. आज इसे चर्चा का विषय नहीं बनाएं।

श्री मल्लिकार्जुन खड़गे : इसलिए हम चाहते हैं कि जो उत्तराखण्ड सरकार पर आर्टिकल 356 इम्पोज किया गया, वह कांस्टीट्यूशन के खिलाफ था।... (व्यवधान)

माननीय अध्यक्ष : हो गया।

... (व्यवधान)

SHRI MALLIKARJUN KHARGE: Madam, you allow us. ... (*Interruptions*)

माननीय अध्यक्ष : डिसकशन बाद में होगी।

श्री मल्लिकार्जुन खड़गे : इस पर नियम 193 के तहत चर्चा हो।... (व्यवधान)

माननीय अध्यक्ष : वह आप नोटिस देंगे, फिर बीएसी तय करेगी, न कि मैं। आप नोटिस दे देना।

... (व्यवधान)

माननीय अध्यक्ष : डिसकशन हर चीज पर हो सकता है, अगर हाउस एग्री करे।

... (व्यवधान)

HON. SPEAKER: You give notice. I am sorry.

... (व्यवधान)

माननीय अध्यक्ष : अभी इस पर चर्चा नहीं करेंगे। आप चर्चा मांग लो किसी भी नियम के अंतर्गत।

महताब जी, आप बोलिए।

SHRI BHARTRUHARI MAHTAB (CUTTACK): Madam, we have given notice to discuss the imposition of Article 356 in different States. As the matter has been raised here in 'Zero Hour', just allow me two sentences to speak.



The matter is in Court. We will wait for the Court's verdict. We are confident that Courts would deliver justice. As the responsible political party, we are against any arbitrary imposition of Article 356 which will undermine the democracy and the federal structure of the country. ... (*Interruptions*)

HON. SPEAKER: Nothing will go on record except the Home Minister's statement.

... (*Interruptions*)... \*

**गृह मंत्री (श्री राजनाथ सिंह) :** अध्यक्ष महोदया, श्री खड़गे जी ने जो कहा है, जो एक संकट पैदा हुआ है उत्तराखण्ड और अरुणाचल प्रदेश की सरकारों के समक्ष, उसके बारे में मैं स्पष्ट कर देना चाहता हूँ कि यह संकट हमारी पार्टी के द्वारा अथाव एनडीए के द्वारा पैदा नहीं किया गया है।... (व्यवधान) मेरी बात सुनिए।... (व्यवधान)

HON. SPEAKER: Nothing will go on record except the Home Minister's statement. इसके अलावा कोई भी बात रिकॉर्ड में नहीं जाएगी, कोई भी उठकर बोलेगा, वह रिकॉर्ड में नहीं जाएगी।

... (*Interruptions*)... \*

**श्री राजनाथ सिंह :** यह जो संकट पैदा हुआ है, यह सब इनके दल का आन्तरिक संकट है, जिसके परिणामस्वरूप एक ऐसी स्थिति वहां पैदा हुई। ... (व्यवधान) मैंने आपकी बात सुनी है, अब आप मेरी बात सुन लीजिए, उसके बाद जो कहना हो, कहिए।... (व्यवधान)

**माननीय अध्यक्ष :** यह अभी चर्चा का विषय नहीं है।

**श्री राजनाथ सिंह :** खड़गे जी, मैंने आपकी पूरी बात सुनी है, आप मेरी बात सुन लीजिए। ... (व्यवधान) आप मेरी पूरी बात सुन लीजिए।... (व्यवधान)

**माननीय अध्यक्ष :** गृहमंत्री जी आप चेयर को एड्रेस करिए।

**श्री राजनाथ सिंह :** अध्यक्ष महोदया, मेरा यह कहना है कि आपका जो यह फैसला है कि यह मामला सब-जुडिश है, इस पर कोई चर्चा नहीं हो सकती है, उसका मैं स्वागत करता हूँ। यदि चर्चा होनी भी है तो प्रोक्लमेशन ऑफ प्रेसिडेंट रूल है, उस पर चर्चा लोक सभा में होनी है और राज्य सभा में भी होनी है। जब उस पर चर्चा होगी तो मैं समझता हूँ कि सभी दल उस पर अपनी बात रखेंगे।... (व्यवधान)

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\* Not recorded.

HON. SPEAKER: Shri Mullapally Ramchandranji. Only Shri Mullapally Ramchandran, if he wants to say something, will go on record. Nothing else is going on record.

... (Interruptions)... \*

माननीय अध्यक्ष : आपकी बात हो गयी है।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : महोदया, आप मेरी एक मिनट बात सुन लीजिए।...(व्यवधान)

माननीय अध्यक्ष : आप मुद्दे की बात नहीं बोलते हैं, केवल बोलते जाते हैं।

श्री मल्लिकार्जुन खड़गे : मैडम, जो मुद्दे की बात है, मैं वही बोल रहा हूँ।

इस सदन में चर्चाएं हुई हैं। अरुणाचल पर हुई है, बाबरी मस्जिद पर हुई है, इशरत जहां पर हुई है। मैं आपको कितने उदाहरण दूँ कि जो मामले कोर्ट में पेंडिंग हैं, उन पर यहां डिसकशन हुआ है। यह सब सबजुडिस मैटर्स हैं। सबजुडिस मैटर होने के बावजूद भी आपकी पररमिशन लेकर हम यहां चर्चा कर सकते हैं...(व्यवधान)

माननीय अध्यक्ष : आप चर्चा के लिए नोटिस तो दीजिए। किसी ने चर्चा के लिए नोटिस नहीं दी है। इस तरह से चर्चा नहीं हो सकती है।

श्री मुल्लापल्ली रामचन्द्रन जी।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : मंत्री जी ने कहा कि आंतरिक झगड़े की वजह से यह सब कुछ हुआ है।...(व्यवधान)

माननीय अध्यक्ष : आप यह सब उस समय चर्चा के दौरान बोल दीजिएगा।

...(व्यवधान)

श्री मल्लिकार्जुन खड़गे : लेकिन मैं कहना चाहता हूँ कि 28 तारीख तक रोक कर आप वहां किसके पास मेजोरिटी है, इसको देख सकते थे। बोम्मई केस के मुताबिक आप तय कर सकते थे, लेकिन 28 तारीख की बजाय आपने 26 को ही निर्णय ले लिया...(व्यवधान)

HON. SPEAKER: Nothing will go on record.

... (Interruptions)... \*

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\* Not recorded.

**माननीय अध्यक्ष :** आप लम्बा भाषण मत कीजिए, क्योंकि इस पर चर्चा होनी है।

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SHRI MULLAPPALLY RAMCHANDRAN (VADAKARA): Respected Madam Speaker, with your kind consent I wish to draw the attention of this august House to an unprecedented situation prevailing in our country following the heat wave and the drought. Our country is reeling under devastating drought conditions which has affected more than a quarter of the 1.25 billion population and even more number of cattle, birds and animals. People by and large are in deep distress and they are panicky about the prevailing situations.

Experts and scientific community opine that the heat wave conditions will persist for quite some time more. Temperature exceeds 47 degrees Celsius in most parts of the country. Reports say that we are experiencing the world's fifth deadliest heat wave. The findings of researchers on the death toll due to heat wave are stunning.

The State of Kerala which is usually known for its pleasant climatic conditions and endowed with 44 rivers is also this year witnessing acute shortage of drinking water and the heat is more than 42 degrees Celsius.

The entire country is facing acute shortage of water and reservoirs and rivers are drying up. The Supreme Court has expressed dissatisfaction about the way in which such a grave situation is being dealt with by the Union Government.

Now, only contingency action plan is being worked out by the Union Government to meet the exigencies. But what is required is a prospective planning, taking all stakeholders on board and a holistic approach is to be adopted by the Union Government.

I urge upon the Union Government to treat this situation following heat wave and drought as a national disaster and immediate steps must be taken on top priority to reach assistance to the affected States including Maharashtra and other places which are reeling under drought from Bihar and all parts of Northern India.

HON. SPEAKER: Shri Sankar Prasad Datta, Shri Dushyant Chautala, Shri Jagdambika Pal, Shri Kirti Azad, Dr. Shashi Tharoor, Shri Rabindra Kumar Jena, are permitted to associate with the issue raised by Shri Mullapally Ramchandran.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, there is a serious situation in certain parts of the country. Kerala, Bihar, Karnataka, Telangana, Andhra, Odisha and a number of States are facing acute drinking water shortage and also drought situation. I urge upon the Chair to include... (*Interruptions*)

श्री कांति लाल भूरिया (रतलाम) : आप यह पेपर देखिये, इसमें क्या-क्या दिया हुआ है...(व्यवधान)

श्री एम. वैकैय्या नायडू : आप बैठिये...(व्यवधान)

माननीय अध्यक्ष : आई नो, बात क्या है?

श्री एम. वैकैय्या नायडू : इस पर राजनीति करने से कोई फायदा नहीं है। इसलिए मेरा सुझाव यह होगा कि इसका एक उचित नोटिस दें कि आप इस पर समय अलाट कीजिए। सरकार विस्तार से स्थिति को सुनने के बाद में जो भी करना है, वह क्या कर रही है, यह सदन को बतायेंगे। हम सब मिलकर सिचुएशन को कैसे फेस करें, वह करेंगे।

माननीय अध्यक्ष : श्योर, श्योर। श्री भैरों प्रसाद मिश्र जी, आप बोलिये।

श्री भैरों प्रसाद मिश्र (बांदा) : अध्यक्ष महोदया, मैं एक गंभीर समस्या की ओर सदन का ध्यान आकर्षित करना चाहता हूँ। मेरे संसदीय क्षेत्र के भरतकूप क्षेत्र के अंतर्गत ... (व्यवधान)

माननीय अध्यक्ष : केवल भैरों प्रसाद मिश्रा जी की बात ही रिकार्ड पर जायेगी।

... (*Interruptions*)... \*

श्री भैरों प्रसाद मिश्र: मेरे संसदीय क्षेत्र के भरतकूप क्षेत्र के अंतर्गत स्थापित ग्रेनाइट ग्रीट बनाने वाली स्टोन मिलें करीब एक माह से अधिक दिनों से बंद हैं, जिससे हजारों श्रमिक एवं मिल मालिकों से जुड़े परिवार व खदानों में कार्य करने वाले परिवार भुखमरी की स्थिति में पहुंच गये हैं। ग्रीट का उत्पादन बंद होने से निर्माण

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\* Not recorded.

कार्य भी प्रभावित हो रहे हैं। वहां पर खदानों के पट्टे दस वर्ष के लिए सन् 2011 में दिये गये थे, अभी पांच वर्ष से अधिक समय शेष है, लेकिन अवैध धन वसूली के कारण दबाव बनाने के लिए उनकी खदानें निरस्त करने की कार्रवाई की गई है। अब उन्हें बहाल करने के लिए करोड़ों रुपये मांगे जा रहे हैं। चित्रकूट जनपद का एकमात्र उद्योग स्टोन क्रेशर उद्योग ही है। इसी तरह वहां अन्य इमारती पत्थर की खदानों को भी बंद करा दिया गया है। क्षेत्र में सूखे से ग्रस्त ग्रामीणों का यह सहारा भी छिन गया है और लोग भुखमरी की स्थिति में पहुंच रहे हैं।

अस्तु आपके माध्यम से केन्द्र सरकार से अनुरोध है कि इस पर हस्तक्षेप कर इस गम्भीर समस्या का निराकरण यथाशीघ्र कराने की कृपा करें।

**माननीय अध्यक्ष :** कुंवर पुष्पेन्द्र सिंह चन्देल, श्री सी.पी.जोशी को श्री भैरों प्रसाद मिश्र द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**डॉ. संजय जायसवाल (पश्चिम चम्पारण) :** अध्यक्ष महोदया, आपने मुझे चंपारण सत्याग्रह के सौ वर्ष पूरे होने पर बोलने का अवसर दिया, इसके लिए मैं आपको धन्यवाद देता हूँ। आज ही के दिन महात्मा गांधी ने खेवनहरराव जी के साथ लौकरिया और शिवराजपुर का दौरा किया था और उन्हें हमारे सतवरिया गांव के पश्चिम चंपारण जिले के साधारण किसान राजकुमार शुक्ला जी ने लखनऊ अधिवेशन में आमंत्रित किया था। हमारे जिले के किसानों की दुर्दशा सुनकर वह दुखी हुए। वह हमारे जिले आए थे और आज के दिन वह हजारीमल धर्मशाला में ठहरे थे। यहां किसानों पर जुल्म होता था, हर एकड़ में तीन कट्ठे की जमीन उन्हें जबरदस्ती नील उगानी पड़ती थी, जिसे औने-पौने दामों में अंग्रेज खरीदते थे और वे इंग्लैंड डार्ई इंडस्ट्रीज के लिए भेजते थे। इस कारण किसान अपना खाद्यान्न नहीं उगा पाते थे। इससे उन्होंने मुक्ति दिलाने के लिए पहला सवज्ञा आंदोलन चलाया और मोहनदास करमचंद गांधी को महात्मा गांधी जी के नाम से चंपारण ने नवाजा। आज के दिन मैं इस चंपारण आंदोलन में महात्मा गांधी जी के साथ गये इस देश के प्रथम राष्ट्रपति, श्री राजेन्द्र प्रसाद जी को, ब्रिज किशोर प्रसाद जी, अनुग्रह नारायण सिंह, और आचार्य जे.बी.कृपलानी जी को श्रद्धांजलि देना चाहूंगा, जिन्हें गांधी के साथ मुजफ्फरपुर में केवल राति विश्राम करने के चलते 24 घंटे के भीतर अपना निवास खाली करना पड़ा और उनका सारा सामान फेंक दिया गया। मैं आज मजहरूल हक जी और मेरे जिले के माननीय राजकुमार शुक्ला जी, प्रजापति मिश्रा जी, गुलाली चंद गुप्ता जी, रामनौमी प्रसाद जी, पीर मौहम्मद मुनीस जी को श्रद्धांजलि देना चाहूंगा कि जिन्होंने गांधी जी के साथ मिलकर इस आंदोलन को चलाया और यह देश की आजादी का सबसे प्रथम सिग्नेचर बनकर आया।

इसके साथ ही मैं बताना चाहूंगा कि इस बात को आज सौ साल हो गये हैं, लेकिन चंपारण उस समय भी बहुत पिछड़ा हुआ जिला था और आज भी बहुत पिछड़ा जिला है। अतः मेरा सरकार से अनुरोध है कि जिस प्रकार वह सांसद आदर्श ग्राम योजना चला रही है, उसी तरह से चंपारण जिले को स्वच्छता अभियान के तहत विशेष राशि दी जाए और चंपारण को एक आदर्श जिला घोषित किया जाए। इसके साथ ही मैं अनुरोध करूंगा कि इस शताब्दी वर्ष के यादगार के रूप में महात्मा एक्सप्रेस एक ट्रेन चंपारण से दिल्ली के लिए चलाई जाए।

अध्यक्ष महोदया, अंत में मेरा आपसे अनुरोध है कि यह धर्मशाला वह स्थान है, जहां महात्मा गांधी जी सबसे ज्यादा दिन रुके थे और धर्मशाला किसी व्यक्ति की निजी सम्पत्ति नहीं है। इसलिए आप बिहार सरकार को पत्र लिखें कि इस धर्मशाला का जीर्णोद्धार कराया जाए। कुछ लोगों ने इसे कैप्चर करके रखा हुआ है। मैं समझता हूं कि राष्ट्रपिता को सच्ची श्रद्धांजलि वही होगी कि इस हजारीमल धर्मशाला को आजाद कराया जाए। मैं संसदीय कोष से पचास लाख रुपये देने मंजूर करता हूं, अगर बिहार सरकार इसे आजाद करा सके। धन्यवाद।

**माननीय अध्यक्ष :** श्री पी.पी.चौधरी, श्री सी.पी.जोशी, कुंवर पुष्पेन्द्र सिंह चन्देल, श्री सुनील कुमार सिंह, श्री रोडमल नागर, श्री सुधीर गुप्ता एवं श्री अश्विनी कुमार चौबे को डा. संजय जायसवाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**SHRI RATTAN LAL KATARIA (AMBALA):** Thank you, Madam.

I would like to bring to the kind notice of the hon. Minister of Labour that outsourcing of the work meant for Group C, including erstwhile Grade D employees, is a gross violation of the reservation policy for the Scheduled Castes and Scheduled Tribes. This practice should be stopped forthwith and regular employment should be made to man these significant posts. Similarly, employment contract should be done away with immediately. I therefore humbly request the Minister of Labour and Employment to direct the Office of the Chief Labour Commissioner (Central) to take immediate action so that exploitation of Group C and D employees is stopped.

**HON. SPEAKER:** Dr. Bhairon Pratap Singh, Kunwar Pushpendra Singh Chandel, and Shri Chandra Prakash Joshi are permitted to associate with the issue raised by Shri Rattan Lal Kataria.

**श्री रोड़मल नागर (राजगढ़) :** अध्यक्ष महोदया, मेरा संसदीय क्षेत्र राजगढ़, मध्य प्रदेश मुख्यतः कृषि प्रधान क्षेत्र है। यहां की 70 प्रतिशत आबादी कृषि कार्य पर ही आधारित है। इस क्षेत्र में गेहूं, चना, मक्का, प्याज, लहसुन की खेती के साथ-साथ सोयाबीन, धनिया, संतरा आंवला एवं सीताफल का भी उत्पादन प्रमुखता से किया जाता है, किंतु इनके समुचित रख-रखाव एवं संग्रहण की समुचित व्यवस्था नहीं होने से अधिकांश मात्रा में बर्बाद हो जाती है, जिससे किसानों को काफी नुकसान उठाना पड़ता है। राजगढ़ संसदीय क्षेत्र में मेगा फूड पार्क एवं प्रोसेसिंग यूनिट की स्थापना होने से अन्नदाता किसानों को मेहनत पूर्ण फायदा मिलेगा। साथ ही इन उत्पादों का नुकसान होने से भी बचाया जा सकेगा। विभिन्न कृषि उत्पादों के एक ही स्थान पर उपलब्ध होने से देश-विदेश तक संरक्षित व सुरक्षित रूप से निर्यात किया जा सकता है। साथ ही लोगों के मन में कृषि कार्य के प्रति एक रुझान पैदा किया जा सकेगा, जिससे कि भारत को कृषि और कृषि उत्पादों के क्षेत्र में आत्मनिर्भर बनाने में मील का पत्थर साबित होगा।

**माननीय अध्यक्ष :** श्री सी.आर.चौधरी, श्री सुधीर गुप्ता, श्री उदय प्रताप सिंह एवं कुँवर पुष्पेन्द्र सिंह चंदेल को श्री रोड़मल नागर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्री नाना पटोले (भंडारा-गोंदिया) :** अध्यक्ष महोदया, देश एवं महाराष्ट्र में फसलों से होने वाले नुकसान के कारण किसानों द्वारा आत्महत्या का सिलसिला नहीं थम रहा है। फसल में घाटा व कर्ज के बोझ के कारण किसान आत्महत्या कर रहे हैं। ऐसी स्थिति में महाराष्ट्र सहित भारत देश के अनेक हिस्सों में भी फसलों में घाटे में चलते किसान परिवार आर्थिक संकटों का सामना कर रहा है। महोदया, दूसरी ओर प्रकृति भी कभी-कभी ऐसा खेल खेलती है, जो कि किसानों के हितों का नाश कर देती हैं। दिनांक 29.02.2016 एवं 27.03.2016 को मेरे संसदीय भंडारा-गोंदिया सहित महाराष्ट्र में एक प्राकृति आपदा आई जिसमें ओले, भारी वर्षा, तेज हवा से भारी नुकसान हुआ है तथा भयंकर तबाही मची है। फलस्वरूप क्षेत्र की लहराती हुई रबी की फसल को भी भारी नुकसान हुआ है। सारी फसल चौपट हो गई है व कई स्थानों पर मकानों को काफी क्षति पहुंची है। आसमानी बिजली गिरने से पशुओं को हानि हुई है। पकी फसलों का चौपट होना किसानों के लिए एक गंभीर समस्या है, जिसकी भरपाई होना कठिन है। इससे पीड़ित किसान आहत है। सरकार को इस आपदा की घड़ी में किसानों के हित के वास्ते वित्तीय सहायता प्रदान करने बाबत कोई शीघ्र योजना ला कर किसानों को लाभ देना चाहिए। जिससे किसानों के फसल, मकान और पशुओं की हानि की भरपाई हो सके।

**माननीय अध्यक्ष :** कुँवर पुष्पेन्द्र सिंह चंदेल, श्री भैरों प्रसाद मिश्र एवं श्री राजीव सातव को श्री नाना पटोले द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्री सुखबीर सिंह जौनापुरिया (टोंक -सवाई माधोपुर):** अध्यक्ष महोदया, मेरे संसदीय क्षेत्र के जिला टोंक के तहसील उनियारा के ग्राम इस्लामनगर के कुम्हारिया नहर की दांयी नहर की कुल लंबाई 115 चैन स्वीकृत हुई थी, जिसका वाटर कोर्स इस्लामनगर तक जाता है। इस्लामनगर में इसकी 126.74 हैक्टेयर में सिंचाई होती है और वाटर कोर्स की लंबाई लगभग 3 किलोमीटर है। इस वाटर कोर्स को गुलाबी रंग में अंकित किया गया है। इसमें से 26 चैन नहर पक्की और लगभग 55 चैन तक मिट्टी की बनी हुई है। इसमें 1.7 किलोमीटर कार्य किया गया है, परंतु शेष 1.30 किलोमीटर भाग वन क्षेत्र में होने के कारण अभी तक अधूरा पड़ा हुआ है।

महोदया, हमारी यशस्वी मुख्य मंत्री, मुख्य मंत्री जल स्वालंबन योजना से पूरे प्रदेश में पानी की बूंद-बूंद बचाने की कोशिश कर रही हैं और मेरे क्षेत्र में इसके बगैर काम नहीं चल सकता है। वहां करीब पांच हजार एकड़ जमीन है, जहां किसान को सिर्फ पानी मिलता है, तभी सिंचाई कर पाता है। अबकी बार हमें दो टीएमसी पानी देना था, लेकिन नहीं दे पाए। आज किसान की फसल का झड़ाव भी नहीं हुआ है और उस बेचारे को मुआवजा भी नहीं मिला है।

इसलिए मेरा आपके माध्यम से निवेदन है कि माननीय मंत्री जी इसका पुनः सर्वे कराकर नहर की स्वीकृति का स्टेटमेंट बनवाकर नहर को बनाने की स्वीकृति दें, जिससे मेरे आस-पास के सभी गाँवों को सिंचाई का लाभ मिल सके। धन्यवाद।

**माननीय अध्यक्ष :** कुँवर पुष्पेन्द्र सिंह चन्देल, श्री चन्द्र प्रकाश जोशी को श्री सुखबीर सिंह जौनापुरिया जी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** Madam, there is a wide gap between requirement and allocation of funds for maintenance of National Highways in Odisha. Due to want of adequate funds maintenance of National Highways is not being taken up at the desired level. Allocation under ordinary repair for the year 2015-16 was only Rs.20.93 crore against minimum requirement of around Rs.45 crore. In the meanwhile, the Ministry has decided to take up road safety work out of ordinary repair grant. The Ministry may consider augmentation of allocation under ordinary repair to at least Rs. 50 crore in order to keep the National Highway in traffic-worthy condition and execution of road safety works. A similar provision also needs to be made for the year 1916-17.



HON. SPEAKER: Shri Rabindra Kumar Jena is permitted to associate with the issue raised by Shri Bhartruhari Mahtab.

**डॉ. किरीट सोमैया (मुम्बई उत्तर पूर्व) :** महोदया, गत कुछ दिनों से समाचार पत्रों में इशरत जहाँ केस के सम्बन्ध में अनेक खबरें आ रही हैं। गत सेशन में मैंने यह विषय कालिंग अटेंशन के द्वारा उपस्थित किया था और माननीय गृह मंत्री जी ने कहा था कि उसके लिए एक कमेटी बनाई जाएगी और जो चार पेपर गायब हुए हैं, वह कमेटी उसके बारे में रिपोर्ट देगी। मैं आपके माध्यम से माननीय गृह मंत्री जी और सरकार का ध्यान आकर्षित करना चाहूँगा कि क्या उन चार पेपरों का पता चल चुका है, क्या कमेटी की रिपोर्ट आ गई? गत सप्ताह कुछ चैनल्स और अखबारों में आया कि जो पहला ऐफिडेविट इशरत जहाँ मामले में फाइल हुआ था, उसको उस समय के पूर्व गृह मंत्री ... \* ने साइन किया था, ऑथेन्टिकेट किया था। जो पहला ऐफिडेविट था, उसमें इशरत जहाँ को एक अतिरेकी, आतंकवादियों की सहयोगी माना गया था और वह एन्काउन्टर है, ऐसा कहा गया था। कुछ तीन महीनों के पश्चात दूसरा ऐफिडेविट फाइल हुआ, वह भी उस समय के पूर्व गृह मंत्री... \* ने ऑथेन्टिकेट किया था। उसकी फाइल नोटिंग्स मिल गई है। ऐफिडेविट को पूर्व गृह मंत्री ... \* ने मंजूरी दी थी, वह मिल गया है। मैं यह जानना चाहूँगा कि तीन महीने के अन्दर तत्कालीन कांग्रेस सरकार ने एक ओर इशरत जहाँ को आतंकवादी बताया और दूसरे ऐफिडेविट में शहीद करार दिया। गए छह साल से कांग्रेस के नेता इशरत जहाँ को शहीद, शहीद, शहीद कहते रहे, तो सदन के द्वारा पूरा देश जानना चाहता है कि इशरत जहाँ, जो आतंकवादी थी, उसको शहीद बनाया किसने, शहीद करार दिया किसने?... (व्यवधान)

**SHRI MALLIKARJUN KHARGE (GULBARGA):** Madam, I am on a point of order.... (Interruptions) The issue is *sub judice*.... (Interruptions)

**माननीय अध्यक्ष :** प्वाइंट ऑफ ऑर्डर नहीं होता, फिर भी आपकी बात सुन लूँगी।

...(व्यवधान)

**डॉ. किरीट सोमैया :** यह जो फाइल नोटिंग है, ... \* दोनों पूर्व गृह मंत्रियों ने ये बातें समाज से क्यों छिपाकर रखीं?... (व्यवधान)

**माननीय अध्यक्ष :** आप नाम क्यों लेते हो?

...(व्यवधान)

**माननीय अध्यक्ष :** आप चाहें तो मैं आपकी बात सुन लूँगी।

...(व्यवधान)

**डॉ. किरीट सोमैया :** यह देश की सुरक्षा के साथ में खिलवाड़ किया या नहीं, यह हम सरकार से जानना चाहते हैं।...(व्यवधान)

**माननीय अध्यक्ष :** ठीक है, धन्यवाद। दोनों के नाम लिया जाना ठीक नहीं हैं, केवल पूर्व गृह मंत्री कहा जा सकता है।

श्री चन्द्र प्रकाश जोशी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, श्री देवजी एम. पटेल, श्री शिवकुमार उदासि, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री उदय प्रताप सिंह, श्री पी.पी.चौधरी और श्री अजय मिश्रा टेनी को डॉ. किरीट सोमैया द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

**SHRI MALLIKARJUN KHARGE:** Madam, the issue is pending before the court.

How can a Member refer his name and discuss... (*Interruptions*)

**HON. SPEAKER:** It is not discussed.

**SHRI MALLIKARJUN KHARGE:** How can he refer his name.... (*Interruptions*)

**माननीय अध्यक्ष :** यह डिस्कस नहीं हो रहा है। उन्होंने केवल कुछ प्रश्न पूछा है, उन्होंने उत्तर भी नहीं दिया है। So, it is not discussed.

...(व्यवधान)

**माननीय अध्यक्ष :** आप बैठ जाइए। आपने अपनी बात कह दी है।

...(व्यवधान)

**SHRIMATI ANUPRIYA PATEL (MIRZAPUR):** Thank you, hon. Speaker Madam. I wish to draw the attention of the House towards the recent protest against the real estate developers and builders in the NCR like Amrapali Group, Antariksh Group, Jaypee Group and such others who are not fulfilling their commitments and promises to timely hand over houses to the buyers. Madam, this is not a new phenomenon in the NCR. People here have been facing this problem for almost three years wherein the developers and builders are delaying the handing over of possession for three to four years and in certain cases even for

longer periods. Ordinary citizens from middle income groups are investing their life time savings and future earnings in a dream to get a roof above their heads.

But they feel cheated and they are left helpless and disappointed and what further complicates the problem is the fact that we have celebrity endorsements. In our country people just not love and admire celebrities but they worship them and perceive them as Gods and role models. So, when a celebrity is endorsing a product or a brand, people's faith is strengthened. Celebrities may not have any intent to harm anyone, but because they are promoting a brand, they tend to unintentionally or intentionally dictate consumer choices. That is why I feel that they do have a moral obligation. I am proud that my Government has recently brought and given the Real Estate Act, 2016 to the nation which is aimed at making the real estate sector in India more transparent and accountable and also aimed at weeding out all the problems and malpractices more timely. I only appeal to my Government that the Act be implemented as soon as possible so that people do not go through this financial stress any more. They do not lose their hard earned money and more than that their dream to possess a house does not fall a prey to some of the mal-intentioned builder lobby. Early implementation of this Act will definitely wipe the tears of the suffering lot and our celebrities will also be regulated so that they do not become a part of this public harassment process.

**माननीय अध्यक्ष :** श्री पी.पी.चौधरी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री सी.पी.जोशी, श्री भैरों प्रसाद मिश्र, श्री रोडमल नागर, श्री सुधीर गुप्ता, श्री उदय प्रताप सिंह, श्रीमती मीनाक्षी लेखी एवं श्री उदित राज को श्रीमती अनुप्रिया पटेल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

श्री अर्जुन राम मेघवाल। आप किसी का नाम लिए बिना अपनी बात कहें।

**श्री अर्जुन राम मेघवाल (बीकानेर):** अध्यक्ष जी, मैं किसी का नाम नहीं लूँगा। मैं आपका धन्यवाद करता हूँ कि आपने मुझे बहुत ही महत्वपूर्ण विषय पर बोलने का अवसर दिया। मैं आज आपके माध्यम से सदन को बताना चाहता हूँ कि कांस्टीट्यूशन में हमारे संविधान निर्माताओं ने सैपरेशन ऑफ पावर्स की व्यवस्था की है। लैजिस्लेचर की अलग पावर्स हैं, एक्जीक्यूटिव की अलग पावर्स हैं और ज्यूडीशियरी की अलग पावर्स हैं। वर्तमान दिनों में ज्यूडीशियरी के जजेज़, ज्यूडीशियल प्रोसेस के दौरान सुनवाई करते समय रनिंग कमेंट्री

करते हैं और वह कानून बन जाता है। वे यह कहते हैं कि आर्टिकल 141 के तहत This is the law of the land. मेरे हिसाब से यह बिल्कुल गलत परंपरा है, गलत ट्रेडिशन है। संविधान निर्माताओं ने ऐसा कभी नहीं सोचा था कि ज्यूडीशियरी के लोग, चाहे हायर ज्यूडीशियरी हो या लोअर ज्यूडीशियरी हो, सुनवाई करने के दौरान किसी पर भी कोई रनिंग कमेंट्री करें। कोई कमेंट्री करें तो अलग तरह से कर सकते हैं। किसी संवैधानिक संस्था पर रनिंग कमेंट्री न करें और वैसे भी संवैधानिक पदों पर, जो हाइयैस्ट लैवल पर बैठा है, उस पर भी वे रनिंग कमेंट्री कर देते हैं और फिर वे कहते हैं कि आर्टिकल 141 के तहत यह लॉ ऑफ द लैंड है, यह ठीक नहीं है। ... (व्यवधान) खडगो साहब, मैं इसमें पोलिटिक्स नहीं कर रहा हूँ।

**माननीय अध्यक्ष :** बैलेन्स होना चाहिए।

**श्री अर्जुन राम मेघवाल:** मैं एक संवैधानिक मुद्दा उठा रहा हूँ कि कानून तीन तरह से बनाए जाते हैं। राष्ट्रपति जी भी आर्डिनैन्स के माध्यम से कानून बना सकते हैं, ज्यूडीशियरी वाले भी कोई इंटरप्रेशन के तहत कोई कानून बना सकते हैं, लेकिन कानून बनाने का मुख्य काम इस संसद का है और ज्यूडीशियरी वाले आजकल यह कहने लग गए हैं कि कानून हम बना रहे हैं। यह गलत दिशा में देश जा रहा है। इसके लिए मैं आपके माध्यम से कहना चाह रहा हूँ कि इससे दो ट्रेडिशन बन रही हैं, हायर कोर्ट में भी बन रही है और लोअर कोर्ट में भी बन रही है। यह जो रनिंग कमेंट्री की ट्रेडिशन बन रही है, वे कहते हैं कि रनिंग कमेंट्री के दौरान बोला हुआ वाक्य कानून बनता जा रहा है। यह लोकतंत्र के लिए ठीक नहीं है।

दूसरा जो मुद्दा उन्होंने ज्यूडीशियल रिव्यू का उठाया, ज्यूडीशियल रिव्यू 9<sup>th</sup> शैड्यूल में पहले संसद ने डाला था। 9<sup>th</sup> शैड्यूल ज्यूडीशियल रिव्यू में नहीं आता। अब कोर्ट कह रही हैं कि ज्यूडीशियल रिव्यू दो तो 9<sup>th</sup> शैड्यूल भी हम कर रहे हैं। यहाँ तक भी ठीक है। राष्ट्रपति भी ज्यूडीशियल रिव्यू के अंतर्गत आते हैं, यह रनिंग कमेंट्री में कहा गया, यह डिस्क्रिप्शन में नहीं कहा गया। हमारा यह कहना है कि ज्यूडीशियरी वाले जजेज़ का हम सम्मान करते हैं लेकिन रनिंग कमेंट्री के माध्यम से जो हमारी संवैधानिक संस्थाएँ हैं, चाहे संसद हो, चाहे राष्ट्रपति हो या स्पीकर हो, उसके लिए किसी प्रकार का कोई कमेंट नहीं करें और कोर्ट अपने आप कानून बनाना तय नहीं करें। इस संसद को ही यह अधिकार होना चाहिए। मैं आपके माध्यम से सरकार से यह मांग करता हूँ कि रनिंग कमेंट्री पर रोक लगनी चाहिए। यह रनिंग कमेंट्री किस सीमा तक है, यह तय होना चाहिए और यह संसद तय करे, कोर्ट तय नहीं करे, यही मैं कहना चाहता हूँ।

**माननीय अध्यक्ष :** श्री पी.पी.चौधरी, श्री श्रीरंग आप्पा बारणे, श्रीमती कोथापल्ली गीता, श्री अजय मिश्रा टेनी, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री सी.पी.जोशी, श्री गजेन्द्र सिंह शेखावत, श्री देवजी एम. पटेल, डॉ. सत्यपाल सिंह, श्री अश्विनी कुमार चौबे, श्रीमती मीनाक्षी लेखी, श्री भैरों प्रसाद मिश्र, श्री सुधीर गुप्ता, श्री उदय प्रताप

सिंह, श्री रोड़मल नागर एवं श्री सुनील कुमार सिंह को श्री अर्जुन राम मेघवाल द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

...(व्यवधान)

**माननीय अध्यक्ष :** श्री अरविन्द सावंत।

...(व्यवधान)

**माननीय अध्यक्ष :** अभी यहाँ चर्चा नहीं हो रही है। Nothing will go on record.

...(Interruptions)... \*

**श्री अरविंद सावंत (मुम्बई दक्षिण) :** माननीय अध्यक्ष महोदया, आप जानती हैं कि इस देश में किसान आत्महत्या कर रहे हैं, क्लाइमेट चेंज की वजह से भारी संकट आ रहा है, कामगार भी आत्महत्या कर रहे हैं और दुर्भाग्यवश जवाहरात का काम करने वाले भी आत्महत्या करने लगे हैं। इस देश में अभी पिछले दिनों में हमारे जवाहरात और सुनार लोगों ने 40-45 दिन हड़ताल की, अपनी दुकानें बन्द रखीं, फिर भी उनकी समस्या का निराकरण नहीं हुआ। आज से दोबारा वे तीन दिन बन्द करने जा रहे हैं। आप जानती हैं कि इस देश में एक पुराना गाना था, 'जहां डाल-डाल पर सोने की चिड़ियां करती हैं बसेरा, वह भारत देश है मेरा', जिस सोने का धुंआ जहां निकलता था, वहां आज सुनार पिछले कितने महीनों से बहुत व्यथित हैं और वे मांग कर रहे हैं कि सरकार की तरफ से जो सैण्ट्रल एक्साइज़ लगी हुई है, उसको हटाने की बात कर रहे हैं।

आपके माध्यम से मेरी सरकार को प्रार्थना है कि जब हम कहते हैं कि हम जी.एस.टी. लाने वाले हैं, जी.एस.टी. जब आएगा तो यह सैण्ट्रल एक्साइज़ नहीं लगेगी। दूसरी तरफ हम कहते हैं कि सब का साथ, सब का विकास, ईज़ ऑफ बिजनेस की बात करते हैं, सिंगल विंडो की बात करते हैं तो हमने यह अलग एक्साइज़ की विंडो क्यों लगाई। वे टैक्स देने के लिए मना नहीं करते। वे कहते हैं कि हमसे एक क्या, दो प्रतिशत ले लो, लेकिन सैण्ट्रल एक्साइज़ मत लगाओ, क्योंकि उन्होंने उसका अनुभव किया है कि परेशान हुए हैं, आत्महत्याएं की हैं, फिर दोबारा आत्महत्याएं हो रही हैं। मेरी आपके माध्यम से प्रार्थना है कि ये जवाहरात वाले जो आज हड़ताल कर रहे हैं, हमारे प्रधानमंत्री जी जब प्रधानमंत्री नहीं थे, तब उन्होंने जो भाषण किया था और जब कांग्रेस की सरकार यह कानून लाना चाहती थी, तब उन्होंने कारीगरों की भी व्यथा की थी। हम जानते हैं कि सोना कोई जीवनावश्यक वस्तु नहीं है, लेकिन उसे बनाने वाले इतने लोग हैं, इतने कारीगर हैं, आज पिछले एक महीने से वे घर बैठे, अब दोबारा घर बैठेंगे, उनकी रोजी-रोटी की भी

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\* Not recorded.

चिन्ता सरकार को करनी होगी। सिर्फ सोने की तरफ मत देखो, उस व्यवसाय के ऊपर कितने लोग निर्भर हैं, उसकी भी चिन्ता करनी चाहिए और इसलिए मैं आपके माध्यम से सरकार को फिर प्रार्थना करता हूँ कि जब जी.एस.टी. हम लाने जा रहे हैं, क्या हम तब तक इस सैण्ट्रल एक्साइज़ को रोक नहीं सकते? हम थोड़ा सा तो उनको दिलासा दे सकते हैं, उतना तो काम करें, ताकि हमारे सुनार लोग हड़ताल न करें। इतनी ही मेरी प्रार्थना है। जयहिन्द।

**माननीय अध्यक्ष :** श्री भैरों प्रसाद मिश्र, श्री गजेन्द्र सिंह शेखावत, श्री राजीव सातव, कुमारी सुष्मिता देव, श्री गजानन कीर्तिकर, श्री विनायक, राऊत, श्री संजय जाधव, श्री श्रीरंग आप्पा बारणे, श्री सी.पी. जोशी, कुंवर पुष्पेन्द्र सिंह चन्देल को श्री अरविन्द सावन्त द्वारा उठाये गये विषय पर सम्बद्ध होने की अनुमति प्रदान की जाती है।

**श्री पी.पी.चौधरी (पाली) :** अध्यक्ष महोदया, अभी अरविन्द सावन्त जी ने पूरी बात बता दी, लेकिन मैं ब्रीफ में और बताना चाहूंगा। अभी 2015-16 में सरकार आभूषणों पर बिना इनपुट टैक्स क्रेडिट और 12.5 परसेंट इनपुट टैक्स क्रेडिट के साथ उतना शुल्क लगाने का सर्राफा एसोसिएशन का विरोध देखते लगभग एक माह से अधिक समय हो गया है। सर्राफा व्यापारी सरकार के इस निर्णय को हटाने की मांग कर रहे हैं। उनके द्वारा बताया जा रहा है कि एक्साइज़ ड्यूटी से आम लोगों को गहने खरीदना और महंगा हो जायेगा। छोटे व्यापारियों और कारीगरों को कागजी कार्रवाई करनी पड़ेगी। यहां तक कि यह भी कहा जा रहा है कि ड्यूटी लगाने से संस्कृति खत्म होगी, क्योंकि सोना भारतीय संस्कृति का अभिन्न हिस्सा है। राज्यों की सरकारें भी इस सम्बन्ध में नरमी बरतने का अनुरोध कर चुकी हैं। सर्राफा व्यापारियों का रोष बढ़ता जा रहा है। उग्र प्रदर्शन की भी सम्भावना को नज़रअंदाज नहीं किया जा सकता। मेरे संसदीय क्षेत्र के कोने-कोने से सर्राफा व्यापारी और कारीगर अपनी गुहार लेकर आते हैं।

यही स्थिति पूरे देश भर के संसदीय क्षेत्रों की भी होगी। सर्राफा व्यापारियों का गोल्ड कंट्रोल कानून के खिलाफ भी प्रदर्शन किया गया था, जो 60 दिन से ज्यादा चला। मेरा सदन के माध्यम से माननीय वित्त मंत्री जी से अनुरोध है कि आभूषणों पर लगाये जा रहे सैण्ट्रल एक्साइज़ ड्यूटी को हटाया जाये, ताकि देश भर के सर्राफा व्यापारियों व इस व्यवसाय से जुड़े लोगों को राहत मिल सके। धन्यवाद।

**माननीय अध्यक्ष :** श्री भैरों प्रसाद मिश्र, श्री सत्यपाल सिंह, श्री अश्विनी कुमार चौबे, श्री सी.पी. जोशी, कुंवर पुष्पेन्द्र सिंह चन्देल और श्री गजेन्द्र सिंह शेखावत को श्री पी.पी. चौधरी द्वारा उठाये गये विषय पर सम्बद्ध होने की अनुमति प्रदान की जाती है।

श्री रवनीत सिंह जी, वैसे तो यह स्टेट मैटर है, मगर बिना आरोप किए हुए जो बोलना है, बोलो।

**श्री रवनीत सिंह (लुधियाना) :** मैडम, आज मेरा क्वश्चन भी था, लेकिन वह भी मिस हो गया। मैं आपका आभारी हूँ कि आपने मौका दिया। आज पंजाब के किसान बहुत ही मुश्किल स्थिति में हैं। देश के किसान भी हैं, लेकिन पंजाब की खास तौर पर है, उसके पीछे कारण यह है कि सी.सी.एल. लिमिट, जो कैश क्रेडिट लिमिट मिलती है, वह लगातार पिछले बहुत दिनों से मिली नहीं, मंडियां अनाज से भरी पड़ी हैं, उसके पीछे कारण है कि जो पैसा, तकरीबन 30 बैंक हैं, एस.बी.आई. सबसे बड़ा बैंक है, जो पैसा देते हैं, तो उन्होंने जब फिज़िकल सर्वे किया, पिछले नौ साल से गोदाम में जो फसल पड़ी है, उसका फिज़िकल वैरीफिकेशन किया तो वहां पर 20 हजार करोड़ रुपये का मिसमैच है, वहां पर अनाज है ही नहीं। उन्होंने अब पैसा रोक दिया। जो कैग की रिपोर्ट आई, आप पंजाब सरकार के हालात देखिए, जो रिपोर्ट आई, जो उन्होंने 3,319 ट्रक लगवाए गोदामों में फसल लेकर जाने के लिए, कैग की जो रिपोर्ट है, उनमें से सिर्फ 87 ट्रक फिजिकली सही पाए गए। उनमें 15 टू व्हीलर थे। इतना बड़ा स्कैंडल हुआ है। आज मंडियां भरी पड़ी हैं। कहां चली गई वह फसल? चूहे तो खा नहीं गए, ऐसा लगता है खाया तो सरकार ने ही है। 20 हजार करोड़ का अनाज क्या पाकिस्तान चला गया, अफगानिस्तान चला गया। इसके बारे में माननीय मंत्री पासवान जी जरूर यहां जवाब दें। अगर जवाब नहीं दे सकते तो इसकी सीबीआई इन्क्वायरी हो। आज मंडियों में पंजाब के किसानों को कौन बचाएगा? आप इस ओर जरूर ध्यान दें। पंजाब के तीन या चार किसान रोज आत्महत्या कर रहे हैं। मैडम, मैं इसके लिए आपकी मदद चाहता हूँ। जो बीस हजार करोड़ का अनाज वहां से गायब हो चुका है और जो सीसीएल लिमिट है, वह उनको अनाज खरीदने के लिए मिल सके, उसमें भी मदद कीजिए, नहीं तो पंजाब बर्बाद हो जाएगा।

**माननीय अध्यक्ष :** श्री भगवंत मान को श्री रवनीत सिंह द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**डॉ. रमेश पोखरियाल निशंक (हरिद्वार):** माननीय अध्यक्ष जी, उत्तराखंड और हिमालय के क्षेत्र में बागवानी, वानिकी और संजीवनी जड़ी-बूटियों की असीम संभावनाएँ हैं। जैसा कि सभी को मालूम है, लेकिन संसाधनों के अभाव में और उचित, उन्नत तौर-तरीकों के अभाव में, प्रौद्योगिकी की कमी के कारण अपेक्षित इस बागवानी और जड़ी-बूटी के उत्पादन को अभी तक कोई प्रोत्साहन नहीं मिल सका है। यदि अमेरिका और यूरोपीय देशों की तुलना की जाए तो हमारा प्रति हेक्टेयर उत्पादन बहुत कम है। इसलिए मैं विशेषकर अनुरोध करना चाहूंगा कि जो हिमालय क्षेत्र की तमाम बेल्ट हैं, जिसमें आर्गेनिक खेती और सब्जी और फलों का उत्पादन असीमित सीमा तक हो सकता है, उसको एक विशेष योजना के तहत बढ़ावा दिया जाए, ताकि वहां की बेरोजगारी दूर हो सके। मैं यह कहना चाहूंगा कि उन्नत किस्म के फलों के वितरण, उत्पादन

क्षेत्र का विस्तार, नर्सरी की स्थापना, विभिन्न पहलुओं पर कृषकों के प्रशिक्षण और विपणन देने के हेतु सहायता, संगठित बाजार हेतु उपयुक्त प्रणाली का विकास और निर्यात क्षमता का विकास और अनुसंधान व विकास को बढ़ावा देने के साथ-साथ भण्डारण और प्रसंस्करण की नई प्रौद्योगिकी उपलब्ध कराना बहुत जरूरी है। इससे पूरे राष्ट्र का भी विकास होगा और जो पलायन की एक बहुत बड़ी समस्या है, उसका भी समाधान होगा।

मैं विनम्र निवेदन करना चाहता हूँ कि इस क्षेत्र में 65 से लेकर 70 प्रतिशत वन क्षेत्र है, इसलिए उन वनों के संरक्षण और संवर्धन के साथ ग्रीन बोनस जोड़कर वहां के लोगों के साथ वनों को जोड़ा जाए। उद्यानिकी और वानिकी का हरिद्वार में एक अंतर्राष्ट्रीय केन्द्र स्थापित किया जाए। जैव विविधता है, इसलिए आर्गेनिक खेती का बड़ा केन्द्र स्थापित करके वहां के लोगों को उससे जोड़कर वहां की आर्थिकी को और सुदृढ़ किया जाए। बहुत-बहुत धन्यवाद।

**माननीय अध्यक्ष :** श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री चन्द्र प्रकाश जोशी, श्री रोडमल नागर और श्री सुधीर गुप्ता को डॉ. रमेश पोखरियाल निशंक द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्री निशिकान्त दुबे (गोड्डा) :** महोदया, आज सुबह जो चर्चा रामचन्द्रन साहब ने उठाई, देश के लिए आज की स्थिति बड़ी संकट की है और लगभग 33 करोड़ लोग कहीं न कहीं सुखाड़ से प्रभावित हैं। लोगों को पीने का पानी नहीं मिल रहा है, जानवरों को पीने का पानी नहीं मिल रहा है और किसानों को सिंचाई का साधन उपलब्ध नहीं हो रहा है। मैं जिस राज्य से आता हूँ, वहां की स्थिति और भी खराब है, केवल आठ पर्सेंट खेती इरीगेटेड है, जबकि 92 पर्सेंट खेतों में आज तक पानी नहीं जा पाया है। जब वर्ष 2000 में झारखण्ड और बिहार का बंटवारा हुआ, तो आज भी झारखण्ड की वही स्थिति बनी हुई है।

मैडम, हमारी स्थिति और भी दूसरी है। हमारे जो डैम हैं, वर्ष 1978 में बिहार सरकार ने बंगाल के साथ उसको गिरवी रख दिया। डैम हमारे यहां है, हमारी जमीन पर है, झारखण्ड की जमीन पर है, मसानजोर, पंचैत और मैथन, ये तीन डैम हमारी जमीन पर हैं और उनका पूरा का पूरा पानी केवल और केवल बंगाल सरकार को जाता है। इससे ज्यादा बड़ी विडम्बना आप किसी राज्य के साथ नहीं देख सकते हैं। प्रधानमंत्री जी इसके लिए बड़ा काम कर रहे हैं। उन्होंने प्रधानमंत्री कृषि सिंचाई योजना दी हुई है। सिंचाई के लिए अच्छा साधन कैसे मुहैया हो, पीने के पानी की कैसे व्यवस्था हो? मेरा आपसे एक बड़ा सवाल है कि जिस तरह से लोगों को शिक्षा नहीं मिल रही थी तो भारत सरकार ने एक योजना सर्व शिक्षा अभियान के तहत दी और स्कूल कहां खुलेगा, मिडिल स्कूल कहां खुलेगा, हाई स्कूल कहां खुलेगा, यह



उसने तय किया। चूंकि यह माना जाता है कि कुछ केन्द्र के विषय हैं और कुछ राज्य के विषय हैं और पानी को राज्य का विषय मान लिया जाता है, जबकि इंटरनेशनल और नेशनल दोनों सरकारें इससे प्रभावित होती हैं। दूसरी तरह से एन.आर.एच.एम. जो स्वास्थ्य क्षेत्र के लिए उन्होंने बनाया है। यदि स्वास्थ्य के क्षेत्र में राज्य सरकार काम नहीं कर रही है तो एन.आर.एच.एम. के माध्यम से पैसा जा रहा है। यदि राज्य रोड नहीं बना रही हैं तो पी.एम.जी.एस. स्कीम है।

मेरा आपके माध्यम से सरकार से आग्रह है कि वह दिन आ गया है कि केन्द्र सरकार कोई इनिशिएटिव लेकर, राज्यों को बैठाकर जिस तरह से पी.एम.जी.एस.वाई योजना., एन.आर.एच.एम. योजना, सर्व शिक्षा अभियान, बिजली के लिए दीनदयाल ग्राम ज्योति योजना है, उसी तरह से पानी के लिए एक नेशनल पॉलिसी बनानी चाहिए। केन्द्र और राज्य में किस तरह से लोगों, जानवरों और खेतों को पानी जायेगा, यदि इसकी व्यवस्था होगी तो उचित होगा। धन्यवाद। जय हिंद, जय भारत।

**माननीय अध्यक्ष :** श्री गजेन्द्र सिंह शेखावत, डॉ. सत्यपाल सिंह, श्री सुनील कुमार सिंह, श्री रवीन्द्र कुमार जेना, श्री दुष्यंत सिंह, श्री अनुराग सिंह ठाकुर, श्री शिवकुमार उदासि, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री भैरों प्रसाद मिश्र, श्री रोडमल नागर और श्री सुधीर गुप्ता को श्री निशिकान्त दुबे द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**श्रीमती मीनाक्षी लेखी (नई दिल्ली) :** स्पीकर मैडम, आपने मुझे बोलने का मौका दिया है, इसके लिए मैं आपको धन्यवाद देती हूँ। मैं आपके माध्यम से सदन में एक बहुत ही महत्वपूर्ण विषय उठाना चाहती हूँ। आज के अखबार 'इकोनॉमिक टाइम्स' के माध्यम से यह खबर आयी है।... (व्यवधान) 'अगस्टा वेस्ट लैंड' मामले की सुनवाई इटली के कोर्ट में हो रही थी, उन्होंने बहुत बुरी तरीके से उस समय की सरकार को लताड़ा है और यह भी कहा है कि किस प्रकार से रक्षा मंत्रालय को जो निवेदन भेजे गये और उन निवेदनों के माध्यम से कहा गया कि आप पूरे दस्तावेज भेजिए। वर्ष 2013 में निवेदन भेजा गया था लेकिन वर्ष 2014 तक वे दस्तावेज नहीं पहुंचे। वर्ष 2014 में मात्र तीन डॉक्यूमेंट्स उनको भेजे गये। साथ ही, उन्होंने यह भी कहा कि जेल के अंदर ऑरसी नामक के व्यक्ति थे, जो अगस्टा वेस्टलैंड के हेड थे। उन्होंने अपने हाथ से लिखे हुये खत के माध्यम से संदेश दिया कि उस समय के जो प्रधानमंत्री थे, मारिओ माँटी और टैरिसिनो से उनका नाम लेकर बात की जाये। वे लोग उस समय हमारे प्रधानमंत्री जी से भी बात कर रहे थे, उस पर बहुत सिरियस टिप्पणी की गयी कि ये (आर.सी.) क्या संदेश देना चाहते थे, यह वहां कोर्ट नहीं बता सकती है लेकिन जिस प्रकार से भारत सरकार ने दस्तावेज भेजने की कोताही की है और अपने काम में अनियमितता दिखायी है, वही शायद इसका बेहतरीन जवाब है। इसी प्रकार से आगे यह भी टिप्पणी की गयी कि पूरी

तरीके से इसकी जांच होनी चाहिए और हमारे यहां काँट्रोल ऑडिटर जनरल की जो रिपोर्ट है उसके मुताबिक भी यह 3,565 करोड़ रुपये का घोटाला था, उस समय के कौन-कौन लोग इसमें लिप्त थे, क्या तरीके अपनाये गये और इटालियन माफिया किस तरीके से काम कर रहा था, उस पर जांच होनी चाहिए। खासतौर पर, ब्रिटेन का जो बिचौलिया क्रिश्चन माइकल था, उसको लेकर भी बहुत सख्त टिप्पणी कोर्ट ने दी है। अगर किसी विदेश में कोर्ट ऑफ में अपिल्स का यह जजमेंट आता है, जिसमें लगातार भारत सरकार की साख को कुछ सरकारी कामों के जरिये गिराया जा रहा है, तो मैं आपके माध्यम से सरकार से अनुरोध करना चाहती हूँ कि इस मामले की पूरी तरह से जांच होनी चाहिए। खासतौर पर रक्षा मंत्रालय और रक्षा मंत्री जी के द्वारा उस पर जांच कर संसद में बताया जाना चाहिए। ... (व्यवधान) उस पर चर्चा होनी चाहिए और रक्षा मंत्री जी का बयान भी होना चाहिए। उसकी पूरी इन्वेस्टिगेशन होनी चाहिए और साथ ही उस पर संसद में भी चर्चा होनी चाहिए।

**माननीय अध्यक्ष:** अनुराग जी, मिनाक्षी लेखी जी द्वारा उठाये गये विषय के साथ आप अपने-आप को संबद्ध कर सकते हैं।

श्री गजेन्द्र सिंह शेखावत, श्री भैरों प्रसाद मिश्र, कुँवर पुष्पेन्द्र सिंह चन्देल, श्री शिवकुमार उदासि, डॉ. सत्यपाल सिंह, श्री सुनील कुमार सिंह, श्री निशिकान्त दुबे, श्री देवजी एम. पटेल, श्री विनोद लखमाशी चावड़ा और श्री अनुराग सिंह ठाकुर को श्रीमती मीनाक्षी लेखी द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**शहरी विकास मंत्री, आवास और शहरी गरीबी उपशमन मंत्री तथा संसदीय कार्य मंत्री (श्री एम. वैकैय्या नायडू) :** सदन में जो इश्यू उठाया गया है, यह गंभीर मामला है। यह दूसरे देश से जुड़ा हुआ मामला है। इसलिए मैं इसको रक्षा मंत्री जो को कन्चे कर दूंगा कि यह नोटिस दिया गया और इस तरह का विषय बताया गया है। आगे क्या करना है, रक्षा मंत्री जी बतायेंगे।

**माननीय अध्यक्ष :** श्री वाई. एस. अविनाश रेड्डी, उपस्थित नहीं।

**श्री छेदी पासवान (सासाराम) :** अध्यक्ष महोदया, उल्लेखनीय है कि अपनी लोकप्रियता के कारण जननायक के रूप में प्रसिद्ध बिहार के ग्यारहवें मुख्यमंत्री स्व. कर्पूरी ठाकुर आजीवन समाज के वंचित वर्गों के अधिकारों के संरक्षण के लिए संघर्षरत रहे। ग्रामीण पृष्ठभूमि से आने वाले महान सपूत ने सामाजिक न्याय के लिए शासन के माध्यम से कई सफल प्रयोग किए। अपनी कॉलेज की पढ़ाई को छोड़ कर 'अंग्रेज भारत छोड़ो आंदोलन' में कूद पड़े और 26 माह तक उन्हें जेल की यातना दी गयी।

स्वतंत्र भारत में भी टेल्को कामगारों के शोषण के विरुद्ध संघर्ष में उन्हें जेल यातना दी गई। जननायक कर्पूरी ठाकुर सम्पूर्ण क्रान्ति के अग्रणी सेनानी, महान समाजवादी चिंतक एवं गुदड़ी के लाल थे। एक ईमानदार शासक के रूप में उनकी प्रसिद्धि प्रेरणादायक है। स्वर्गीय कर्पूरी ठाकुर ने मैट्रिक के पाठ्यक्रम से अंग्रेजी भाषा की अनिवार्यता को समाप्त किया जिससे बिहार के ग्रामीण पृष्ठभूमि वंचित वर्ग के छात्र न्यूनतम शैक्षणिक योग्यता हासिल कर सकें और आगे उन्हें आरक्षण के माध्यम से लोक सेवाओं में भागीदार बनाएं। स्वर्गीय कर्पूरी ठाकुर सरीखे अप्रतिम राजनेता, पारदर्शी एवं ईमानदार व्यक्तित्व के मुख्य मंत्री की रिक्ति को नहीं भरा जा सकता।

अतः मेरा विशेष अनुरोध है कि स्वर्गीय कर्पूरी ठाकुर को उचित सम्मान देने एवं उनकी स्मृतियों को ताजा रखने हेतु उन्हें भारत रत्न से शीघ्र विभूषित किया जाए। धन्यवाद।

**माननीय अध्यक्ष :** श्री भर्तृहरि महताब, श्री भैरों प्रसाद मिश्र, श्री अश्विनी कुमार चौबे और कुंवर पुष्पेन्द्र सिंह चन्देल को श्री छेदी पासवान द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

**SHRI GAJANAN KIRTIKAR (MUMBAI NORTH WEST):** Madam Speaker, I thank you for giving me an opportunity to raise an important issue on the floor of this august House.

It has been brought to my notice by the *Sthaniya Lokadhikar Samiti* working in the Mumbai Office of the Income Tax Department that 118 casual workers are working since 1995 in the Income Tax Department. All these casual employees are waiting for regularization in the Government service.

In this connection, I want to mention that majority of these casual employees are non-matriculates and are now beyond the maximum permissible age limit for direct entry to the lower post cadre in the Income Tax Department. They are coming from poor socio-economic background. Since 1995, three casual employees have lost their lives due to abject poverty. The casual employees are working there since 1995 in the hope of getting regularized.

It has also been brought to my notice that the Income Tax Department has undergone restructuring recently, thereby creating vacancies in the lower post cadre so that they can be regularized.

**माननीय अध्यक्ष :** श्री चन्द्र प्रकाश जोशी और कुंवर पुष्पेन्द्र सिंह चन्देल को श्री गजानन कीर्तिकर द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

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**12.57 hours****SUBMISSIONS BY MEMBERS....Contd.****(ii) Re : Fire cracker accident in a temple at Kollam, Kerala**

PROF. RICHARD HAY (NOMINATED): Hon. Speaker, I would like to bring an important and a heart rending matter before this august House and that is about the horrendous and most shocking fireworks accident that took place at Paravur in Kollam District of Kerala recently.

The cause of explosion is even now shrouded in mystery and 109 persons died in the incident, some on the spot, some on the way to hospital and some at the hospitals. I pray for their souls.

Due to the impact of the blasts, bodies and body parts were strewn all over the place. The inferno, in the shape of a huge fireball, engulfed the whole temple ground where several thousands had gathered.

The hon. Prime Minister, hon. Health Minister and hon. Minister of Skill Development were present at the hospital. The hon. Prime Minister soothed the feelings of the victims and it was a great healer.

The fire crackers used were potassium nitrate, a dangerous chemical which can cause heavy damage in any situation. The Government of India must conduct an investigation and find out the role of the State Government machinery who never took the decision to forbid the use of such toxic and dangerous chemicals even though they were warned from time to time about the devastating consequences of using such chemicals like potassium nitrate and 109 people died in which many more bodies have to be checked and identified by DNA test.

This incident has happened in Kerala and this can happen anywhere in the country also. In this connection, I would like to bring to the notice of this august House that the Home Secretary of the Government of Kerala was contradicting the stand taken by the State Government regarding the failure of field officers to implement DM's orders. This has come in newspapers. ... (*Interruptions*)

I would like to strongly urge the Central Government to pass appropriate laws to maintain safety restrictions in the use of fire crackers all over the country so that such accidents could be avoided. I would also request that proper compensation may be provided to the orphans of victims in this case.

SHRI K.C. VENUGOPAL (ALAPPUZHA): Madam Speaker, the massive and terrific firework mishap happened in Puttingal Temple near Paravur in Kollam District of Kerala has put the entire nation in shock and grief. The unfortunate incident took the lives of more than 100 people and grievously injured hundreds of common people including children and women. The explosion was highly terrific which destroyed many houses and shelters near the temple.

The tragic incident shook people across the world and Heads of many States expressed their concern. The hon. Prime Minister and the Congress Vice President Rahul Gandhiji visited the venue and made all efforts to coordinate the rescue operation and console the injured. The visit of the hon. Prime Minister and Shri Rahul Gandhi provided confidence to the State Government and the common people to cope up with the situation. It was a good sign of humanitarian care.

The Government of Kerala has taken all necessary measure to ensure emergency rescue operation and medical help for the injured. An immediate Cabinet Meeting was held and took all measures to cope up with the situation.

### **13.00 hours**

The festival and firework competition at the temple was a traditional ritual. The administration of the temple is not under the State Government and it is managed by local individuals. Following complaints from local people, the District Administration had denied permission for firework competition, locally known as *kambam*. I am not going into the details of the incident as it is under investigation.

I would request the hon. Prime Minister to declare this tragic incident as a 'National Calamity' to ensure adequate compensation to the families of the deceased and speedy medical treatment for the injured. The incident has

devastated the entire locality. Hundreds of houses and buildings in the area were damaged. Every family in the area has lost one or two of their beloved in this tragic incident. People living in the area are still in shock and mental agony. It is highly necessary to provide moral support to them. There are hundreds of common people critically injured going through critical stage. So, it is highly essential to provide adequate financial compensation to them.

To meet these urgent demands, the Government of Kerala has already requested the Central Government for financial assistance. So, I demand that this incident should be declared as a 'National Calamity'. I would request the Government to take an immediate decision in this regard.

SHRI MALLIKARJUN KHARGE (GULBARGA): Madam Speaker, this matter is very serious. The Government should respond to this issue here.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, the Prime Minister himself has gone there immediately with relief and with medical team. Whatever could be done has been done also. We are all aware what a 'national calamity' is. That is not an issue for discussion now. That has to be discussed separately because rarest national calamity has been now differentiated from other calamities. That has to be studied. I cannot say anything on that as of now because both the State Government and the Central Government are seized of the matter and they are doing their best. So, let us not make it into a controversial issue.

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श्री राजेश रंजन (मधेपुरा) : अध्यक्ष महोदया, आज देश में एक परंपरा बनती जा रही है। राजनीतिज्ञों द्वारा राजनीति लाभ-हानि के रूप देखा जा रहा है, चाहे वह सत्ता की राजनीति हो, वोट बैंक की राजनीति हो या अर्थ की राजनीति हो। यह देखा जाता है कि किस तरह पॉलिटिकल गैमलर लोग इस देश के आम आदमी, बच्चे, बूढ़े, औरत और माँ हर तरह के सामाजिक लोगों पर एक आतंक का माहौल पैदा किया है। दिल्ली में

कानपुर आईआईटी ने एक सर्वे करके बताया कि किस तरीके से दिल्ली में 35% प्रदूषण ट्रक के माध्यम से, 30% डस्ट के माध्यम से प्रदूषण, 30% मोटरसाइकिल से प्रदूषण और मात्र 5% ही दूसरे माध्यम से यानि छोटी गाड़ी अर्थात् चार चक्के से प्रदूषण होता है। मुझे एक बात समझ में नहीं आती कि 95% प्रदूषण पर कोई चर्चा नहीं होती, 5% प्रदूषण को लेकर किस तरह से लगातार हो रहा है। एक जज साहब ने कह दिया कि मैं इसका समर्थन करता हूँ। मैं किसी का नाम नहीं लूंगा, वही जज साहब ने फिर रूलिंग दी। ऑड-ईवन प्रक्रिया सस्ती लोकप्रियता हासिल करने के लिए शुरू की गई।...(व्यवधान)

मैं बहुत ही विनम्रता से कहना चाहता हूँ कि किसको फायदा है? ...(व्यवधान) एक, बस को खरीदकर पूरा धन संग्रह करना, नई बसों की खरीदारी, दूसरा, सीएनजी कंपनी की मदद, तीसरा, गाड़ी कंपनी की मदद, चौथा, जिसने वोट दिया,...(व्यवधान) मिडल क्लास के लोग जिनके पास एक गाड़ी है, मारुति गाड़ी है, बच्चे परेशान हैं, दिल्ली की औरतें परेशान हैं, दिल्ली की गृहिणी परेशान हैं। ...(व्यवधान)

..\*

**माननीय अध्यक्ष :** ये सब रिकार्ड में नहीं जाएगा।

... ...(व्यवधान) ..\*

**माननीय अध्यक्ष:** श्री सी.पी. जोशी, श्री सुधीर गुप्ता और कुँवर पुष्पेन्द्र सिंह चन्देल को श्री राजेश रंजन द्वारा उठाए गए विषय के साथ संबद्ध करने की अनुमति प्रदान की जाती है।

The House stands adjourned to meet again at 2.10 p.m.

### **13.05 hours**

*The Lok Sabha then adjourned till Ten Minutes past  
Fourteen of the Clock.*

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\* Not recorded.



**14.15 hours**

*The Lok Sabha re-assembled at Fifteen Minutes past  
Fourteen of the Clock.*

*(Shri Ramen Deka in the Chair)*

**MATTERS UNDER RULE 377\***

HON. CHAIRPERSON : Hon. Members, the Matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise matters under Rule 377 today and are desirous of laying them, may personally hand over the text of the matter at the Table of the House within twenty minutes.

Only those matters shall be treated as laid for which the text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

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\* Treated as laid on the Table.

**(i) Need for expeditious approval to the State Action Plan of Government of Rajasthan regarding conservation of Great Indian Bustard**

**SHRI DUSHYANT SINGH (JHALAWAR-BARAN) :** Great Indian Bustard (GIB) is the state bird of Rajasthan and its population has drastically decreased over the years to around 100 in Rajasthan. There is an urgency to protect GIB which has already been classified as a critically endangered species by International Union for Conservation of Nature (IUCN). For its conservation, Rajasthan had submitted a State Action Plan in June, 2014 as per the guidelines issued by GoI in June, 2012. It focuses on providing natural habitat to GIBs for their conservation (in situ conservation). The plan has not yet been approved by the Ministry of Environment, Forest and Climate Change. As per the guidelines issued by MOEFCC, the Annual Recovery Plan for the GIB will be provided Central funding under a Centrally sponsored Scheme i.e. Integrated Development of Wildlife Habitats. Therefore, I request Government of India to approve the State Action Plan to prevent Great Indian Bustard from becoming an extinct species.

**(ii) Need to revive the closed sugar mills in North Bihar.**

श्री कीर्ति आज़ाद (दरभंगा) : उत्तर बिहार में ब्रिटिश काल से ही लोहाट, रैयाम तथा सकारी में चीनी मिलें स्थापित थी, जिससे गन्ने की खेती फल-फूल रही थी। आज सभी चीनी मिलें बंद पड़ी हैं, जिसके कारण गन्ने जैसी नगदी फसल की खेती बंद है। मिलें बंद होने के कारण उत्तर बिहार के लोग बेरोज़गार हो गए हैं, जिसके कारण वे पलायन कर दूसरे राज्यों में मज़दूरी करने को विवश हैं। आर्थिक रूप से सक्षम रहा उत्तर बिहार आज चीनी मिल व कारखानें बंद होने के कारण गरीबी, भुखमरी, पलायन, बेरोज़गारी जैसी समस्याओं से जूझ रहा है।

उत्तर बिहार के विकास के लिए आवश्यक है कि बंद पड़ी चीनी मिलों को चालू कराया जाये, जिससे आर्थिक उन्नति का मार्ग प्रशस्त होगा। गन्ना नगदी फसल होने के कारण किसान खेती में पूंजी लगाने में अग्रसर होंगे, जिससे कृषि में निवेश बढ़ेगा। उत्तर बिहार की मिट्टी, पानी और मौसम गन्ने की खेती के लिए अनुकूल हैं। गन्ना की खेती शुरू होने से मज़दूर वर्ग का पलायन रुकेगा।

**(iii) Need to expedite the construction of North Koel Reservoir Project and other irrigation in Jharkhand.**

श्री सुनील कुमार सिंह (चतरा) : केन्द्रीय जल आयोग के अनुसार बड़े बांधों के राष्ट्रीय रजिस्टर में वर्तमान में देश में 4857 निर्मित बड़े बांध हैं और 314 निर्माणाधीन बड़े बांध हैं। लेकिन केंद्र एवं राज्य सरकारों में समन्वय के अभाव के कारण इन बांधों का सही रख-रखाव एवं समय पर मरम्मत नहीं होने के कारण कई बांधों का पूर्ण उपयोग नहीं हो रहा है। केन्द्र सरकार का कहना है कि 'जल' राज्य का विषय होने के कारण, जल संसाधन परियोजनाओं की आयोजना, निष्पादन, प्रचालन एवं रख-रखाव संबंधित राज्य सरकारों द्वारा उनकी आवश्यकताओं एवं प्राथमिकताओं के अनुसार किया जाता है। इसलिए केन्द्र व राज्यों में समन्वय के अभाव के कारण योजनायें लंबित पड़ी रहती हैं।

झारखंड राज्य के लातेहार जिला के बरवाडीह प्रखंड स्थित उत्तर कोयल जलाशय परियोजना राज्य की एक महत्वपूर्ण बहुउद्देशीय सिंचाई परियोजना है। इस परियोजना का लाभ बिहार और झारखंड राज्य के विस्तृत असिंचित क्षेत्र को मिलेगा। वर्षाजल के अभाव से ग्रसित झारखंड के पलामू, लातेहार, गढ़वा जिलों एवं बिहार के औरंगाबाद और गया जिलों को इससे लाभ मिलेगा। साथ ही, सौ साल से भी पुरानी सोन नहर सिंचाई प्रणाली, जो जल अभाव के संकट से जूझ रही है, उसे भी पुनर्जीवन प्राप्त होगा। इस परियोजना के पूरा होने पर झारखंड और बिहार दोनों राज्यों के 1,24,000 हैक्टेयर भूमि को सिंचाई हेतु जल उपलब्ध होगा। लातेहार, पलामू और गढ़वा जिलों में भू-जल स्तर के निरंतर ह्रास का भी प्रभावी निषेध होगा। जिससे पेयजल समस्या का भी समाधान संभव हो सकेगा। साथ ही, 25 मेगावाट हाईडल बिजली का उत्पादन होगा, जो पर्यावरण की दृष्टि से सर्वाधिक उपयुक्त ऊर्जा का माध्यम है। उत्तर कोयल जलाशय परियोजना के पूर्ण होने से द्वितीय हरित क्रांति के स्वप्न को एक ठोस आकार मिल पायेगा। परंतु पिछले 40 वर्षों से अधिक समय बीत जाने के बाद भी आज तक यह परियोजना पूर्ण नहीं हो पाई है।

अतः मेरी केंद्र सरकार से मांग है कि उत्तर कोयल जलाशय, अमानत, औरंगा, कनहर, टहले, गरही, मुहाने, सोनरेखा, मलय, अजय सहित राज्य की सभी लंबित परियोजनाओं को भी पूरा करने की दिशा में केंद्र सरकार एवं राज्य सरकार समन्वय स्थापित कर शीघ्र सकारात्मक कदम उठाये जायें और इन योजनाओं को पूरा किया जाये।

**(iv) Need to extend social security benefits to constructions workers.**

**डॉ. वीरेन्द्र कुमार (टीकमगढ़) :** आज देश में आधुनिकीकरण और विकास के कार्य बहुत तेजी से आगे बढ़ रहे हैं तथा अपना देश तेजी से विकास कर रहे दुनिया के अन्य देशों के साथ कदमताल कर रहा है। इस तमाम विकास के साथ ही सुप्त होती मानवीय संवेदनाएं भी आज चिंता का विषय हैं। अभी पिछले दिनों बंगाल तथा लखनऊ के क्रमशः फ्लाई ओवर और मेट्रो की शटरिंग टूटने से काफी मजदूर तथा आम जन हताहत तथा घायल हुए। आज़ादी के इतने लंबे समय बाद भी इन हादसों में मजदूरों की जान जाना अत्यंत दुर्भाग्यपूर्ण एवं चिंता का विषय है। ऐसे में मेरा सरकार से निवेदन है कि इस तरह के निर्माण कार्यों में लगे मजदूरों के प्रति संवेदना रखते हुए उनक परिवार के आश्रितों के आर्थिक भविष्य को ध्यान में रखा जाए तथा ऐसे मजदूर को काम करने हेतु सुरक्षित वातावरण प्रदान किया जाए।

**(v) Need to speed up the construction work of National Highway Nos. 75 and 98 in Jharkhand.**

श्री विष्णु दयाल राम (पलामू) : मेरे संसदीय क्षेत्र पलामू में पड़वा से गुरीसेमर वाया गढ़वा राष्ट्रीय राजमार्ग-75 का निर्माण कार्य वर्ष 2010 में शुरू हुआ था और इसके पूर्ण होने की अवधि वर्ष 2012 निर्धारित की गई थी, मगर यह कार्य अब तक पूर्ण नहीं हो सका है। पूरे मार्ग पर गहरे गड्डों की वजह से यातायात में काफी असुविधा होती है तथा आए दिन हादसे होते रहते हैं। इस मार्ग पर धूल उड़ने की वजह से स्थानीय लोगों एवं अन्य यात्रियों को श्वास संबंधी बीमारियां हो रही हैं। माननीय सड़क, परिवहन एवं राजमार्ग मंत्री जी ने 19 मार्च, 2015 को झारखंड के सभी संसद सदस्यों के साथ राष्ट्रीय राजमार्गों के संबंध में समीक्षा बैठक की थी। इस बैठक में राष्ट्रीय राजमार्ग-75 के निर्माण से संबंधित ठेकेदार को 15 जून, 2015 तक इस कार्य को पूर्ण करने के निर्देश दिए गए थे, मगर उसके बाद इस पर कुछ कि.मी. ही निर्माण कार्य हुआ और बाद में कार्य रोक दिया गया। इस राष्ट्रीय राजमार्ग का निर्माण कार्य धीमी गति से शुरू होता है तथा अचानक ही बिना कोई कारण बताये बंद कर दिया जाता है। मेरा माननीय मंत्री जी से अनुरोध है कि राष्ट्रीय राजमार्ग-75 के अधूरे कार्य को जल्द से जल्द पूरा करने का आदेश जारी किया जाये।

मेरे संसदीय क्षेत्र पलामू के पास से गुजरने वाला राष्ट्रीय राजमार्ग-98 भी जर्जर स्थिति में है। मैं माननीय सड़क, परिवहन एवं राजमार्ग मंत्री श्री नितिन गडकरी जी से आग्रह करता हूँ कि तत्काल एक उच्च स्तरीय कमेटी को इन जर्जर राष्ट्रीय राजमार्गों की स्थिति का जायजा लेने के लिए झारखंड भेजा जाये जो 15 दिन में अपनी रिपोर्ट माननीय मंत्री जी को सुपुर्द करे। मैं इसके साथ-साथ इन राष्ट्रीय राजमार्गों के निर्माण कार्य में देरी करने वाली कंपनियों पर भारी जुर्माना लगाये जाने और भविष्य में ऐसी कंपनियों को देश के किसी भी हिस्से में राष्ट्रीय राजमार्गों के निर्माण से संबंधित कोई कार्य आवंटन नहीं करने का माननीय सड़क, परिवहन एवं राजमार्ग मंत्री जी से अनुरोध करता हूँ।

**(vi) Need to set up desalination plant in coastal area of Maharashtra.**

श्री हरिश्चन्द्र चव्हाण (दिंडोरी) : मेरा गृह राज्य महाराष्ट्र विगत कई सालों से सूखे की समस्या को झेल रहा है। सिंचाई से लेकर पेयजल की समस्या प्रतिदिन भयंकर होती जा रही है। खेतों को पानी नहीं मिलना, पशुओं को पानी नहीं मिलना, लोगों को पेयजल नहीं मिलने से पूरे महाराष्ट्र के किसानों की आर्थिक स्थिति बहुत ही दयनीय हो गई है। किसान के खेतों में फसल पानी के अभाव में सूखने से किसान बैंकों से लिए गए ऋण की अदायगी नहीं कर पाने से महाराष्ट्र के किसान आत्महत्या करने पर मजबूर हो रहे हैं। मेरे संसदीय क्षेत्र दिंडोरी के आस-पास के क्षेत्रों में स्थित भातसा डैम, वैतरणा डैम एवं ताणसा डैम हैं, जिनका पानी पूरे मुंबई को जा रहा है। अगर महाराष्ट्र के समुद्री तटों पर समुद्री पानी को पेयजल में परिवर्तित करने के आधुनिक प्लांट लगाये जायें तो उपरोक्त डैमों का पानी उत्तरी महाराष्ट्र के लिए प्रयोग किया जा सकता है। इससे उत्तरी महाराष्ट्र में सूखे से परेशान किसानों एवं नागरिकों को कुछ राहत दी जा सकती है। इसके लिए प.बंगाल एवं तमिलनाडु के समुद्र तटों पर समुद्री पानी को पेयजल में बदलने के लिए कई प्लांट सफल रूप से चल रहे हैं। इसके लिए केंद्र सरकार को पहल करना आवश्यक है। इसके लिए मैं स्वयं माननीय प्रधानमंत्री जी से मिला था। इस संबंध में पेयजल एवं स्वच्छता मंत्रालय ने कार्यवाही भी की थी, परंतु अभी तक महाराष्ट्र में इस समुद्र पानी से पेयजल बनाने हेतु किसी भी समुद्री तट पर डिसेलिनेशन प्लांट की घोषणा अभी तक नहीं की गई है।

सरकार से अनुरोध है कि वर्तमान समय में महाराष्ट्र में सूखे की समस्या के तात्कालिक हल के लिए महाराष्ट्र के समुद्री तटों पर डिसेलिनेशन प्लांट स्थापित किए जायें, जिससे मुंबई को पानी की आपूर्ति की जा सके और भातसा डैम, वैतरणा डैम एवं ताणसा डैम से जो पानी मुंबई के लिए जाता है, उस पानी को उत्तरी महाराष्ट्र के सूखे से प्रभावित क्षेत्रों में दिया जा सके।

**(vii) Need to stop illegal mining activities in Kairana Parliamentary Constituency, Uttar Pradesh.**

श्री हुकुम सिंह (कैराना) : कैराना लोकसभा क्षेत्र के झिंझाना क्षेत्र में खनन माफियाओं का बोलबाला है। वर्तमान में क्षेत्र के गाँव शीतलगढ़ी, बिडौली सादात, ख्वाजपुरा, मंगलौरा, चौतरा, मंसूरा व चौसाना के भडी में जे.सी.बी. से खनन हो रहा है। रेत से भरे वाहन रात भर शामली-करनाल हाईवे, ऊन-थानाभवन व गंगोह-चौसाना मार्ग से गुजरते हैं। अतिभारित होने के कारण गाँव व क्षेत्र के भी मार्ग भी पूर्ण रूप से ध्वस्त हो चुके हैं तथा रेत से भरे यह अतिभारित वाहन लोगों की जान ले रहे हैं। शीतलगढ़ी में पहले खनन का ठेका था, जिसकी समय-सीमा समाप्त हो चुकी है। इसके बावजूद भी वहां पर खनन हो रहा है। अब माफिया स्टाक पड़ा होना बताकर रात्रि में जे.सी.बी. से खनन करते हैं। दिन में रायल्टी लेकर ट्रैक्टर-ट्राली निकालते हैं। इस दौरान एक दिन में राँयल्टी की करीब 20 ट्राली निकलती है, लेकिन बाकी के छह खनन स्थानों से लगभग 300 ट्राली रेत की निकल रही है। इन ट्रालियों से कथित रूप से एक हज़ार से दो हज़ार रूपए तक वसूली की जाती है। गांव के लोगों ने कई बार आला अधिकारियों से शिकायत की, लेकिन कोई सुनवाई नहीं हुई। यदि खनन पर अविलम्ब रोक न लगाई गई तो पौराणिक नदी यमुना का अस्तित्व ही खतरे में पड़ जायेगा।

मैं सरकार से मांग करता हूँ कि इस दिशा में अविलम्ब कदम उठाये जायें ताकि अवैध खनन बंद हो।



**(viii) Need to fix Minimum Support Price of Onion at Rs. 1000 per tonne and also provide remunerative price for Beans.**

श्री सी.आर.चौधरी (नागौर) : मैं राजस्थान के किसानों की ज्वलंत समस्या की ओर माननीय कृषि मंत्री जी का ध्यान आकर्षित करना चाहता हूँ। माननीय प्रधानमंत्री जी की संकल्पना "ग्रामोदय से भारत उदय" कार्यक्रमों के तहत मैं ग्रामीण क्षेत्रों में किसान गोष्ठियों में शामिल हुआ। किसानों का कहना था कि पिछले कई वर्षों से इस वर्ष सिंचाई वाले क्षेत्रों में प्याज की पैदावार ठीक हुई है। जब-जब पैदावार ठीक होती है मूल्य बहुत कम हो जाता है। इस वर्ष 450-500 रुपये क्विंटल के भाव से प्याज बिक रहा है एवं इससे किसान को घाटा हो रहा है। किसान को लागत मूल्य का आधा भी पैसा नहीं मिल पा रहा है एवं इस कारण किसानों में भारी रोष है।

इसी प्रकार से ग्वार जिसका पिछले तीन वर्ष पहले पच्चीस से तीस हजार रुपये प्रति क्विंटल मूल्य मिला था अब तीन हजार रुपये प्रति क्विंटल से भी कम हो गया है। अतः मेरा माननीय कृषि मंत्री जी से अनुरोध है कि हमारी सरकार ने एवं माननीय प्रधानमंत्री जी ने किसानों के हितों में बहुत ही अच्छे निर्णय लिए हैं, जैसे प्राकृतिक प्रकोपों के नुकसान का मुआवजा राशि डेढ़ गुना करना, नुकसान की सीमा 50 प्रतिशत से 33 प्रतिशत करना, फसल बीमा योजना, वन ड्रॉप-मोर क्रॉप, प्रधानमंत्री सिंचाई योजना, मृदा स्वास्थ्य कार्ड एवं नीम कोटेड यूरिया आदि। इन किसान हितैषी योजनाओं एवं निर्णयों के कारण देश के काश्तकार हृदय से आभारी मानते हैं। उसी श्रृंखला में मेरा माननीय प्रधानमंत्री जी एवं माननीय कृषि मंत्री जी से अनुरोध है कि प्याज का न्यूनतम समर्थन मूल्य रुपये 1000/- प्रति क्विंटल पर खरीदने के आदेश अति शीघ्र जारी किये जाये ताकि प्याज उत्पादकों को लागत मूल्य मिल सके एवं ग्वार का भी उचित मूल्य दिलवाने की व्यवस्था कराएँ एवं यदि ग्वार के निर्यात पर कोई रोक हो, तो उसे हटाकर काश्तकारों के हित में निर्णय लेने का कष्ट करायें।

**(ix) Need to launch an awareness and training programme to impart technological know-how and expertise for Organic farming to farmers in Kheri Parliamentary Constituency, Uttar Pradesh.**

**श्री अजय मिश्रा टेनी (खीरी) :** मेरे लोकसभा क्षेत्र लखीमपुर की अर्थव्यवस्था का आधार व लोगों की आमदनी का मुख्य स्रोत कृषि है। समग्र स्तर पर किसान कई फसलों का उत्पादन करते हैं परंतु कृषि लागत बढ़ने व फसलों का लाभकारी मूल्य न मिल पाने के साथ ही नई तकनीक एवं उन्नत बीजों के अभाव, आवश्यकता के अनुसार उर्वरक उपयोग की जानकारी न होने की वजह से किसानों को लगातार हानि होने के कारण उनकी आर्थिक स्थिति बहुत खराब हो गयी है। कृषि को अलाभकारी व्यवसाय मानकर लोग कृषि कार्य छोड़ने का मन बना रहे हैं। मैंने कई कृषक समूहों व कई लोगों से व्यक्तिगत वार्ता की है, उससे लगता है कि लोग कृषि कार्य छोड़ना नहीं चाहते हैं तथा विकल्प की तलाश में हैं। ऐसे में ऑर्गेनिक खेती एक बेहतर विकल्प हो सकता है। परंतु ऑर्गेनिक खेती के विषय में विधि, तकनीकी व जानकारी के अभाव में जनपद के किसान इसको प्रारंभ नहीं कर पा रहे हैं। यह पर्यावरण व लोगों की सेहत के साथ-साथ कृषि क्षेत्र के लिए एक बेहतर विकल्प हो सकता है।

अतः मैं सरकार से अनुरोध करता हूँ कि आर्गेनिक खेती की विधि व तकनीक की जानकारी के साथ-साथ पॉली हाउस के निर्माण व पॉली हाउस कृषि के विषय में जानकारी प्रदान करने हेतु एक जागरूकता एवं प्रशिक्षण कार्यक्रम चलाने तथा जनपद लखीमपुर खीरी को नेशनल हॉर्टिकल्चर बोर्ड की गतिविधियों में शामिल करने हेतु घोषणा करने का कष्ट करें, जिससे जनपद लखीमपुर खीरी अपनी अर्थव्यवस्था मजबूत करने के साथ देश हेतु भी अपना सहयोग दे सके।

**(x) Need to release funds for Pradhan Mantri Gram Sadak Yojana in Maharashtra particularly in Wardha and Amravati districts in the State.**

श्री रामदास सी. तडस (वर्धा) : मा. ग्रामीण विकास मंत्री जी का ध्यान आकृष्ट करते हुए आग्रह है कि महाराष्ट्र में प्रधानमंत्री ग्रामीण सड़क योजना (पीएमजीएसवाई) के तहत जो कार्य किए गए हैं, उनका भुगतान नहीं हुआ है। साथ ही साथ, नए कार्य जो चयन किए गए हैं उनकी प्रशासनिक स्वीकृति नहीं मिलने के कारण कार्य प्रारंभ नहीं किया गया है। पूरे प्रदेश में पीएमजीएसवाई का कार्य रूका हुआ है। आम नागरिकों में काफी रोष है एवं पथ निर्माण नहीं होने से संकट का सामना भी लोगों को करना पड़ता है। आम नागरिक, बुद्धिजीवी वर्ग मेरे संसदीय क्षेत्र में धरना प्रदर्शन भी कर रहे हैं। खासकर वर्धा एवं अमरावती जिले में कार्य बंद पड़ा है। जिसे जल्द चालू कराने की आवश्यकता है।

अतः मा. मंत्री जी से आग्रह है कि शीघ्र पीएमजीएसवाई के द्वारा किए जा रहे कार्यों की समीक्षा कर बंद पड़ी स्वीकृत योजनाओं को चालू करवाने का कष्ट करें तथा बाकी भुगतान करने हेतु धन का आवंटन करने का कष्ट करें।

**(xi) Need to take suitable steps for completion of various irrigation schemes in Jharkhand**

**SHRI NISHIKANT DUBEY (GODDA) :** The second Jharkhand state irrigation commission had made an assessment of the water resource in the state and identified 16 river basins which can be harnessed through major, medium and minor irrigation schemes. The Commission had identified potential for these schemes which requires your kind attention.

1. Kalipur Reservoir Scheme on Motihara Nadi;
2. Bhubhuri Reservoir Scheme on Bhurbhuri Nadi;
3. Bishanpur Reservoir Scheme on Tepra Nadi;
4. Jamunia Reservoir Scheme on Jamuna Nadi;
5. Banslai Reservoir Scheme near Pargodih (Poryaihat) at Godda on Banslai river;
6. Dumaria beer in Godda;
7. Pakaria beer in Godda;
8. Sugga Bathan Reservoir Scheme;
9. Krishnasagar Reservoir Scheme : Presently the work is at standstill;
10. The following old and ongoing projects need immediate help from the Union Government. The present status of these projects are as follows :-

- (i) Punasi : Waiting for forest clearance in Delhi;
- (ii) Triveni : Tender of brick lining is awaited;
- (iii) Sugga Bathan : DPR is in process, project started in 1978;
- (iv) Sundar Dam : Command area is not getting water, Rs.4-5 crore being given to contractors annually;
- (v) Harnabeer : Closed since 1980;
- (vi) Budhai : Foundation stone laid in 1978, clearance awaited from CWC;
- (vii) Saidapur and Tardihabeer : DPR is awaited;

- (viii) Darhwa and Dahubeer : Money given through 13th Finance Commission;
- (ix) Kajhia, Sonapur, Bhoura Bandh, Lahtan Pakaria Extension;
- (x) Krishnasagar: Work started in 1985;
- (xi) Trikut Jalashaya : Administrative nod in 2010, waiting for forest clearance ;
- (xii) Raja Bandh and Mahagama Canal : Pending since 1985;
- (xiii) 200 Lift Irrigation Projects of minor irrigation and 5 major ponds: Centre allocating funds in RRR Policy and Series Check dams under AIBP, as much as 90%, but state unable to take advantage.

The state is facing fund constraint and hence it will be very difficult for the state to take new schemes for execution under state plan, but these are old projects and need your kind attention. As regards new projects, detailed survey and DPR are still awaited and also need active and sympathetic help of the Union Government.

**(xii) Need to provide financial relief to all the farmers distressed due to acute drought situation in Banda and Chitrakoot districts in Uttar Pradesh.**

श्री भैरों प्रसाद मिश्र (बांदा) : मेरे संसदीय क्षेत्र के बांदा एवं चित्रकूट जनपद में सूखे की भीषण समस्या से किसान तबाह हो गया है। उसे केंद्र द्वारा भेजी गयी राहत राशि भी राज्य सरकार के अधिकारियों द्वारा उपलब्ध नहीं करायी जा रही है। अभी पुरानी अतिवृष्टि वाली राशि भी सभी को बांटी नहीं गयी है। सूखे की राशि भी कुछ किसानों को ही दी गयी है, सभी को नहीं। एक हैक्टेयर से ऊपर जोत रखने वाले किसानों में से किसी को भी राहत राशि नहीं दी गयी है। किसान हताश एवं परेशान हैं। जन में आक्रोश है। लोगों के पास खाने तक को नहीं है।

सरकार से अनुरोध है कि सभी छोटे-बड़े किसानों को शीघ्र राशि देने हेतु प्रदेश सरकार को निर्देशित करने का कष्ट करें एवं केंद्रीय टीम की उपस्थिति में सभी को राहत राशि बंटवाने का कष्ट करें।

**(xiii) Need for laying emphasis on rainwater harvesting and inter-linking of rivers to overcome water scarcity in the country.**

**DR. UDIT RAJ (NORTH WEST DELHI) :** The present water scarcity is affecting almost all parts of the country today- be it the factories in Maharashtra or the tourists in Shimla. The NTPC plant at Farakka had to be shut down in the absence of water, which has also affected electricity and industrial output not only in West Bengal, but also in East India. Drought conditions are seen in 10 states, and many others are on the verge of drought. It is indeed strange that Section 144 had to be imposed in Latur, Maharashtra to avoid riots during distribution of water. Even in Delhi, especially in North West Delhi Constituency, during the summer months people are dependent only on tankers for drinking water; the situation is also similar for industries. The lack of water has forced many industries to shut down; due to this, the Index of Industrial Production (IIP) is expected to fall 50 to 100 basis points. In a situation where the overall storage in reservoirs is hovering below 24%, interlinking of rivers and proper emphasis on rain water harvesting should become the immediate priority of the Government.

**(xiv)Need to increase the amount of grant for construction of toilets under Swachh Bharat Mission in urban areas**

**SHRI PRALHAD JOSHI (DHARWAD) :** This Government through the Swachh Bharat Mission (SBM) has taken long strides in improving hygiene, sanitation and as a consequence, sanitation scenario in the country has improved. In respect of SBM, against expected outcome of 50 lakh for individual household toilets for the year 2014-15, 58,54,987 toilets were constructed, which is an achievement of 117% as compared to the set target. Of these, 49.49 lakh household toilets were constructed after launch of SBM indicating more than 446% increase in construction of toilets after the Launch of SBM (Gramin) as compared to pre SBM. In order to incentivize construction of toilets, the Government gives grant of Rs.12,000 to 15,000 for SC/ST in rural areas. However, in urban areas only Rs.4000 is given. For urban poor, it is too little. Hence, I urge the Government to look into the matter and increase the amount given to construct toilets in urban areas.



**(xv) Need to include Kadugolla (Adavigolla) community of Karnataka in the list of Scheduled Tribes**

**SHRI S.P.MUDDAHANUME GOWDA (TUMKUR) :** I would like to draw the kind attention of the hon. Minister of Tribal Affairs to consider the proposal for inclusion of Kadugolla (Adavigolla) community in the Scheduled Tribe list in Karnataka.

Kadugolla (Adavigolla) community in Karnataka is geographically isolated and also socially exclusive and practising their own administration. They also practice seclusion of women at the time of child birth and menstruation. Kadugollas are living below poverty line and their condition is pathetic. More than 80% of the families are landless and about 75% families engage in occupation of rearing sheep and cows.

Government of Karnataka has sent the proposal for inclusion of Kadugolla (Advavigolla) and its other synonyms like Hattigolla in the list of Scheduled Tribes in Karnataka along with ethnographic study.

I urge upon the Union Government through the Hon. Minister of Tribal affairs to consider the proposal for inclusion of Kadugolla (Adavigolla) community in the Scheduled Tribe list under clause (1) and (2) of Article 341 and 342 of the Constitution by increasing the reservation quota of Scheduled Tribes.

**(xvi) Need for allocation of sufficient funds and its timely release for protection and conservation of BRT Tiger Reserve in Chamarajanagar constituency, Karnataka.**

**SHRI R. DHYUVANARAYANA (CHAMARAJNAGAR) :** I would like to bring it to the notice of the Government that BRT Tiger Reserve of my constituency having an area of 574.83 sq. Kms. is the pristine habitat for tiger and is a part of the most promising Tiger landscape in the world. The present tiger density in the reserve is 10.21/100 Sq. Km. which indicates the presence of healthy tiger population and consequent demand for high protection.

The management issues in the tiger reserve include protection against hunting/poaching and fire, habitat improvement, man-animal conflicts, etc. These activities require sufficient budget and timely release of funds. But the fact is that every year there is a difference between the sanctioned and the released budget and also every year there is decrease in budget allotment which is affecting the management/protection issues of the Tiger reserve.

During 2013-14, Rs.188.360 lakhs released out of the sanctioned amount of Rs.235.452 lakhs. During 2014-15, Rs.148.2286 lakhs released out of sanctioned amount of Rs.185.286 lakhs and during 2015-16 till today Rs.116.0581 lakhs released out of sanctioned amount of Rs.145.0727 lakhs.

Hence, I urge upon the Union Government to take up the issue on priority basis and help the BRT reserve to get sufficient allotment and timely release of funds for protection and conservation of this natural resource of my Constituency.

**(xvii) Need to take necessary steps for setting up of Petroleum, Chemicals & Petrochemicals Investment Region (PCPIR) at Paradip, Odisha**

**SHRI BHARTRUHARI MAHTAB (CUTTACK) :** The Government has proposed to develop a Petroleum, Chemical and Petrochemicals Investment Region (PCPIR) at Paradip to promote investment, both domestic and foreign in Petroleum , Chemical and Petrochemical segments. This PCPIR was sanctioned by the Government wherein Indian Oil Corporation Limited (IOCL) was entrusted to develop petrochemical complex in the capacity of Anchor Tenant. However, due to the delay in setting up of the petrochemical complex by IOCL, the Government is unable to kick off the work of PCPIR at Paradip. Consequently, the Government of India has not provided funds for development of basic infrastructure for the petrochemical complex despite repeated requests from the Government of Odisha. I, therefore, urge the Government that urgent necessary steps may be taken for setting up of PCPIR at Paradip and provide adequate funds for the purpose.

**(xviii) Need to take necessary action to secure safe return of youth belonging to Parbhani district of Maharashtra held captive in Iran.**

श्री संजय भाऊराव जाधव (परभणी) : महाराष्ट्र राज्य से कुछ युवा विदेश में नौकरी करने के लिए गए लेकिन ऐसे युवाओं को उन देशों में नौकरी नहीं दी गई है। ऐसे कुछ युवा अभी हाल ही में महाराष्ट्र के औरंगाबाद/परभणी जिले से भी विदेशी कंपनियों द्वारा नौकरी हेतु ईरान भेजे गये, लेकिन वहां पर एक युवा की मौत हो गई। लेकिन कंपनी के द्वारा कोई मुआवजा तथा उसके शव तक को मृत युवक प्रकाश बाठसेखार के पैतृक स्थान महाराष्ट्र लाने की व्यवस्था नहीं की गई। इनमें कुछ युवा अभी भी वहां पर बन्दी बने हुये हैं तथा यातनायें सह रहे हैं। सरकार को शीघ्र ही ऐसी विदेशी कंपनियों पर कार्यवाही करने तथा देश के युवाओं को छुड़ाने हेतु व्यवस्था करनी चाहिए।

**(xix) Need to strengthen the defence preparedness and capability of the armed forces of the country**

**SHRI RAM MOHAN NAIDU KINJARAPU ( SRIKAKULAM) :** Today I wish to raise one issue which holds utmost national importance. The armed forces form the backbone of India keeping the entire nation safe and secure. It is, therefore, greatly important to ensure that they are equipped with the latest possible arms and ammunition that our country can afford to procure. The recent CAG report on this issue is not very encouraging in this regard. The CAG report has revealed some ghastly facts which expose some glaring errors in our defence preparedness and capabilities. Various reasons like complex procurement policies are to be blamed for this mess. The armed forces of this country are facing an impending threat from our surroundings and they also have the added responsibility of dealing with the internal aggression caused by the Maoists. Our current government has taken some bold decisions under the effective leadership of our hon. Prime Minister, in the area of Defence procurement. Make in India is a huge step towards this. Clarity is also being given to procurement policies which is a welcome move. Much is being done but there is a long way to go before we reach the desired state.

**(xx)Need to increase the number of mandays under the Mahatma Gandhi National Rural Employment Guarantee Scheme in Tripura**

**SHRI SANKAR PRASAD DATTA (TRIPURA WEST) :** Since 2011-12 financial year to last financial year 2015-16 Tripura stood first in implementing Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS). This is a record throughout the country that a small state like Tripura is continuously in the forefront to provide work amongst the MGNREGS card holders and in the recently concluded financial year, it managed to provide 94 days work. With such a good record, naturally, one can hope that Tripura would get allocation for more man-days in the recent financial year. But it has been found that the Central Governments' Rural Development Ministry has proposed to decrease 1,92,36,000 man days as compared to previous financial year. While in his budget speech hon. Finance Minister stated that this year MGNREGS allocation would be more than the previous year, I strongly urge upon the Rural Development Ministry to recast their budget proposal for Tripura and also increase man days for the current financial year.

**(xxi) Need to issue a clarification regarding increase in number of seats in Legislative Assembly of Andhra Pradesh before 2019 elections.**

**SHRI Y.V. SUBBA REDDY (ONGOLE) :** Section 26 to AP Reorganisation Act, 2014 deals with delimitation of Assembly Constituencies in AP and Telangana. Section 26(1) says :

"Subject to the provisions contained in article 170 of the Constitution.....the number of seats in the Legislative Assembly of the successor States of Andhra Pradesh and Telangana shall be increased from 175 and 119 to 225 and 153, respectively, and delimitation of the constituencies may be determined by the Election Commission...."

On a plain reading of the above Section, it becomes clear that Assembly Constituencies would be increased subject to article 170 of the Constitution. Proviso to sub-clause (3) to article 170 says :

"Provided also that until the relevant figures for the first census taken after the year 2026 have been published, it shall not be necessary to readjust the total number of seats in the Legislative Assembly of each State...."

This makes it abundantly clear that article 170 prevents such exercise till the results of 2026 Census. However, there is an impression in political circles in Andhra Pradesh that the number of Assembly constituencies would be increased before 2019 elections.

Hence, I request the Government of India to issue clarification as to what section 26 means.

**(xxii)Need to accord approval to the proposals of Lakshadweep administration for various harbour development projects**

**MOHAMMED FAIZAL (LAKSHADWEEP) :** There are proposals pending in the concerned Ministry for various harbour development projects of Lakshadweep administration, namely construction of breakwater (3rd phase) at Andrott, deepening and widening of entrance channel at Kadmat island, construction of eastern side jetties in various islands for which surveys are underway and proposal for construction of breakwater at Kitan island.

Similarly, effective utilization of eastern side jetties has already been constructed, deepening and widening of entrance channel of all the islands, construction of wharfs inside the breakwater also need to be undertaken.

These structures are very much important for the easy embarkation and disembarkation of the islanders. Therefore, I urge the Government of India especially the Ministry of Shipping and Ministry of Environment, Forest and Climate Change to clear all the pending projects at the earliest.



**(xxiii) Need to undertake repair of National Highway No. 80 in Bhagalpur district, Bihar and also convert in into four lane.**

श्री शैलेश कुमार (भागलपुर) : बिहार राज्य के भागलपुर स्थित राष्ट्रीय राजमार्ग सं.-80 की लगभग सभी सड़कें बिल्कुल ही क्षतिग्रस्त हैं तथा किसी भी प्रकार के वाहनों के आवागमन के लायक नहीं हैं। जगह-जगह बड़े-बड़े गड्ढे बन चुके हैं जिससे हमेशा दुर्घटना घटती रहती हैं तथा हर दिन जान-माल का भारी नुकसान हो रहा है। मात्र दो लेन की क्षतिग्रस्त सड़क होने के चलते सड़क पर जाम की स्थिति प्रायः बनी रहती है। आम जनता को इस सड़क से यात्रा करना काफी जोखिम भरा है। रोगी आदि के वाहन अस्पताल तक समय पर नहीं पहुँच पाते हैं तथा रास्ते में ही रोगी दम तोड़ देते हैं। इस क्षेत्र की जनता कई बार इसके चलते आंदोलित भी हो चुकी है। इस विषय को पूर्व में भी मेरे द्वारा सदन में उठाया जा चुका है, लेकिन अभी तक कोई सकारात्मक कदम नहीं उठाये गए हैं जिसके चलते स्थिति और भी खराब होती जा रही है। मरम्मत का भी कोई कार्य नहीं कराये जाने से राष्ट्रीय राजमार्ग सं.-80 की स्थिति लगातार बद से बदतर होती जा रही है।

अतः जनहित में भारत सरकार से मेरी माँग है कि राष्ट्रीय राजमार्ग सं.-80 की खराब सड़क को प्राथमिकता के आधार पर वृहद पैमाने पर मरम्मत कार्य कराया जाये तथा दो लेन की सड़क को चार लेन में परिवर्तित करने के लिए मंजूरी देकर सड़क निर्माण कार्य शीघ्र प्रारंभ कराने का आदेश दिया जाये।

**(xxiv)Need to undertake timely completion of four-lane national highway  
No. 65**

**SHRI DUSHYANT CHAUTALA (HISAR) :** I would like to urge the government to take steps for the early completion of four-laned National Highway No.65 connecting Kaithal-Narwana-Hisar-Siwani. Hon. Prime Minister has laid foundation stone for this National Highway in 2014 with the estimated cost of Rs.1400 crore. It was informed that the project will be completed within August 2016. Despite the deadline approaching near, there is no substantial progress and the pace of work is quite tardy. This project is of great importance for the people of Hisar region, since the NH 65 connects Hisar with Chandigarh, Jaipur as well as Salasar, an important religious place for the people of this region. We have experienced that the prolonged delay in the completion of the project would lead to escalation of the cost and in turn would cause further delay. Therefore, I request the Government to take step for timely completion of this project.

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**14.16 hours****SIKH GURDWARAS (AMENDMENT) BILL, 2016***(As passed by Rajya Sabha)*

HON. CHAIRPERSON: Now, the hon. Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI RAJNATH SINGH): Sir, I beg to move:

“That the Bill further to amend the Sikh Gurdwaras Act, 1925, as passed by Rajya Sabha, be taken into consideration.”

HON. CHAIRPERSON: Hon. Home Minister, do you want to speak?

**श्री राजनाथ सिंह :** सभापति महोदय, सिख गुरुद्वारा एक्ट, 1925 एक ऐसा एक्ट है, जिसका ज्यूरिस्टिक्शन पहले केवल पंजाब राज्य था, लेकिन पंजाब राज्य के डिवीजन के बाद, इस समय पंजाब, हरियाणा, हिमाचल प्रदेश और चण्डीगढ़ यूनियन टेरिटरी भी इसके अंतर्गत आता है। यद्यपि हरियाणा में स्थित गुरुद्वारों के लिए हरियाणा राज्य में हरियाणा सिख गुरुद्वारा मैनेजमेंट एक्ट, 2016 लागू किया है, परन्तु इस बारे में हरियाणा राज्य की लेजिस्लेटिव पावर्स से संबंधित मामला अब भी सुप्रीम कोर्ट में विचाराधीन है।

पंजाब रिआर्गनाइजेशन एक्ट, 1966 के बाद एसजीपीसी बोर्ड एक इंटरस्टेट कारपोरेशन बन जाती है और सिख गुरुद्वारा एक्ट, 1925 को इंटरस्टेट कारपोरेशन एक्ट, 1957 की अनुसूची की क्रम संख्या 45 पर दर्ज किया गया है। पंजाब रिआर्गनाइजेशन एक्ट, 1966 की धारा 72 के अंतर्गत संसद द्वारा प्रदत्त अधिकारों का प्रयोग करके केन्द्रीय सरकार ने 8 अक्टूबर, 2003 को एक नोटिफिकेशन द्वारा सहजधारी सिखों को उक्त बोर्ड तथा सिख गुरुद्वारा एक्ट, 1925 के तहत गठित की गयी समितियों में मताधिकार दिए जाने से संबंधित अपवादों को समाप्त कर दिए जाने हेतु निर्देश दिए गए। फिर भी, पंजाब और हरियाणा उच्च न्यायालय द्वारा अपने 20 दिसम्बर, 2011 के निर्णय द्वारा उक्त अधिसूचना को रद्द कर दिया गया और यह तय करना उपयुक्त तथा सक्षम लेजिस्लेचर पर छोड़ दिया गया कि उपर्युक्त एक्ट में उक्त आशय का संशोधन किया जाए या न किया जाए। अधिसूचना के द्वारा सहजधारी सिखों को मताधिकार का प्रयोग करने के अधिकार से वंचित रखने संबंधी मामला इस समय उच्चतम न्यायालय में लम्बित है और मामले में अंतिम निर्णय आने में अधिक समय लग सकता है। यहां तक कि यदि उच्च न्यायालय का अधिसूचना को रद्द का आदेश परिपुष्ट भी हो जाए तो भी यह इस मामले पर विधान को प्रोम्लोट करने से रोका नहीं जा सकेगा।

वास्तविकता यह है कि स्वयं उच्च न्यायालय का निर्णय ऐसा ही कहता है। इसलिए केन्द्र सरकार की पंजाब रिआर्गनाइजेशन एक्ट, 1966 की धारा 72 के तहत संसद द्वारा प्रदत्त शक्तियों के प्रति पूर्वाग्रह के बिना सहजधारी सिखों को दिए गए मताधिकार से संबंधित अपवाद समाप्त करने के मकसद से यह विधेयक संसद के माध्यम से पहले के प्रभाव से अर्थात् 8 अक्टूबर, 2003 से सिख गुरुद्वारा एक्ट, 1925 की धारा 49 और धारा 92 के प्रॉविसोज में अमेंडमेंट करने के लिए पेश किया गया है।

HON. CHAIRPERSON: Motion moved:

“That the Bill further to amend the Sikh Gurdwaras Act, 1925, as passed by Rajya Sabha, be taken into consideration.”

Now, Shri Santokh Singh Chaudhary.

THE MINISTER OF STATE OF THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RAJIV PRATAP RUDY): Sir, just a minute, she wants to intervene.

**खाद्य प्रसंस्करण उद्योग मंत्री (श्रीमती हरसिमरत कौर बादल) :** महोदय, यह एक ऐसा धार्मिक मामला है जो एक ऐसी छोटी कम्युनिटी के साथ लिंकड है, which is one of the smallest communities, which is probably two per cent of the entire population of our country, but which played a huge role in the Freedom Struggle.

देश की आजादी की लड़ाई के समय में इस सिक्ख कौम के लोगों को फांसी दी गयी थी, जिनको काला पानी भेजा गया था। जिन लोगों ने देश की लड़ाई लड़ी, उनमें 70-80 फीसदी सिक्ख थे। इस छोटी सी कम्युनिटी ने इस देश की आजादी के लिए बहुत बड़ी कुर्बानियां दी हैं। देश के आजाद होने से पहले वर्ष 1920 में मुगलों और ब्रिटिशर्स ने हमारे सिक्ख गुरुद्वारे हैं, हमारे खालसा पंथ की सृजना, the Great Guru Gobind Singhji, our father, who made the Khalsa Panth had laid down certain tenets for the Khalsa and the Sikhs to follow.

Sir, from 1600, the time the Khalsa Panth came into formation, the Sikhs were fighting for... (*Interruptions*)

SHRI K.C. VENUGOPAL (ALAPPUZHA): Sir, what is this? It is the term of our Member, now to speak.

HON. CHAIRPERSON: This is just an intervention.

... (*Interruptions*)

SHRI K.C. VENUGOPAL: Is she participating in the debate?

HON. CHAIRPERSON: No.

... (*Interruptions*)

SHRIMATI HARSIMRAT KAUR BADAL: No, there is no debate. I am putting a request. I am not making a speech. I am just saying that this is a community, which has been walking on the lines as laid down by our fathers; and to keep following the lines, as laid down by our great Gurus... (*Interruptions*)

HON. CHAIRPERSON: The Minister can intervene.

... (*Interruptions*)

HON. CHAIRPERSON: I will call you to speak after her.

SHRIMATI HARSIMRAT KAUR BADAL: Sir, in 1920, the Sikhs fought a valiant battle to free their religious Gurudwaras from the hands of the people, the Mahants who the Britishers had put there. Thousands lost their lives; hundreds were sacrificed; and they fought such a battle that the British were forced to bend; and eventually in 1925, the Britishers passed an Act -- the Sikha Gurudwara Act -- giving the Sikhs the right to control their Gurudwaras and their religious affairs through a democratically elected body.

Sir, in 1944, an effort was made to meddle with the Sikhs and to dilute the religious affairs of the Sikh body; and others were also given an opportunity to vote for this... (*Interruptions*)

Sir, after laying down thousands of lives, who had fought for the Sikh Gurdwara Act, the British had to bend to it; and Mahatma Gandhi said that this Sikh Gurdwara Act was a first battle of Independence which had been won. After that, the Sikhs laid down their lives to free this country... (*Interruptions*)

Sir, today, I request everybody in this House, as this is an issue, which affects nobody, that is only about the Sikhs voting for their Gurudwaras. It will not affect any other community; it will not affect any State. It is for the Sikhs to

decide who should vote for their Gurudwaras and who should not. If anybody has an objection, I do not think, non-Sikhs are in a position that they should decide who is a Sikh and who is not. Our country gives us the liberty to practise our Sikhism. Our great Guru Gobind Singhji, our father, said:

‘खालसा मेरो रूप है खास, खालसा में हूँ करो निवास’

Anybody who wants to vote, is most welcome to follow the tenets and the things laid down by the Great Guru Gobind Singhji, and they are most welcome to vote. But I do not see people, who do not even follow what the great Guru Gobind Singhji had laid down, should decide and comment on what has been decided by our Guru. If anyone has a right to decide, it is my community; it is us Sikhs and not anybody else; and I think, it is highly shameful that when we do not interfere in any other community as to whether you are a Hindu or whether you are a Christian or whether you are a Muslim, why should anybody else comment on whether we are Sikhs or not? So, my humble appeal to this House is that please do not play politics in this.

This is about the emotions of a community. I appeal to all Sikhs present in this House that let us not make a mockery of ourselves by getting others to comment on who is a Sikh and who is not. If we have issues, we will decide; and we have a democratically elected body, who can decide that. Please go there and discuss it. But let us not let everybody decide over here as to who is a Sikh and who is not, and play politics on these norms laid down by our great Guru Gobind Singhji, who had said:

‘सब सिक्खन को हुकुम है गुरु मान्यो ग्रंथ’

So, anybody who believes in the Guru Granth Sahib, must follow what the Guru has said to follow about Sikhism; and if you follow that, you are most welcome into Sikhism. But to stand here and decide that who should and who should not, I appeal humbly to everybody, let us not make a mockery of this. Like it was passed unanimously in the Rajya Sabha, please bear with us and support it

so that we can run our religion the way we want, without your interfering and telling us how to run it.

Thank you, so much.

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Sir, we support it.

**श्री संतोख सिंह चौधरी (जालंधर) :** सभापति महोदय, यह मुद्दा बड़ा गंभीर है, स्प्रिचुअल है और रिलिजियस भी है और जैसा ऑनरेबल मैडम ने बात कही, इन्होंने सिखों की परिभाषा कर दी है...(व्यवधान)

**श्रीमती हरसिमरत कौर बादल :** आपने कहा कि मैंने सिखों की परिभाषा कर दी है, आप बतायें कि मैंने सिखों की परिभाषा कैसे की है...(व्यवधान)

**श्री संतोख सिंह चौधरी:** Let me speak please. यह पार्लियामेंट ऑफ इंडिया है, इसमें यह बिल आया है तो जितने भी मैम्बर ऑफ पार्लियामेंट यहां बैठे हैं, उन्हें आप कह रही हैं, Anybody cannot decide. ये एनीबॉडी हैं।

**श्रीमती हरसिमरत कौर बादल :** क्या आप डिसाइड करेंगे कि कौन सबसे बड़ा सिख है और कौन नहीं है। आप इसका फैसला करने वाले कौन होते हैं। पहले आप खुद सिख बनिये, फिर मैं आपको बताती हूँ...(व्यवधान)

**श्री संतोख सिंह चौधरी:** यह मैम्बर ऑफ पार्लियामेंट इलैक्ट होकर आए हैं।...(व्यवधान) प्लीज, आप पेशेंस रखिये, आप मेरी बात तो सुनिये। ...(व्यवधान)

**HON. CHAIRPERSON:** Let him speak, please.

**श्री संतोख सिंह चौधरी:** सभापति महोदय, नो डाउट पंजाब एक बहुत बड़ी स्टेट है और इसका बहुत बड़ा इतिहास है। पंजाब का सिख इतिहास बहुत बड़ा है। मैं यह मानता हूँ कि पंजाब के लोगों ने, पंजाब के जो सिख रूलर्स थे, पंजाब के जो सिख गुरु थे, उन्होंने एक भारी मैसेज सारे देश में दिया है। गुरु नानक देव जी सबसे पहले गुरु हुए और उन्होंने इस देश की धरती पर जितने भी लोग रहते थे, उन्हें मानवता के अधीन इकट्ठा भाईचारे में रहने का एक मैसेज दिया। उनके बाद नौ गुरु हुए और गुरु अर्जुनदेव जी, जिन्होंने गुरु ग्रंथ साहब की रचना की, उनके समय में हुआ, दरबार साहब उनके समय में हुआ। लेकिन जो शहादत थी, उनके शहादत देश में रहने वाले जो हिन्दू, ब्राह्मण और सब भाईचारे के लोग थे, उनके लिए उन्होंने आवाज उठाई और उस वक्त के जो मुगल रूलर्स थे, तब गुरु अर्जुनदेव जी की शहादत हुई, उन्हें गर्म तवे पर बैठाया गया, उन पर गर्म सैंड डाली गई और इस तरह से उन्हें टार्चर किया गया। उनके बाद और गुरु भी हुए और यह सिलसिला जारी रहा कि यहां जितने भी लोग हैं, उन सबका एक परमात्मा है और उनका जन्म एक है। उसके बाद गुरु गोविंद सिंह जी का जिक्र किया, जो हमारी इस धरती पर बहुत महान गुरु हुए, उन्होंने 1699 में खालसा पंथ की स्थापना की। ...(व्यवधान) आप बैठिये।

**HON. CHAIRPERSON:** Let him speak, please.



**श्री संतोख सिंह चौधरी :** आप सिख हो और आप गुरु गोविंद सिंह जी का नाम नहीं सुनना चाहते, आप अपने को सिख कहते हो, आप बैठ जाइये। ... (व्यवधान) आप सिख होते हुए गुरु गोविंद सिंह जी का नाम नहीं सुनना चाहते, आप कौन से सिख हो। ... (व्यवधान)

HON. CHAIRPERSON: Let him speak, please.

**श्री संतोख सिंह चौधरी:** मैं वही बात कर रहा हूँ, लेकिन आप मुझे सुनने के लिए तैयार नहीं हो।... (व्यवधान) गुरु गोविंद सिंह जी ने 1699 में खालसा पंथ की स्थापना की तो जब उन्होंने खालसा बनाया। उस वक्त गुरु जी ने आनंदपुर साहब में यह ऐलान किया कि मुझे बलि चाहिए। कौन सा भगत है जो अपनी बलि दे सकता है, तो पांच प्यारे उस वक्त सामने आए। पांच प्यारे जो सामने आए, उन्हें वह टैंट में ले गये और बाहर समझा गया कि उनकी बलि दे दी गई, क्योंकि जब वह एक को अंदर लेकर जाते थे और बाहर आते थे तो उनकी तलवार में खून लगा होता था। जो पांच प्यारे थे, उनमें से एक छिंभा था, एक नाई था, वे अलग-अलग समाज से थे और अलग-अलग जगहों से आए थे। मेरा कहने का मतलब है कि गुरु गोविंद सिंह जी ने कहा था - मानस की जात, सबे एक ही पहचान हो कि सब जो लोग हैं, बराबर हैं। जब अमीनाबाद में हिंदुओं को, ब्राह्मणों को और उस वक्त की लेडीज़ को जब गिरफ्तार कर लिया गया था, तो गुरु नानक देव जी उनके साथ गिरफ्तार हुए। उस वक्त ऐसी स्थिति थी कि गुरु नानक देव जी ने अपने मुख से ये वचन किए कि हुरासान, खसमाना किया, हिंदुस्तान डराया, ऐती मार पड़ी कुरनाले, तैं की दर्द न आया? यह उन्होंने किसके लिए कहा था? उस वक्त समाज के जो सब लोग थे, उनके लिए उन्होंने कहा था। ... (व्यवधान)

HON. CHAIRPERSON : Nothing will go on record.

... (Interruptions)... \*

**श्री संतोख सिंह चौधरी :** महोदय, जो गुरुद्वारे हैं, जैसे मैडम ने कहा कि दसवें गुरु साहब ने कहा कि सब सिखखन को हुक्म है कि गुरु मानयो ग्रंथ। ... (व्यवधान) सारे गुरुद्वारों में आज गुरुग्रंथ साहब जी का प्रकाश है, यह तो आप मानते हैं? गुरु ग्रंथ साहब का ध्यान आप रोज़ करते हो, रोज़ पाठ करते हैं, मैं भी करता हूँ, ये भी करते हैं। महोदय, गुरु ग्रंथ साहब एक ऐसा ग्रंथ है, जिसमें डिफरेंट समाज के जो भक्त थे, वे भक्ती मूवमेंट के भक्त थे, जो स्पिरिचुअल हैड्स थे, उनकी वाणी गुरु ग्रंथ साहब में है। गुरु ग्रंथ साहब में गुरु रविदास हुए हैं, जो कि बहुत बड़े संत हैं, उनकी वाणी है, जिन्होंने एक ऐसे समाज की रचना की, बेगमपुरा शहर का नाम दुख अंधहो नहीं ठाँव-, ना तज़वीज़ खिराजन माल, खौफ, न खता, न तरस जमाल, कहै

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\* Not recorded.

रविदास खलास चमारा, जो हम सहरी सो मीत हमारा। यह गुरु रविदास जी की वाणी है। उन्होंने एक ऐसे समाज की उस वक्त रचना की थी कि सब लोग यहां बराबर हैं। हिंदू, सिख और मुस्लिम आदि सभी यहां बराबर हैं। चंदूमाजरा साहब, भक्त कबीर जी की सबसे ज्यादा वाणी है। भक्त कबीर जी ने कहा है कि - अब्बल, अल्लाह, नूर, उपाया कुदरत दे सब बंदे। एक नूर से सब जग उपजा, कौन भले, कौन मंदे। ये जितने भी भक्त हैं, जितने भी संत हैं, उनकी वाणी गुरु ग्रंथ साहब में अंकित है। जो भी इनके फॉलोअर्स हैं, उदाहरण के लिए मैं गुरु रविदास जी को मानता हूँ, ये भक्त कबीर जी को मानते हैं। सैन भक्त की वाणी है। भक्त रविदास चमार बिरादरी के थे। भक्त कबीर जुलाहा बिरादरी के थे। ये सब जो हमारे स्प्रिचुअल हैड्स हैं, वे गुरु ग्रंथ साहब में विराजमान हैं। जब हम गुरुद्वारा में जाते हैं, तो गुरुद्वारा में हम सब उनको प्रणाम करते हैं, जो गुरु ग्रंथ साहब में विराजमान हैं। जो आप परिभाषा बना रहे हो, माफ करना, जो सन् 2011 का सेंसस है, उसके मुताबिक उसमें 1.75 करोड़ सिख हैं, जो वोटर सन् 2011 में बनाए गए हैं, उसमें सिर्फ 55 लाख एनरोल हुए हैं। मान लिया जाए कि इनमें पचास लाख माइनर हैं तो जो बाकी 70 लाख लोग जिन्होंने सेंसस में अपने आपको सिख लिखाया है तो फिर आप उनका राइट क्यों छीन रहे हो? वे गुरुग्रंथ साहब को मान रहे हैं, वे गुरुग्रंथ साहब को मानते हैं, जो दस गुरु हैं, उनके फॉलोअर्स हैं, उनकी प्रीचिंग पर ही चलते हैं तो फिर जो 70 लाख जो लोग हैं, उसके अलावा जो दूसरे हैं, जो जुलाहा बिरादरी से हैं, जो रमदासिया बिरादरी से हैं, वे भी लाखों में हैं। इसका मतलब उनका भी कोई ताल्लुक नहीं है। यह कैसी बात है, यह कैसी विडम्बना है?... (व्यवधान) अभी पहले खड़गे साहब बोल रहे थे, जीरो ऑवर में इन्होंने बोला तो उस वक्त होम मिनिस्टर साहब ने कहा कि यह मामला सब-जूडिस है, ऐसा उन्होंने उस वक्त कहा।... (व्यवधान)

**माननीय सभापति :** आप बैठ जाइए।

... (व्यवधान)

HON. CHAIRPERSON: Nothing is going on record.

... (Interruptions)... \*

**श्री संतोख सिंह चौधरी:** मैं इसी की बात कर रहा हूँ।... (व्यवधान) यह जो मामला है, यह भी तो सब जूडिस है।... (व्यवधान) आप सुनिए तो सही, आपको मौका मिल रहा है।... (व्यवधान) मैं अपनी पार्टी की तरफ से इनीशिएट कर रहा हूँ। ... (व्यवधान) आप इनीशिएट नहीं कर रही थीं।... (व्यवधान) होम मिनिस्टर जी ने इनीशिएट किया।... (व्यवधान) होम मिनिस्टर जी ने बिल रखा, उन्होंने इनीशिएट किया, वे बोले।... (व्यवधान)

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\* Not recorded.

मैं अपनी पार्टी की तरफ से इनीशिएट कर रहा हूँ, मैं अपनी पार्टी के टाइम पर बोल रहा हूँ।... (व्यवधान) यह भी सब जूडिस है।... (व्यवधान) जो राज्य सभा में बिल लाया गया, वर्ष 2003 से विद रेट्रोस्पेक्टिव इफेक्ट आप उसे लाए।... (व्यवधान) वर्ष 2011 से एसजीपीसी, गुरुद्वारा प्रबन्ध कमेटी का इलेक्शन नहीं हुआ।... (व्यवधान) मैं डेटाज दे रहा हूँ।... (व्यवधान)

HON. CHAIRPERSON: Please take your seat.

श्री संतोख सिंह चौधरी: उसके बाद कोर्ट ने अरेंजमेंट किया हुआ है, इन्टेरिम अरेंजमेंट चल रहा है।... (व्यवधान) जब कोर्ट में पेन्डिंग है, सुप्रीम कोर्ट में पेन्डिंग है, मैटर सब जूडिस है तो फिर और मसलों में आप कहते हो कि मैटर सब जूडिस है, इसको यहाँ डिस्कस मत करो, इसको मत लाओ तो फिर आप इसको क्यों ला रहे हो।... (व्यवधान)

माननीय सभापति : कृपया, आप बैठिए। आप उन्हें बोलने दीजिए।

... (व्यवधान)

माननीय सभापति : आप चेयर को ऐड्रेस कीजिए।

... (व्यवधान)

श्री संतोख सिंह चौधरी: दरबार साहब में आतंकवादियों को किसने बिठाया?... (व्यवधान)

माननीय सभापति : आप बैठ जाइए। आप चेयर को ऐड्रेस कीजिए।

... (व्यवधान)

श्री संतोख सिंह चौधरी: महोदय, होम मिनिस्टर साहब बैठे हैं।... (व्यवधान) वह दरबार साहब, जिसका सारी दुनिया सजदा करती है, वहाँ आतंकवादी कैसे पहुँचे?... (व्यवधान)

HON. CHAIRPERSON: Nothing is going on record.

... (Interruptions)... \*

श्री संतोख सिंह चौधरी : उस दरबार साहब में घड़ा रखा गया, उस घड़े में पर्चियाँ डाली गईं और पर्ची निकालकर मोटर साइकिल पर, स्टेनगन दी जाती थी और पंजाब में दहशतगर्द घूमते थे।... (व्यवधान) किसी टॉफी बेचने वाले को मारा।... (व्यवधान) किसी अखबार बेचने वाले को मारा।... (व्यवधान) कोई ब्राम्हण को मारता है।... (व्यवधान) हिन्दू को मारा।... (व्यवधान)

माननीय सभापति : आप इस तरफ देखकर बोलिए।

... (व्यवधान)

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\* Not recorded.

**श्री संतोख सिंह चौधरी :** हिन्दुओं को मार रहे थे।... (व्यवधान) वह कौन लाया, उसे आप लाए।... (व्यवधान) बिट्टू जी मेरे साथ बैठे हैं।... (व्यवधान) इनके ग्रैन्ड फादर सरदार बेअन्त सिंह, मैं उनके साथ में था।... (व्यवधान)

**माननीय सभापति :** कृपया, आप अपनी सीट पर बैठिए।

... (व्यवधान)

**श्री संतोख सिंह चौधरी:** हम सैकड़ों मजलिसों में रोज जाते थे।... (व्यवधान) जिन्हें आतंकवादी लोग मारते थे।... (व्यवधान) हम वहाँ जाते थे।... (व्यवधान) जो मारते थे, उनको आपके ससुर जी सरोपे देते थे, उनका सम्मान करते थे, आप बात करते हो।... (व्यवधान) ये सब चीजें आपने लाई हैं।... (व्यवधान) अब आप अपने पॉलिटिकल फायदे के लिए यह बिल ला रहे हो।... (व्यवधान) ताकि आपका गुरुद्वारों पर राज चले।... (व्यवधान) वहाँ जो चढ़ावा चढ़ता है, उस पैसे को आप अपने पॉलिटिकल एंड के लिए खर्चो।... (व्यवधान) आप इसलिए इसे लाना चाहते हो।... (व्यवधान) जो आप माइनोरिटी की बात करते हो, आप माइनोरिटी में एक सब-माइनोरिटी क्रिएट करना चाहते हो।... (व्यवधान) ये 70 लाख लोग हैं।... (व्यवधान) आप माइनोरिटी की बात करते हो।... (व्यवधान) आप एक माइनोरिटी शब्द उसमें क्रिएट करना चाहते हो।... (व्यवधान)

**माननीय सभापति :** श्री ए.पी. जितेन्द्र रेड्डी।

**श्री संतोख सिंह चौधरी :** महोदय, एक मिनट।

**माननीय सभापति :** ठीक है, अब आप समाप्त कीजिए।

**श्री संतोख सिंह चौधरी:** महोदय, पंजाब में एक कहावत है।... (व्यवधान) फिर आप उठेंगे।... (व्यवधान) गुरुद्वारा साहब में एक बूढ़ी महिला प्रणाम करने गई। जब वह प्रणाम करने अन्दर जा रही थी, धूप बहुत थी, यह सुनने वाली बात है तो वहाँ से, हमारे जो बड़े माननीय, इनके ससुर साहब हैं, वे गुजरे।... (व्यवधान) उस बूढ़ी महिला ने अपनी जेब से 10 रूपए निकालकर उनके कदमों पर रख दिए।... (व्यवधान) उन्होंने कहा मेरे कदमों पर क्यों रख रहे हो।... (व्यवधान) उस बूढ़ी औरत ने कहा कि अंदर चढाऊंगी, तो वे भी आपके जेब में जाएंगे।

**माननीय सभापति :** अब आप बोलिए।

... (व्यवधान)

HON. CHAIRPERSON : Nothing will go on record. Shri A.P. Jithender Reddy will speak now.

... (*Interruptions*)

SHRI A.P. JITHENDER REDDY (MAHABUBNAGAR): Sir, on the Sikh Gurdwaras (Amendment) Bill 2016, I would like to just say that ... (*Interruptions*)

SHRI MALLIKARJUN KHARGE (GULBARGA): Sir, when he is speaking, he is initiating the Bill. जो बिल यहाँ होम मिनिस्टर ने पेश किया है, उस बिल पर वे बात कर रहे हैं। क्यों इंटरफियरेंस हो रहा है, मेरी समझ में नहीं आ रहा है। ... (ब्यवधान)

माननीय सभापति : उनके लिए पाँच मिनट का समय था। आपके एक स्पीकर और हैं, उनको बोलने के लिए पाँच मिनट और देंगे।

... (ब्यवधान)

SHRI MALLIKARJUN KHARGE: He is the first speaker. You are not allowing him to speak. Every time she is interfering.

HON. CHAIRPERSON: I have allowed him. He has already spoken. Shri A.P. Jithender Reddy will speak now.

... (*Interruptions*)

श्री मल्लिकार्जुन खड़गे : आपको हक है, फिर बात करेंगे इसके ऊपर। ... (ब्यवधान)

माननीय सभापति : रेड्डी जी, आप बोलिये। मैडम, आप बैठिये। आप इंटरवीन कर चुकी हैं।

... (ब्यवधान)

SHRI A.P. JITHENDER REDDY: Sir, we respect the Sikh community staying in Hyderabad for many years. Our Chief Minister Shri K. Chandrasekhar Rao participated in the Guru Nanak Jayanti recently and has allotted a land for Gurudwara and sanctioned Rs 100 crore for the building also. I am impressed with the appeal made by Madam Minister and therefore I support the Bill wholeheartedly.

SHRI TATHAGATA SATPATHY (DHENKANAL): At the outset, let me give unconditional support and surrender before our very honourable, young, firebrand Minister Shrimati Harsimrat Kaur Badal. The year 1925 was a historical year for India because the same year the Gurdwara Act was created, the Gurdwara Prabandhak Committee was born and so also two other very illustrious organizations. One was the Rashtriya Swayamsevak Sangh and the other was the Indian Muslim League. All three catered to small sections of the Indian populace.

The Hindu majority in this country, maybe erroneously or maybe correctly, still believes that Sikhs are an integral part of this country, they are a brave race and they are primarily responsible for thwarting any kind of attacks from the marauders, from the foreigners coming in from Central Asia and many other parts of the world. They were the bulwark which protected the sanity, the security of the subcontinent called India. In your language, you may call Bharat, some may call Hindustan, and I call it India.

First, I must prove my personal, my State's and my party's *bona fides* in participating in this discussion. Why am I participating in this discussion? If you see, it doesn't involve us, maybe perfunctorily. We are outsiders; we have nothing to do with Punjab and their internal politics. But I am a great admirer of Harsimratji. She is a firebrand person. I requested my leader and he was kind enough to give me time. So, I thought that I must participate. I must prove my State's *bona fides* first.

Guru Nanakji, one of the greatest saints of the Bhakti Movement that history has seen, was a great devotee of Lord Jagannath; not many people are aware of this. He had gone to Odisha and even today three places – Bhadrak, Cuttack and Puri – still have locations where locals go and pray. Those are places of worship because that is where Guru Nankji had stopped to rest on his way to the Lord Jagannath Temple. Interestingly, in Cuttack, there is a Gurudwara called Datan Sahib Gurudwara. It is in a place called Kalu Bedi, which is now called Kalia Buda; but Kalu Bedi was the name of the Guru's father. That is where the

Guru had rested. There is an active and live Gurudwara right there now. So, we have the direct connections – spiritual and historical – with Guru Nanakji. As much as the Sikhs of today love him, admire him, and respect and pray to him, so also Odiyas have equal respect. In many Odiya homes, you will find pictures of Guru Nanakji; amongst Jangannath and other deities, they have the pictures of Guru Nanakji. They pray to Guru Nankji. So, legally, I think, we have a right to speak here and to support you. ... (*Interruptions*)

I would like to point out a few more things. It is also known that the first male child of every Hindu family used to become a Sikh. All of us personally feel that the fall of the Mughal and the Maratha Empires were primarily due to the fighting spirit and courage of the Sikhs, a part of whom were slightly misguided during the Khalistan movement. We must admire that it is the Akalis who actually brought back the few limited Sikhs who were misguided into the mainstream of Indian society and Indian life. I am not talking about ‘SAD’ because they might be ‘SAD’ now! But I am talking about the Akali movement. The Akali movement has made a great contribution to upkeep the unity and the sanctity of the Indian nation which can never be ignored.

Coming to present times, the hon. Chief Minister of Punjab Shri Parkash Singh Badal used to be a great friend of our late leader Shri Biju Patnaik and his blessings with the present Chief Minister Shri Navin Patnaik are still there. We consider that Shri Parkash Singh Badal is also somebody whom we can feel one with. Although Madam Harsimrat may not admit we are also a part of Shri Parkash Singh Badal’s family. ... (*Interruptions*)

HON. CHAIRPERSON : Please conclude.

SHRI TATHAGATA SATPATHY : Honestly, I will conclude in two minutes. You will be surprised.

We see a situation in this country that a mindset is formed which tries to take into account exclusivity. It is from a pained heart that I say that in a situation where we should be inclusive in our attitude we are trying to become exclusive. In

the Hindu society, we are looking down on casteism as an exclusive formula by which we will get political benefits. So, these people had engineered such a situation in this country where they created smaller groups whereby these people thought they would benefit by way of votes. Fortunately, the Indian populace understood their evil games and has thrown them to the backyards of Indian politics.

The other cousins, who have come to power now, believe that exclusivity is their exclusive right and, therefore, they are creating more and more smaller groups and their admiration and love for minorities is known all over the globe. So, it is not something I have to tell you, Sir. You are a very learned person. So, their attitude of creating smaller groups is something that one should condone and one should forgive them for they do not know what great damage they are doing to this country. Thank you, Sir.



**श्री भगवंत मान (संगरूर):** महोदय, बहुत-बहुत धन्यवाद। आज गुरुद्वारा एक्ट में अमेंडमेंट पर बहस हो रही है। मैं यह पूछना चाहता हूँ कि इससे पहले भी बहुत सारे अमेंडमेंट हुए हैं, पार्लियामेंट में क्यों इस बार सिर्फ यही बिल आया और इसकी टाइमिंग क्या है? असल में क्या है, जैसा कि मेरे पूर्व वक्ताओं ने कहा है, गुरु गोबिन्द सिंह जी ने कहा था कि सब सिखन को हुकम है गुरु मानयो ग्रंथ, तो हम गुरु ग्रंथ साहब को अपना गुरु मानते हैं, सजदा करते हैं, हर रोज अरदास करते हैं, लेकिन उस पर कुछ लोगों ने धर्म और राजनीति को मिक्स करके कब्जा कर रखा है। ... (व्यवधान)

**श्रीमती हरसिमरत कौर बादल :** उनकी हुजुरी में शराब पीकर कौन जाता है? ... (व्यवधान)

**श्री भगवंत मान:** हरसिमरत जी बैठ जाइए। कृपया बैठ जाइए। आप मिनिस्टर हैं। ... (व्यवधान) हमें भी बोलने दीजिए। हम भी चुनकर आए हैं। आप बैठ जाइए।

HON. CHAIRPERSON: Please address the Chair.

**श्री भगवंत मान :** इन्होंने धर्म पर कब्जा किया हुआ है। अब इनकी कुर्सियां खिसक रही हैं तो ये तड़प रहे हैं। इनको कहिए, वरना फिर मैं नहीं बोलूंगा। इनको बोलिए कि बैठ जाएं, जब इनका टाइम आए तो बोलें। ... (व्यवधान) हर बात पर खड़े होना ... (व्यवधान) आपने डिस्टर्ब करने का मन बना रखा है। आप बैठ जाइए। ... (व्यवधान)

**माननीय सभापति :** रूडी जी, आप मैडम को बोलिए।

... (व्यवधान)

**श्री भगवंत मान:** आप क्यों बोल रही हैं? मैं भी चुनकर आया हूँ। सबसे ज्यादा मतों से जीतकर आया हूँ। आपके सुखदेख सिंह ढींढसा को हराया है। आप बैठ जाइए। ... (व्यवधान) आप इन्हें बैठाइए।

**श्रीमती हरसिमरत कौर बादल :** गुरु साहब हुजुरी में शराब पीकर कौन जाता है? ... (व्यवधान)

**श्री भगवंत मान :** इन्होंने ठेका ले रखा है धर्म का, गुरुद्वारों का। ... (व्यवधान) इन्हें बिठाइए। ... (व्यवधान) हरसिमरत कौर जी बैठ जाइए। जब आपकी बारी आएगी, तब बोलिएगा। सुन लीजिए। ... (व्यवधान)

**माननीय सभापति :** आपका टाइम जा रहा है।

**श्री भगवंत मान:** सच सुनना मुश्किल होता है। इनको बैठाइए।

HON. CHAIRPERSON : You are losing your own time.

**श्री भगवंत मान :** बोलने नहीं दे रहे हैं। ... (व्यवधान) एसजीपीसी का मतलब शिरोमणि गुरुद्वारा प्रबंधक कमेटी था, आजकल एसजीपीसी का मतलब शिरोमणि गोलक प्रबंधक कमेटी है।

SHRIMATI HARSIMRAT KAUR BADAL: Sir, I object to it. ... (Interruptions)

**श्री भगवंत मान :** जो चढ़ावा आता है, उसका राजनीतिक कारणों के लिए यूज किया जाता है। इनकी जेब में से जत्थेदार निकलते हैं, इनकी जेब में से अकाल तख्त साहब के फ़ैसले निकलते हैं। जिसको मर्जी माफ़ कर दो, जिसकी मर्जी माफी कैंसल कर दो। धर्म को इन्होंने अपनी मुट्ठी में लिया हुआ है। ... (व्यवधान)

**माननीय सभापति :** आप बिल के बारे में बोलिए।

**श्री भगवंत मान :** मैं उसी के बारे में बोल रहा हूँ। धर्म को मुट्ठी में लिया हुआ है। जब हम माथा टेकने जाते हैं तब कोई मना नहीं करता है। वोट नहीं कर सकते हैं हम।

**माननीय सभापति :** यह मैटर ऑफ़ स्टेट है, आप बिल के बारे में बोलिए।

**श्री भगवंत मान :** वोट क्यों नहीं कर सकते? तुम भी वोट नहीं कर सकते।

**माननीय सभापति :** यह मैटर स्टेट का है। आप बिल के बारे में बोलिए।

**श्री भगवंत मान :** धर्म को इन्होंने मुट्ठी में लिया हुआ है। मैं इस बिल का विरोध करता हूँ। मैं चाहता हूँ, जो गुरु ग्रंथ साहब को गुरु मानते हैं, जो हर रोज गुरुद्वारा साहब में माथा टेकने जाते हैं, उन सबको हक होना चाहिए कि वह गुरुद्वारा प्रबंधक कमेटी को चुनने में अपने मत के अधिकार का इस्तेमाल करे, अपने वोट का इस्तेमाल करे। चंद लोगों की झुंडली को हम धर्म की मान्यता नहीं दे सकते, सिख धर्म बहुत बड़ा है। इनसे इसे बचाना होगा। महन्तों से पहले गुरुद्वारे छुड़ाए थे, आज दूसरे जो महन्त आ गए, इनसे भी गुरुद्वारा साहब छुड़वाने पड़ेंगे। बहुत-बहुत मेहरबानी।

**श्री प्रेम सिंह चन्दूमाजरा (आनंदपुर साहिब) :** चेयरमैन साहब, माननीय गृहमंत्री जी ने जो सिख गुरुद्वारा अमेंडमेंट बिल लाए हैं, मैं उसका भरपूर स्वागत करता हूँ। मैं हाउस में दो-तीन बातें स्पष्ट करना चाहता हूँ। इसकी जरूरत क्यों पड़ी, यह सबको जानने की जरूरत है। ईमानदारी से जो लोग समझेंगे, मैं समझता हूँ कि वे इसको ठीक समझेंगे। इसकी जरूरत इसलिए पड़ी, जब यह एक्ट बना, हमारे भाई सदन से चले गए, वे कहने लगे कि वर्ष 1925 में उन्होंने और आर्गनाइजेशन की बात की।

यह एक्ट बहुत संघर्ष करके बना, खून डोल कर बना, कुर्बानियां करके बना, गोलियां खाकर बना। जिस दिन यह एक्ट बना, उस दिन महात्मा गांधी और नेहरू जी, देश के जो नेता थे उन्होंने अकालियों को चिट्ठी लिखी, अकालियों के प्रेसिडेंट को चिट्ठी लिखी। उन्होंने कहा कि आज तुमने देश की आजादी की पहल जंगी जीत ली है, तुम्हें बधाई हो। यह लेटर अकाली दल के प्रेसिडेंट को लिखा था।

सभापति महोदय, इसकी जरूरत क्यों पड़ी? वर्ष 1944 में जब अंग्रेज ने देखा कि यह बड़ा गलत काम हो गया। सिख समाज के लोग देश की आजादी के संग्राम में फोर फ्रंट पर आ गये। ये हमें देश में राज नहीं करने देंगे, उनके एस्प्रेसन सेंटर को तोड़ दिया जाये। उसमें घुसपैठ की जाये। हमारे गुरुद्वारे की एक मर्यादा है। यह सिखिज्म ऐसे नहीं बना है, यह भी सिर लेकर बना है और गुरु गोविंद सिंह जिनकी ये बात करते हैं, उन्होंने क्या कहा था कि सिख कौन है? "साबत सुरत दस्तार सजाये, वह मेरा सिख कहलाये।" ये साबत सुरत हैं। टर्बन बांधने से कोई सिख नहीं बनता है। पूरा सावत सुरत होना चाहिए। यह परिभाषा गुरु साहिब ने दी है। ... (व्यवधान)

मैं दूसरी बात कहना चाहता हूँ कि वर्ष 1944 में अंग्रेजों ने फिर शरारत की। उन्होंने घुसपैठ करके, हमारी शक्ति को घटाने के लिए, एक नयी क्लॉज सहजधारी की लाये और जिस दिन ये क्लॉज लेकर आये, उस दिन से वर्ष 2003 तक शिरोमणी अकाली दल लड़ाई लड़ता रहा। मुझे दुख है जो लोग सत्ता में बैठे थे इन लोगों ने होशियारी से, चतुराई से, धोखेबाजी से करके महात्मा गांधी ने चांदनी चौक में अकालियों को बधाई दी, उनकी पार्टी के रहनुमा कहलाने वाले लोगों ने अंग्रेजों की शरारत पर मुहर लगा दी।

मैं माननीय वाजपेयी साहब को धन्यवाद देना चाहता हूँ जिन्होंने वर्ष 2003 में एक नोटीफिकेशन जारी किया और उसके तहत हमें इंसाफ दिया। इन लोगों ने समाज के कुछ लोगों को उकसाकर कोर्ट भेज दिया और कोर्ट ने फैसला दे दिया। हमने सुप्रीम कोर्ट में अपील की, जैसा कि चौधरी जी कह रहे थे कि यह सबज्यूडिस मैटर है, यह सबज्यूडिस मैटर नहीं है, सुप्रीम कोर्ट ने यह मांग की है कि नोटीफिकेशन द्वारा

अमेंडमेंट नहीं हो सकती है, इसे लेजिस्लेचर के द्वारा लेकर आओ। इसी कारण आज भारत सरकार यह बिल लेकर आई है।

मैं माननीय गृह मंत्री जी को बधाई देता हूँ और धन्यवाद भी करता हूँ। जहां तक सिखिज्म की बात है, गुरु ग्रंथ साहिब के बारे में चौधरी संतोख सिंह जी बहुत अच्छी बातें कहीं इसके लिए मैं इन्हें धन्यवाद करता हूँ लेकिन मैं पूछना चाहता हूँ कि जहां कबीर जी की वाणी है, जहां गुरु रविदास जी की वाणी है, जिसमें गुरु नानक जी की वाणी है, जिसके लिए हम कहते हैं कि सब सिख्खन को हुक्म है गुरु मानओ ग्रंथ, ग्रंथ को हम गुरु मानते हैं उस गुरु को किसने गोलियां मारीं? गुरु साहब की हिक्क को किसने गोलियों का निशाना बनाया, इन्हीं लोगों ने निशाना बनाया। जो लोग सदा देश को बांटने की बात करते हैं, लोगों में गलतफहमी पैदा करना चाहते हैं, वे इससे सहमत नहीं होंगे। इस अमेंडमेंट से कोई बंटवारा नहीं होगा। जनता के बीच में एक गलत मैसेज जा रहा है, इसके लिए मैं स्पष्टीकरण देना चाहता हूँ। इस एक्ट के आने के बाद समाज में किसी तरह का बंटवारा नहीं होने वाला है। जो लोग असल में सिख हैं जो मर्यादा को मानते हैं, गुरुद्वारे की मर्यादा को मानने वाले ही गुरुद्वारे के प्रबंध का अधिकार रखते हैं।... (व्यवधान) जो पाखंडी लोग हैं, ये गुरुद्वारे का प्रबंध नहीं कर सकते हैं।... (व्यवधान) ये गुरुद्वारे में जा कर नशा करते हैं और वहां से छित्तर खा कर आते हैं।... (व्यवधान) तथा यहां आ कर लीडर बनते हैं।... (व्यवधान) मैं कहना चाहता हूँ कि हमारा धर्म है, हमारी मर्यादा है, हमने बहुत संघर्ष करके गुरुद्वारा एक्ट बनाया है। आज भारत सरकार हमारी मांग को पूरा करने जा रही है और इन्हें इस बात की तकलीफ हो रही है।

हरियाणा यूटी चंडीगढ़, हिमाचल, पंजाब इस एक्ट के अंतर्गत आते हैं। जब इनकी हरियाणा प्रदेश में सरकार थी, इन्होंने अपनी मनमर्जी से वहां एक नई कमेटी बना दी। ये एक ओर कहते हैं कि हम धर्म रक्षक हैं, दूसरी ओर... (व्यवधान)

**माननीय सभापति :** अब इनकी बात रिकॉर्ड में नहीं जाएगी।

.....(Interruptions) \*

**माननीय सभापति :** श्री चरणजीत सिंह रोड़ी, आप बोलिए।

...(व्यवधान)

**15.00 hours**

**\* SHRI CHARANJEET SINGH RORI (SIRSA) :** Hon'ble Chairman Sir, I thank you for giving me the opportunity to speak on this important bill.

Hon'ble Minister has great regard for the feelings of Sikhs. This is the reason why he brought this bill in this august House. I and my party INLD wholeheartedly support this Bill.

Sir, Sikhs are present in all parts of India. They are present in large number of Haryana too. They have always been at the vanguard to protect the country. Sikhs are very kind and helpful by nature.

Sir, the previous Congress Government in Haryana under Shri Hooda tried to divide the Sikh brotherhood. He tried to set up a separate SGPC for the Sikhs of Haryana. It was a divisive policy. But the Sikhs of Haryana did not fall in this trap and SGPC remains united.

Sir, this bill seeks to unite and strengthen the Sikh brotherhood. It is a move in the right direction. All the Sikhs welcome this Bill. We should pass this bill unanimously.

Sir, the Sikhs have made many sacrifices for India. They had to bear a lot of atrocities. The wounds of 1984 and Anti-Sikh Riots are still fresh in our minds. The windows of 1984 are still awaiting justice. They must be provided justice. It has been a long wait of decades now.

In the end, I would like to reiterate my and my party's full support to this bill. Thank you.

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\* English translation of the speech originally delivered in Punjabi.

**15.03 hours**(Shri Pralhad Joshi *in the Chair*)

**श्री रवनीत सिंह (लुधियाना) :** चेयरमैन साहब, मैं आपका आभारी हूँ। पहले मैं यह कहना चाहता हूँ कि हम पार्लियामेंट में गिनती में बहुत कम संख्या में हैं। उसके बाद अगर एक-दूसरे की बात नहीं सुनेंगे तो हम जो सबसे बड़ी डेमोक्रेसी की बात करते हैं, इसका मतलब हम उस पर अमल नहीं कर रहे हैं। एक-दूसरे की बात जरूर सुननी चाहिए। जिसकी मेजोरिटी है, फैसला उसके हक में होना है, लेकिन मैं समझता हूँ कि दूसरों की बात सुनने में कोई गलत नहीं है। हम पंजाब से हैं। सबसे पहले चौधरी साहब ने कहा, बाकी माननीय सदस्यों ने भी कहा कि हमारी टोटल आबादी एक करोड़ 75 लाख है, पंजाब में जो सिख रहते हैं। उसमें से 55 लाख लोग ऐसे हैं जिन्हें एसजीपीसी की वोट डालने का हक है। 50 लाख लोग नाबालिग हैं। इसमें सिखों की बहुत बड़ी गिनती है। यह जो नया फैसला किया जा रहा है, इससे तकरीबन 70 लाख लोग वोट डाल ही नहीं सकते यानी बड़ा हिस्सा सिखों के गुरुद्वारे, उसकी साज-संभाल में उनका कोई दखल नहीं रहेगा। इससे पता चलता है कि यह बात कितनी सही है और कितनी गलत है। इससे 70 लाख लोग निकल जाएंगे और वे सिखों के गुरुद्वारे प्रबंधन में कोई भी देखरेख या कोई अपनी राय व बात नहीं रख सकेंगे। यह सिख गुरुद्वारा अमेंडमेंट बिल 2016 है, चंदूमाजरा साहब ने कोर्ट की बात की, कोर्ट में दो अलग-अलग केस चल रहे हैं। इसमें उन्होंने नहीं कहा है। यह सुप्रीम कोर्ट में विचाराधीन है। इसके पहले 2011 और 2016 का चुनाव अदालत के घेरे में है इसलिए अगर यह फैसला हम यहां करते हैं तो यह और भी गलत बात है। एसजीपीसी के 170 मंबर थे वे अपना कार्य नहीं कर पाए हैं। अगर हम यहां बिल लाएंगे, अमेंडमेंट करेंगे तो यह गैर-वाजिब होगा। हम सहजदारी सिख की बात कर रहे हैं वह गैर सिख नहीं हैं।

**श्री प्रेम सिंह चन्दूमाजरा :** यदि आप चाहते हैं कि उसे सिख माना जाए तो अमेंडमेंट करा दीजिए।

**श्री रवनीत सिंह :** सिख गुरुद्वारा एक्ट 1925 में सहजदारी सिख की परिभाषा पेज 46, सेक्शन 2 के 10(ए) में स्पष्ट है, जिसमें सहजदारी सिख की परिभाषा को स्पष्ट किया है। अगर पिछले 60 साल से सहजदारी सिख वोट डालने के अधिकार का इस्तेमाल कर रहे हैं तो ऐसा क्या हो गया जिससे हमें उनको रोकने की जरूरत पड़ गई। इसका जरूर जवाब देना चाहिए। जब वह 60 साल से वोट दे रहे हैं तो ऐसी क्या तकलीफ हो गई? पार्लियामेंट के चार सांसद सिखों का फैसला करेंगे? जो 60 साल से वोट डाल रहे हैं इसको किसने अधिकार दिया? बीजेपी इस बात को समझ नहीं रही है, इनको पंजाब में सपोर्ट है क्योंकि चीफ मिनिस्टर है, इनके मंत्री हैं, क्या मंत्रिपरिषद में शामिल होने के लेने के बिना देख पढ़े सपोर्ट कर रहे हैं। 70 लाख लोगों के ऊपर अन्याय कर रहे हैं। यह बात केवल अकाली दल के ऊपर नहीं जाएगी। ... (व्यवधान)

यह पंजाब में बहुत छोटी पार्टी है। बीजेपी जो देश की पार्टी है उसे इस पर ज्यादा ख्याल रखना चाहिए जो यह बिल ला रहे हैं उससे सिखों के साथ बड़ा अन्याय हो रहा है, इसका उन्हें जवाब देना पड़ेगा...(व्यवधान)।

HON. CHAIRPERSON: I am asking him to conclude now. Shri Ravneet Singh, please conclude now.

... (Interruptions)

**श्री रवनीत सिंह :** सेक्शन 45 के अनुसार जो चुनाव लड़ने का अधिकार है वह केवल अमृतधारी सिख को ही है। अमृतधारी सिख चुनाव लड़ सकता है और वोट का अधिकार सहजदारी सिख को है। इसमें क्यों डरने और घबराने की जरूरत है। अगर कोई हिन्दू परिवार में पैदा हुआ है तो उसे हिन्दू कहते हैं, अगर कोई मुस्लिम परिवार में पैदा हुआ है तो मुस्लिम बोलेंगे और अगर कोई सिख परिवार में पैदा हुआ है तो उसे आप सिख बोलने से क्यों हटा रहे हैं? इसमें आपको क्या तकलीफ है? आप हटा रहे हैं, अकाली दल हटा रहा है। आप कितना बड़ा डिवाइड कर रहे हैं कि उसका बाप वोट देगा लेकिन उसका बेटा वोट नहीं देगा। ... (व्यवधान) यह परिवारों को बांटने का षडयंत्र है। अकाली दल वाले परिवारों को बांट कर रख देंगे।

HON. CHAIRPERSON: Hon. Minister will reply at the end.

**श्री रवनीत सिंह :** हरसिमरत कौर हमारी रिसपेक्टेड हैं, जिन्हें इस बिल को पास कराने की बहुत जल्दी है। मैं इनसे कहना चाहता हूँ कि सिख गुरुद्वारा एक्ट 1925 में कहीं भी यह नहीं लिखा है कि सहजदारी सिख कोई गैर-सिख है या दूसरे धर्म के लोग हैं, इसमें कहीं भी नहीं लिखा हुआ है।

HON. CHAIRPERSON: Shri Ravneet Singh, you have made your point on that. Please conclude now.

**श्री रवनीत सिंह :** इसे बदल कर बादल गुरुद्वारा एक्ट कर दीजिए। सिख गुरुद्वारा छोड़ दीजिए ... (व्यवधान)।

HON. CHAIRPERSON: Shri Ravneet Singh, please address the Chair.

... (Interruptions)

**श्री प्रेम सिंह चन्द्रमाजरा :** माननीय सभापति जी, यह सही कोट नहीं कर रहे हैं।... (व्यवधान)

HON. CHAIRPERSON: Please address the Chair. Please conclude in one minute.

... (Interruptions)

**श्री रवनीत सिंह :** इसमें केशधारी सिख की परिभाषा ही नहीं है। अगर इसमें केशधारी की परिभाषा है, तो बता दें। ... (व्यवधान) अगर मेरी दोनों बातें गलत साबित कर दें तो मैं अपनी सीट पर बैठ जाऊंगा। यह मेरा चैलेंज है।... (व्यवधान)

अगर हम 1699 की बात करें, गुरु गोबिंद सिंह जी ने सिर्फ पांच प्यारों को अमृत छकाया था। वहां 80,000 सिख लोग बैठे थे, सिख संगत बैठी थी, उन्होंने किसी को गैर सिख नहीं कहा था। उन्होंने पांच लोगों को अमृत छकाने के बाद 80,000 लोगों को सिख बोला था।...(व्यवधान)

अब मैं सिर्फ एक मिनट लूंगा। मैं संसद को बताना चाहता हूं कि जो अमृत छक लेता है उसे खालसा कहते हैं और जिन्होंने नहीं छका उसे सिख ही कहते हैं। मैं इनको जरूर यह बताना चाहता हूं कि इन दोनों में फर्क है। ...(व्यवधान)

मैं सदन को बताना चाहता हूं कि अमेंडमेंट को लाने के पीछे कारण क्या है? इसके पीछे कारण है, एसजीपीसी का अकेले का बजट 1,000 करोड़ रुपए है। इनकी रैलियों में जो लंगर जाता है, इनकी रैलियों में कुर्सियां, टेंट जाते हैं, जहां रैली होती है, एसजीपीसी को हुक्म आ जाता है और गुरुद्वारों से लाइनें लगकर लंगर शुरू हो जाता है। इनको इस चीज का फिक्र है।...(व्यवधान) लंगर तक लोगों का गोलक का पैसा जाता है। ये सब उस लंगर को रैलियों में खाते हैं।...(व्यवधान)

**श्रीमती हरसिमरत कौर बादल :** डायरेक्ट दरबार साहिब पर गोलियां चलाते हैं।...(व्यवधान)

**श्री रवनीत सिंह :** सिख धर्म को तोड़ने की कोशिश है। यह बिल माइनोरिटी सिख रिलीजन को सब माइनोरिटी में डिवाइड कर देगा। मेरी आपसे गुजारिश है कि आप सिखों को बचाइए, पंजाब को बचाइए।

HON. CHAIRPERSON: Only Shrimati Meenakashi Lekhi's speech will go on record.

... (Interruptions)... \*

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\* Not recorded.



SHRIMATI MEENAKASHI LEKHI (NEW DELHI): Hon. Chairman, Sir, I welcome this Act but I wish to support the enactment and the reason is a little historical background which I would like to give. It is pertinent to mention here that the hon. High Court in its judgement dated 20.12.2011 quashed the notification by holding back the said Gurudwara Act cannot be amended through Executive notification. The hon. High Court while quashing the said notification observed: “quashed leaving it for appropriate and competent Legislature to decide as to whether or not any amendment in Sections 45 and 92 or other provisions of Sikh Gurudwara Act, 1925 is to be carried out”.

मेरा पहला सम्बिधान है कि इस एक्ट को लाया गया है, इस अमेंडमेंट को लाया गया है, इसके पीछे का कारण कोर्ट का जजमेंट है। कोर्ट के जजमेंट ने आदेश किया कि यह मामला नोटिफिकेशन द्वारा नहीं सुधार सकते हैं, आपको इस मामले को सुधारने के लिए एप्रोप्रिएट अथारिटी यानी संसद के बीच एक्ट को अमेंड करना होगा।

मैं अपने मित्रों की बात सुन रही थी, पहले तो कन्फ्यूजन पैदा करने की कोशिश कर रहे थे, 1925 एक्ट कोट करते हैं, 1925 एक्ट बोलते हैं लेकिन जिसे साइट करते हैं वह 1944 एक्ट है। 1944 एक्ट में एक अंतर लाया गया है, इसे मैं पढ़कर बताती हूँ, इस प्रोवीजन को प्रोवाइजो में कहा गया है -Provided relevant portion of Section 49 of Sikh Gurudwara Act is reproduced for ready reference provided that no person shall be registered as an elector who trims or shaves his beard or *kes* except in case of *Sehajdari* Sikh smokes, takes alcoholic drink. Section 92 provides - the Sikh Gurudwara Act says that provided that no person shall be registered as an elector who trims or shaves his beard or *kes* except in case of *Sehajdari* Sikh smokes, takes alcoholic drink.

अब इसमें जो समझने वाली बात है जिसके बारे में हमारे मित्रों ने कन्फ्यूजन क्लिएट करने की कोशिश की है, उसमें यह सोचने की बात है कि गुरुद्वारा किस कार्य के लिए है और मैनेजमेंट किसके लिए है। गुरुद्वारे में आने-जाने के लिए किसी को मनाही नहीं है। जो गुरुद्वारे की मर्यादा को मानता है और उसके रखरखाव की जिम्मेदारी भी निभा सके। वोटर वही होना चाहिए जो मैनेजमेंट भी कर सके। मैनेजमेंट के चुनाव के लिए जो खड़ा हो सकता है, वही वोटर होना चाहिए। इसका कारण यह है कि जब गुरु गोबिंद

सिंह जी ने सिक्खी धर्म की नींव रखी तब उन्होंने कहा कि पांच " क " सिक्ख धर्म के अनुयायियों को रखने पड़ेंगे जैसे कंधा, केश, कृपाण, कच्छैरा तथा कड़ा। गुरु जी ने कहा था कि खालसा मेरा रूप है। जो आदमी खालसे का रूप नहीं रख सकते हैं, वे गुरुद्वारों की मैनेजमेंट कैसे कर सकते हैं।

So, I am supporting this particular enactment only on the basis of one particular statement that when Guru Gobind Singhji laid the foundation for Sikhism, he got people from every community and called it *panch pyaras* and then there were five conditions to be called as Sikhs. Now, people who may believe in Sikhism but do not possess the appearance of a Sikh and do not follow the basic tenets of Sikhism cannot be allowed as part of the management. ... (*Interruptions*)

Sir, I can go to the extent of mentioning that I have roots in Sikhism. But I cannot be part of the management. Why should I even choose to be part of the management? The only amendment which is sought to be brought now is, bring it back to 1925 Act and amend the 1944 enactment and on the basis of this, I support the amendment.

**श्री राजनाथ सिंह :** सभापति जी, सिक्ख गुरुद्वारा प्रबंधक कमेटी के एक्ट के संशोधन के संबंध में सदन के कई माननीय सदस्यों ने अपने विचार रखे हैं, मैं सभी सदस्यों के विचारों को महत्वपूर्ण मानता हूँ। श्री संतोष चौधरी, श्री जितेन्द्र जी, श्री सत्पथी, श्री भगवंत मान, श्री चंदूमाजरा, श्री चरणजीत सिंह रोड़ी, श्री रवनीत सिंह और श्रीमती मीनाक्षी लेखी ने इस संबंध में विचार व्यक्त किए हैं। जहां तक सिक्ख धर्म के इतिहास का प्रश्न है, इस सच्चाई को कोई नकार नहीं सकता है जो भी भारत के इतिहास को जानता है कि भारत की संस्कृति की रक्षा करने में सबसे बड़ा योगदान यदि किसी का है तो सिक्ख धर्म के मानने वाले लोगों का सबसे बड़ा योगदान है। आज भी भारतीय संस्कृति की जिस तरह से सिक्ख कौम के लोगों ने रक्षा की है, उसी के परिणामस्वरूप भारतीय संस्कृति का प्रचार, प्रसार दुनिया के दूसरे देशों में भी हुआ है और आज भी भारतीय संस्कृति के प्रति दुनिया के दूसरे देशों में रहने वाले लोग भी आस्था और विश्वास रखते हैं। जहां तक इस एक्ट का प्रश्न है इस एक्ट के बारे में मैं यह जरूर कहना चाहता हूँ कि सरकार को एक शिकायत प्राप्त हुई थी। एसजीपीसी के आफिस बेयरर्स के द्वारा, एसजीपीसी के सदस्यों द्वारा शिकायत प्राप्त हुई थी कि जब भी एसजीपीसी के चुनाव होते हैं तो चुनाव के समय ऐसे लोग जो सिक्ख नहीं होते हैं, उन्हें भी मतदाता बना दिया जाता है और कोशिश की जाती है कि मतदाता के रूप में वे भी अपना रोल अदा करें। केवल सिक्ख धर्म को मानने वालों के हाथों में एसजीपीसी का मैनेजमेंट होना चाहिए। ऐसे मतदाताओं की वजह से ऐसा नहीं हो पा रहा है, ऐसी शिकायत प्राप्त हुई थी। एसजीपीसी की जनरल असेम्बली ने वर्ष 2001 में अपने बैठक में एक संकल्प पारित किया था जिसमें उन्होंने कहा था कि सहजधारियों को चुनाव से अलग करके केवल केशधारियों को ही मतदान का अधिकार देने का प्रस्ताव पारित किया था जिसका समर्थन पंजाब की सरकार ने उस समय किया था।

कुछ माननीय सदस्यों ने सहजधारी सिखों की संख्या और केशधारी सिखों की संख्या का प्रश्न भी यहाँ पर खड़ा किया है। मैं उस विवाद में नहीं पड़ना चाहता हूँ। लेकिन एक आंकड़ा, जो इस समय मेरे पास उपलब्ध है, उसे मैं सदन के समक्ष रख देना चाहता हूँ। वर्ष 2004 में एसजीपीसी के चुनाव की तैयारी हो रही थी तो उस समय सहजधारी सिखों और केशधारी सिखों की जो गणना की गयी थी, उसमें केशधारी सिखों की संख्या 54 लाख से अधिक थी और सहजधारी सिखों की संख्या 7.96 लाख थी। यानी टोटल सिख पॉपुलेशन में सहजधारी सिखों का पर्सेंटेज उस समय 12.8 पर्सेंट था। भले ही यह मतदाता सूची उस समय क्यों न बनी हो, लेकिन वर्ष 2004 और वर्ष 2011 के चुनाव में सहजधारी सिख अपने मतों का प्रयोग नहीं कर पाये थे। ऐसी स्थिति में, बहुत ही सोच-विचारकर और मिनाक्षी लेखी जी ने जो बातें कही है कि पंजाब और हरियाणा हाई कोर्ट ने पहले ही कह दिया था कि कम्पिटेंट लेजिसलेचर चाहे तो इस संबंध में

कोई भी निर्णय कर सकता है। इसीलिए सरकार को इस अमेंडमेंड बिल को लेकर सदन में आना पड़ा है और राज्य सभा ने तो इसे सर्वसम्मति से पारित कर दिया। किसी भी पार्टी ने इस पर चर्चा की आवश्यकता नहीं समझी। सभी ने इसे सर्वसम्मति से पारित किया है और मैं समझता हूँ कि इस सदन में भी सभी सम्मानित सदस्य इस बिल को सर्वसम्मति से पारित करेंगे क्योंकि हर धर्म के मानने वाले लोगों को यह अधिकार प्राप्त है कि अपने धर्म की व्यवस्था वे कैसे चलाने चाहते हैं, इस संबंध में वे स्वयं अंतिम फैसला करें।

HON. CHAIRPERSON: The House will now take up motion for consideration of the Bill.

The question is:

“That the Bill further to amend the Sikh Gurdwaras Act, 1925, as passed by Rajya Sabha, be taken into consideration.”

*The motion was adopted.*

HON. CHAIRPERSON: The House will now take up clause-by-clause consideration of the Bill.

Shri Ravneet Singh *ji*, would you like to move your amendment No. 1 to Clause 2?

SHRI RAVNEET SINGH: No, Sir, I am not moving.

HON. CHAIRPERSON: He is not pressing for his amendment.

The question is:

“That clause 2 stand part of the Bill.”

*The motion was adopted.*

*Clause 2 was added to the Bill.*

HON. CHAIRPERSON: Shri Ravneet Singh *ji*, would you like to move your amendment No. 2 to Clause 3?

SHRI RAVNEET SINGH : No, Sir, I am not moving.

HON. CHAIRPERSON: The question is:

“That clause 3 stand part of the Bill.”

*The motion was adopted.*

*Clause 3 was added to the Bill.*

*Clause 1, the Enacting Formula and the Long Title were added to the Bill.*

SHRI RAJNATH SINGH: I beg to move:

“That the Bill be passed.”

HON. CHAIRPERSON: The question is:

“That the Bill be passed.”

*The motion was adopted.*

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**15.23 hours****REGIONAL CENTRE FOR BIOTECHNOLOGY BILL, 2016**

HON. CHAIRPERSON: Now, Item No. 13, Dr. Harsh Vardhan.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN): I beg to move:

“That the Bill to provide for the establishment of an institution of national importance to be known as Regional Centre for Biotechnology and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

माननीय सभापति : क्या आप इस संबंध में कुछ बोलना चाहते हैं?

DR. HARSH VARDHAN: Sir, I will just briefly introduce about this Bill. This is basically a Bill for the establishment of a Regional Centre for Biotechnology under UNESCO.

In this Bill, we want to give this Institution importance of national level. I wish to inform all the hon. Members that the genesis of this Bill dates back to 2003. At the 167<sup>th</sup> Meeting of the General Body of UNESCO, the then Science and Technology Minister of this country, Dr. Murli Manohar Joshi had moved a proposal that a Regional Centre for Bio Technology should be created in India which should coordinate with all the countries of Asia, share their experiences, research and help each other in all the cutting edge technologies. So, the whole thing started at that Meeting. Since then the subsequent Government also took it up. There was a consultative meeting of the member countries. Then it was taken up by the subsequent Cabinet. Since then it has been crawling at a very slow speed. I feel fortunate that the time has finally come when it came to Parliament for passing.

I have to emphasise a few things. The biotechnology today is that branch of science which is the closest to helping human welfare and helping human beings. This is through bio technology that a lot of cutting edge research is

happening for vaccine development, for drug discoveries, for health, human genome activities, genetic engineering, agriculture, clean energy, etc. With these advancements, there is a need for sharing of information and knowledge at the international level also. With every day advances in this field, there is always a need for changing in curriculum also; in fact, developing new manpower. This Institution is basically going to focus on the education part, the training part and the research part. There will be a huge number of post-graduates and PhDs created through this Institution and they will further help the people and the manpower all-over the country to train them in various fields. Then there will be good quality coordination with the other countries in the Asian Region.

If I have to sum up, the objectives of this Regional Centre are: to disseminate and advance knowledge by providing instructional and research facilities in such branches of biotechnology and related fields as it may deem fit including technology policy development; to provide capacity-building through education, training, research and development in biotechnology and related academic fields for sustainable development objectives through regional and international cooperation; to facilitate transfer of knowledge and technology relating to biotechnology at the regional level; to create a hub of biotechnology expertise in the countries in South Asian Association for Regional Cooperation region, and more generally in the Asia region, and to address human resource needs in the region; to promote and strengthen international cooperation to improve the social and economic conditions and welfare of the people; to promote and facilitate a network of satellite centres in the region as well as within India.

I have to say that this biotechnology is relatively a new field which emerged in the last 15 years or 20 years in a big way. Around 30 years back, the Department of Biotechnology was created in India. At the moment, we are in a position to become a global leader. This field has a huge potential for societal benefits and economic transformation.



With the coming up and development of this Institute, the level of research that we intend to do in this country under the leadership of Shri Narendra Modi, I think, will go up to the international global standards. We are already in the process of becoming a global leader. By the year 2025 we want to have 100 billion dollars revenue and back up in this industry, that is, biotechnology, in our country.

We have developed several vaccines. The Hepatitis B vaccine is available in this country at 40 times lesser price as compared to the price in the international market. That is why, we can say now that every second vaccine out of three vaccines is from India. We have recently developed the Rotavirus vaccine. A lot of things are happening in the drug discovery field.

We know that we have the problem of the production of pulses. In fact, we grow something like 17 to 18 million tonnes of pulses. Our requirement is 23 million tonnes. With the advancing biotechnology field and with the genetic engineering that we can, in fact, add to, we can certainly ensure that the growth in pulses, its productivity and all these things are improved. So, we have the potential to solve many critical issues of the society which are related to agriculture and health.

Of course, in the clean energy field, our Department has done well, in fact, from waste to wealth. Recently, two days back I was in Kashipur and inaugurated a plant, where we are going to produce 2G-Ethanol. From a plant, with the ten tons of agricultural waste, we are producing thousands of litres of 2G-Ethanol. Then, we have the potential to create plants with 250 tonnes and 500-tonnes, capacity, which we have developed.

I would say that this is a very long pending Bill. If Parliament gives its consent to this Bill, then this Institute can start functioning in a big way and we can train people from all over the country in a big way. We can become Asian hub and also a hub for the whole country for coordinating our activities in the best possible manner.

Thank you.

HON. CHAIRPERSON : Motion moved:

“That the Bill to provide for the establishment of an institution of national importance to be known as Regional Centre for Biotechnology and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Thank you very much, Hon. Chairperson. I rise to speak in support- but in conditional support-of the Bill that Dr. Harsh Vardhan ji has just introduced before us.

We all know, as he pointed out, that the growth of technology is revolutionizing the way we all lead our lives. Frankly we are struggling in many ways to adapt to its demands. So, the Bill is important. I was listening attentively to his introduction. Biotechnology, of course, is not really a new Science, in the sense that in earlier forms it has existed perhaps for centuries. But, as he rightly said, in its modern manifestation, Biotechnology involves the manipulation of the genetic structure of organisms and introduction of characteristics that can actually bring in specific traits that are helpful to human beings. This is relatively a new Science and I am very pleased that India is very much in the forefront in Biotechnology.

One could argue that the development of the field through, for example, the advent of genetics, has opened really exciting opportunities in this sector. There are many applications-and he has given some examples, which I would not repeat-but overall they promote the improvement of human health, food production, reduction of environmental or damage. Insulin and Hepatitis vaccine have already been mentioned. BT cotton has been a big success story. We used to be short of cotton, now we are exporting cotton. It is one of the great satisfactions of the UPA Government that we did the work on BT cotton.

I do want to stress, hon. Chairperson, that in this new era in the history of mankind that we are talking about, biotechnology is going to increase rapidly in India. There is no question about it. The applications of modern biotechnology have a great future here, the same for around the world. It holds great potential to give us new solutions, solutions we cannot perhaps even imagine today, for the health and quality of life of our Indian citizens, plus, of course, the significant improvements in agricultural productivity that he mentioned, more nutritious food as well as sustainable development. Sustainable development means development

where we pay regard to the environment, and that may be easier to do with biotechnology.

I am increasingly convinced that biotechnology has the potential, Mr. Chairman, to replace information technology as the main engine for development of India and, indeed, of the world. This is why I am quite pleased to welcome the points made here by Dr. Harsh Vardhan. I would add to those, gene therapy, another tool that holds great potential for hope. Even though we do not know enough about it yet but the prospects are there. Xeno transplantation, which involves transplanting body parts from animals into human beings, is being talked about. We are not yet there in that area. The Chinese are ahead of us. Nano technology is in a process of transition here. Then, of course, from a security point of view, the risk of bio-terrorism cannot be underestimated. We are facing such serious terrorism threats in our country, and the fact is that there are serious implications if biological agents can be used to harm our people.

I agree with the hon. Minister that India is poised to emerge as a force, a real force to reckon with, in the biotechnology sector. We are well on the way to being a 10-billion dollar industry already. That is why the industrial applications are important. It is a great opportunity for companies in the private sector as well, and they need to work with academic institutions to network and develop ties between universities and industry so that our growth of biotechnology can proceed in both areas.

This is why, Mr. Chairman, I am so pleased to welcome the Bill as it has been put forward to us here by the hon. Minister. Nonetheless, there are a few things that I want to bring to his attention as he moves forward with this Bill. That is why I spoke of conditional support.

Firstly, we still need to do a great deal more, Mr. Minister, in improving the quality and quantity of our biotechnology graduates to meet the demands of the biotech industry. There is an independent report by Ernst & Young, which is actually quite critical both of the number of biotech graduates that we have --

perhaps because of the paucity of institutions -- and also of the quality of many of these graduates. I think, we need to address that.

Secondly, the Government itself is lagging behind. Dr. Harsh Vardhan said that this has taken a long time. There are other things that have taken a long time. I think that the Indian Government quickly needs to enact regulatory reforms and do much more on the infrastructure front as well, as well as providing more incentives to biotechnology.

I will come back to regulation in a minute. But inadequate infrastructure is pointed to by everybody. Even the existing leaders of the biotechnology industry such as the founder chairman of Biocon, Kiran Mazumdar-Shaw, said in an interview that 'it is really a crying shame' what our infrastructure is. And, I am sure that Dr. Harsh Vardhan will want to talk to his colleague, the Finance Minister, about providing some financial incentives to the biotech industry, which frankly, are simply not present, right now.

The hon. Minister mentioned that this Bill will grant the new institution in Faridabad set up in 2009, the status of an Institution of National Importance. That is very important. I welcome that. But I do want to point out that in my Constituency, Thiruvananthapuram, the Rajiv Gandhi Centre for Biotechnology, which Dr. Harsh Vardhanji had visited with me a few months ago, was established seven years before the institution in Faridabad, in 2002. I have also been requesting its upgradation to the status of an Institution of National Importance. We know the case for the Faridabad centre is that it would provide them with facilities such as ease of technology transfer, recognition as a global platform, the right to give degrees, resources for conducting quality research. But in their welcome focus on this new institution, they should not forget the earlier ones, and I am sure that Dr. Harsh Vardhan, who had a very positive visit to the Rajiv Gandhi Institute in Thiruvananthapuram, will agree with me that we do not want to leave a pioneer in this area by the wayside. I really feel that we need to offer this kind of support.

I want to point if I may, to Wikipedia, which has a ranking of the top 10 schools/universities offering courses in biotechnology in India. Number one is the Institute of Chemical Technology in Mumbai and number two is the Rajiv Gandhi Centre for Biotechnology in Thiruvananthapuram. I am afraid the Faridabad Centre does not get featured in the top 10. So, we have a long way to go. I am not in any way speaking against an institution. I want more institutions in our country and I want them all to be good. But please honour the ones that are doing well; that are working well; and that require support.

I also want to point to one particular point in the Bill that Dr. Harsh Vardhan did not mention in his remarks. He mentioned the various objectives in the Bill and I do not think we have any fundamental problem with them. But one of the functions spelt out in Section 9 is, “to develop and implement a policy for Intellectual Property Rights (IPR) with equitable and just provisions for all stakeholders”. Now, this is a priority function, as you know, Mr. Chairman. The preservation of intellectual property is a broad principle that India is committed to but the Intellectual Property Rights of biotechnology research has been a major concern, partly because of the complexity of provisions in IPR laws around the world, and certainly our own IPR laws have left something to be desired.

Now, in this context I do want to mention that there are a whole number of issues with regard to TRIPS. Our patent laws do not match the trade related intellectual property laws that we have signed up to as a Government and I would urge the Minister to pay some serious attention to this question of reconciling trade related intellectual property rights to our Indian patent laws, and if necessary, moving to amend our laws as appropriate or if not, at least then to put conditions on our accession to the TRIPS because this again becomes a significant factor in the growth of the biotechnology industry.

Mr. Chairman, then, I want to express some concerns. Many of us have some disappointment that this House has not enacted a Bill from the UPA era, the Biotechnology Regulatory Authority of India Bill, 2013. We introduced it in the

Lok Sabha in April of 2013. It was referred to a Committee. It never came back to the floor with all the various disruptions of the House and in the end it was not adopted. Of course, the Bill that was introduced in the Lok Sabha lapsed when the previous Lok Sabha got dissolved. I would like to urge my good friend, the hon. Minister to take up this issue.

The question of regulating biotechnology has to move side by side with all the enthusiasm that he has rightly shown for this creation of the institute in Faridabad. And, in regard to the new Bill, I am all in favour of us cooperating with UNESCO. I have welcomed the fact that we want to be a hub for the other countries of South Asia and South East Asia. All that is fine. But what is the regulatory framework under which our biotechnology work is going? This institute has not been planted out of nowhere. There is a context. The context lies in the laws, rules and regulations of India, which, very frankly in our own estimation as a Government, when we were in Government we felt, were inadequate for the challenges that the country faces, and, we, therefore, produced a draft Bill for regulation.

Now, we are not wedded to one particular Bill or former Bill. But we would urge the Minister to go back to that Bill, resurrect it, taking into account the findings of the Committee that looked into the Bill in 2013, which I believe, has submitted its report and then to see whether we cannot move both side by side. Yes, we can go ahead and adopt this Bill today. But as part of the process, you are creating institutions. You are saying they are of national importance. Let us also, as part of that process, have an adequate regulatory framework. That is also of national importance. This is required by the Convention on Biological Diversity which we are a signatory of. It is also a part of the Cartagena Protocol on Biosafety because after all, regulation is not only about control or command and control. It is about safety as well. I myself am not a great fan of command and control systems. What we are worried about is, under what framework will these institutions grow and how can we ensure that we are also kept safe in the process?

The purpose of regulation must be the protection of the Indian people just as the purpose of the growth of biotechnology must be the prosperity, the health and the wellbeing of the Indian people. So, I think we cannot disagree with the objectives. We are all of the same view. We do know that some of our friends in the environmental NGOs have a slightly more challenging notion of some of these issues when it comes to us and when it comes to issues of biotechnology.

I do not want to enter into all those debates here because we will needlessly take up the time of this House. It is certainly worth returning to this debate on a later date because very recently, one of our major media outlets had an interesting column attacking the political establishment for having been so backward in its attitude towards biotechnology in relation to agriculture. I am sure that many would agree that we can be more imaginative in extending the benefits of biotechnology.

Having said all this, let me once again welcome this Bill and request the hon. Minister to, along with it, look at the Regulatory Authority Bill, to look at the patent structures in the country, to look further at the inadequate infrastructure that is hobbling our biotechnology companies and, finally, to encourage our biotechnology companies and academic institutions to work together. When you have an institution like this one in Faridabad, it would be very helpful if they were encouraged – indeed permitted in the first place – to have a relationship with private sector companies so that they can do collaborative research with industrial applications and marketing potential. Can you imagine a situation where a company goes to this institute and says that ‘we have here ‘X’ number of rupees to offer. If you have the right kind of Ph.D. students, we want you to research this and we will help you. Then, if you actually find a solution, we can patent it together or you can patent it and we can produce it and we can share the profits.’? This kind of thing happens routinely in the Western world. It does not happen enough, if at all, in our country. I urge the hon. Minister, in administering this institution, to ensure that all these possibilities are also included.



With these words, Mr. Chairman, I would like to express our support for the passage of this Bill and hope that these other ideas will be taken forward in its implementation in the years to come.

Thank you.

**श्री जगदम्बिका पाल (डुमरियागंज):** अधिष्ठाता महोदय, मैं आपका अत्यंत आभारी हूँ कि आपने एक अत्यंत राष्ट्रीय महत्व "दी रीजनल सेन्टर फॉर बायोटेक्नोलॉजी बिल, 2016" जिसको माननीय मंत्री जी ने अभी सदन के समक्ष प्रस्तुत किया है और उस राष्ट्रीय महत्व के उन विषयों को अन्तर्राष्ट्रीय और अपने सार्क कंट्रीज के सदस्यों के साथ जिस तरह से एजुकेशन में, रिसर्च में, ट्रेनिंग में एक-दूसरे की नॉलेज को शेयर करने के सम्बन्ध में एक अमेंडमेंट लेकर आए हैं, मैं निश्चित तौर से इसका स्वागत करता हूँ।

अभी थरूर साहब ने इस बात को खुद स्वीकार किया कि आज इस बायोटेक्नोलॉजी के क्षेत्र में दुनिया में हमारी एक बड़ी हिस्सेदारी बढ़ी है। यकीनन हमारी क्रेडिबिलिटी भी बढ़ी है। आज इस बायोटेक्नोलॉजी के क्षेत्र में इस बिल का जो उद्देश्य है, इसीलिए आज हम चार प्रमुख उद्देश्यों को लेकर इस बिल में हमारी सरकार संशोधन कर रही है। *The first objective is of disseminating knowledge by providing teaching and research facilities in biotechnology and related fields. The second one is to facilitate transfer of technology and knowledge in the SAARC region and generally, Asia. The third one is to create a hub of biotechnology expertise. The fourth one is of promoting cooperation at the international level.* स्वाभाविक है कि इसके महत्व को परिभाषित करने की आवश्यकता नहीं है कि आज इसको यह रेखांकित किया जाए, क्योंकि निश्चित तौर से जो माननीय मंत्री जी ने अपने सम्बोधन में शुरू किया था और कहा था कि वर्ष 2006 में एक मेमोरेंडम ऑफ अन्डरस्टैंडिंग, जिसमें भारत भी उस समझौते में शामिल हुआ, *with United Nations Educational Scientific and Cultural Organisation, UNESCO regarding establishment of the Regional Centre for Biotechnology Training and Education in India.* उस वर्ष 2006 के एमओयू को साइन करके भारत अपने सार्क कंट्रीज के साथ, यूनेस्को के साथ एक समझौते में और फिर वर्ष 2009 के सापेक्ष गवर्नमेंट के एग्जिक्यूटिव ऑर्डर से हमने हरियाणा के फरीदाबाद में एक राष्ट्रीय स्तर का बायोटेक्नोलॉजी ट्रेनिंग एंड एजुकेशन सेन्टर खोला है।

लेकिन सम्मानित सदन भी जानता है, थरूर साहब भी जानते हैं कि वर्ष 2009 में एग्जिक्यूटिव ऑर्डर से जिस बायोटेक्नोलॉजी रीजनल सेन्टर को हमने खोला था, तो कोई भी एग्जिक्यूटिव ऑर्डर से स्वाभाविक है कि उस सेन्टर में एक गवर्निंग बॉडी हो या कन्ट्रोलिंग बॉडी हो, वह गवर्नमेंट ऑफ इन्डिया की ही होती है। जब तक हम उसको स्टैटुटरी बॉडी नहीं बनाते हैं, उसकी ऐसी सैक्टिटी नहीं होती है। एग्जिक्यूटिव आर्डर्स से बनाई गई किसी संस्था की वह स्वायत्तता नहीं होती, उसकी ऑटोनॉमी नहीं होती है। वह गवर्नमेंट ऑफ इन्डिया की स्वीट विल पर ही काम करती है। अगर कोई चेन्जेज़ करने हैं तो वह

गवर्नमेंट ऑफ इंडिया की ही राय से किये जाते हैं और उसमें गवर्नमेंट ऑफ इंडिया का हस्तक्षेप भी रहता है। आज मैं समझता हूँ कि माननीय मंत्री जी ने जो संशोधन किया है, वह पूर्णतया इस रीजनल सैन्टर को एक लैजिस्लेटिव बैकिंग करने के लिए किया है। इस बिल के पास होने के बाद मैं निश्चित तौर से कह सकता हूँ कि जहाँ शशि थरूर जी कह रहे हैं कि हम इसका कंडीशनल सपोर्ट करते हैं, आखिर किस बात का? अभी तक यह बॉडी जो भी रेगुलेट हो रही थी या कोई भी रेगुलेशंस बना रही थी, वह गवर्नमेंट ऑफ इंडिया बना रही थी।

अब जिस दिन से यह अमेंडमेंट बिल अगर यह सदन सर्वसम्मति से पारित करता है तो निश्चित तौर से इस बिल के आने के बाद इस रीजनल सैन्टर की एक तरह से स्वायत्तता हो जाएगी, अपने को खुद रेगुलेट करने के लिए वे अपने रूल्स और रेगुलेशंस बनाएँगे। निश्चित तौर से गवर्नमेंट एक लैजिस्लेटिव अधिकार उस बॉडी को देने जा रही है। प्रायः 2009 में यह बना था। मैं समझता हूँ कि अगर वाकयी इसको विधायी ताकत देनी थी कि पार्लियामेंट से ही कोई चेन्ज हो सके तो यह काम शायद पिछली सरकार में कर देना चाहिए था। हम तो आज मोदी जी की सरकार को बधाई देंगे कि राष्ट्रीय महत्व की इस संस्था को आज एक विधिक ताकत देने का काम किया जा रहा है, एक लैजिस्लेटिव बैकिंग देने का काम किया जा रहा है।

मैं सोचता हूँ कि आखिर इसका महत्व क्या है। अगर आप देखें तो निश्चित तौर पर इसमें जो एजुकेशन है, रिसर्च है या ट्रेनिंग है, आखिर उसका दायरा केवल बायोमैडिकल साइंसेज़ तक या फार्मास्यूटिकल तक ही सीमित नहीं है। इसका बहुत ब्राड रेंज हो गया है कि आज हम इस सेंटर से बायोमैडिकल साइंसेज़ की भी पढ़ाई करते हैं, उसकी ट्रेनिंग करते हैं, उसकी रिसर्च करते हैं। मॉलीक्यूलर एंड सैल्यूलर बायोलॉजी पर भी इसमें काम हो रहा है। बायोइंजीनियरिंग एंड डिवाइसेज़ पर भी काम हो रहा है। बायोकैमिस्ट्री पर, बायोफिज़िक्स पर और इंडस्ट्रियल बायोलॉजी पर भी काम हो रहा है। क्लाइमेट साइंसेज़ पर जिस पर सबसे ज्यादा मोदी जी ने अंतर्राष्ट्रीय कॉन्फ्रैन्सेज़ में जिस तरह से ग्लोबल वार्मिंग और क्लाइमेट चेन्ज पर काम किया है और जिस तरह से भारत ने एक तरह से नेतृत्व किया है और हमारी बात पर आज पूरी दुनिया सहमत हो रही है - कार्बन उत्सर्जन को घटाने पर, उस क्लाइमेट साइंस पर भी काम हो रहा है। एग्रीकल्चर एंड एनवायर्नमेंट पर भी काम हो रहा है। बायोटेक्नोलॉजी रेगुलेटरी अफेयर्स या आईपीआर जिसकी चर्चा कर रहे थे और उसकी पॉलिसीज़ पर स्वाभाविक है कि आज ये रीजनल सैन्टर फॉर बायोटेक्नोलॉजी आज जितना महत्वपूर्ण हो रहा है और जिस महत्व को न केवल एक क्षेत्र तक, बल्कि दुनिया आज उस क्षेत्र के महत्व को परिभाषित कर चुकी है तो स्वाभाविक है कि आज अगर हम एक बिल लाकर, एक अमेंडमेंट लाकर उस संस्था को एक विधायी ताकत और लैजिस्लेटिव बैकिंग देने जा रहे हैं तो

निश्चित तौर पर इस संस्था के लिए भी अपने आप में एक ऐतिहासिक दिन है। क्योंकि जिस तरीके से आज यह जो बिल है, इसको लैजिस्लेटिव बैकिंग करने के बाद इसका जो स्टेटस हो जाएगा, वह इसकी नेशनल इंफोर्टेन्स का होगा और यह नेशनल इंफोर्टेन्स का होगा जिससे ये साइंटिफिक हो, टैक्निकल एजुकेशन हो या डिग्री ग्रांट करने में जो पावर्स हो जाएगी रीजनल सैन्टर्स की, वह पावर्स भी निश्चित तौर से बढ़ जाएगी।

The powers of the Regional Centre will include providing for Masters Degree, Post-Graduate Diploma and Doctoral Degrees in Biotechnology and related subjects including biological, medical, agricultural and engineering and other relevant sciences; instituting academic positions like Professorship and appointing persons to such positions; determining standards of admission to the Regional Centre; and fix, demand and receive payment of fees. तो इन सारी चीजों में एक स्वायत्तता होगी।

आज निश्चित तौर से जब तक एग्जीक्यूटिव बाडी के रूप में यह संस्था काम कर रही है, उसमें आप इस बात से सहमत होंगे कि उसमें डे टु डे भी एक इंटरफेयरेंस रहता है। जिस दिन से यह विधेयक पारित होगा, उस दिन से निश्चित तौर से गवर्नमेंट अपने हस्तक्षेप को खुद अलग कर रही है। वह उसके डे टुडे अफेयर्स हों या बोर्ड की पावर्स हों या उस बोर्ड के संबंध में जो कानून बनाने की बात हो, वह ताकत, वह स्वायत्तता निश्चित तौर से इस संस्था को इस एक्ट के माध्यम से हम देने जा रहे हैं। इस एक्ट से निश्चित तौर से इस संस्था रीजनल सैन्टर फॉर बायोटेक्नोलॉजी को अपने आप में एक ताकत मिलने जा रही है। जब ताकत मिलेगी तो जिस तरह से हमारे विद्वान सदस्य ने कहा कि मैं माननीय मंत्री जी से रिव्रैस्ट करूँगा। मुझे लगता है कि शायद अभी उन्हें यही एहसास है कि यह जो एग्जीक्यूटिव बाडी की संस्था है, इसमें गवर्नमेंट का या उस तरह का इंटरफेयरेंस रोज़ बना रहेगा, मुझे लगता है कि आज जिस तरीके से स्किल डेवलपमेंट की बात हो, जिस तरीके से हमारे बायोटेक्नोलॉजी के क्षेत्र में हमारी सरकार की जो प्राथमिकताएं हैं, हमारी सरकार का एक स्पष्ट दृष्टिकोण है कि जो हमारे साइंटिस्ट्स हैं, वे साइंटिस्ट्स रिसर्च के क्षेत्र में या आर.एण्ड डी. के क्षेत्र में न केवल भारत में, बल्कि दुनिया में जिस तरीके से, अभी माननीय मंत्री जी ने खुद उल्लेख किया कि कुछ दवाएं, जो आज हम सबसे सस्ती तैयार कर रहे हैं और वे दवाएं दुनिया में हर तीसरा आदमी इस्तेमाल कर रहा है तो यह कितनी बड़ी उपलब्धि है। शायद हम इसको स्वायत्तता देंगे तो हम दुनिया के सबसे पायनियर इंस्टीट्यूशन होंगे और यह देश मैडीकल के क्षेत्र में या फार्मास्यूटिकल के क्षेत्र में आज जिस तरीके से ग्रो कर रहा है, उस तरीके हम आगे और ग्रो करेंगे। स्वाभाविक है कि जब हम इस क्षेत्र में ग्रो करेंगे तो इस देश में कहीं न कहीं जो हमारे बायोटेक्नोलॉजी में

या बायोमैडीकल फील्ड के हमारे स्टूडेंट्स होंगे, उनके लिए प्लेसमेंट होगा, उनके लिए रिसर्च करने का पूरा स्कोप होगा। उनके लिए ट्रेनिंग का भी बड़ा स्कोप होगा, जो अभी बहुत लिमिटेड है।

आज आप देखिये, हमारे एक्सीलेंस को, हमारे इस देश के हुनर को आज दुनिया के तमाम सैण्टर्स पर, बायोटेक्नोलोजी सैण्टर में अगर आप जाइये तो वहां इण्डियन साइंटिस्ट्स आपको मिलेंगे तो स्वाभाविक है कि आज उस दिशा में यह एमेंडमेंट एक मील का पत्थर साबित होगा। जिस तरीके से माननीय मंत्री जी इसे लाये हैं, मैं माननीय मंत्री जी को निश्चित तौर से बधाई दूंगा कि जो रीजनल सैण्टर की एथॉरिटी हैं, उसमें अभी इसके एडमिनिस्ट्रेशन का है, फंक्शनिंग का है, बोर्ड ऑफ गवर्नर्स का है या प्रोग्राम एडवाइज़री कमेटी का है, एग्जीक्यूटिव कमेटी का है, फाइनेंस कमेटी का है, इन सारी चीजों को, मैं इसमें बहुत विस्तार में नहीं जाना चाहता, लेकिन आज क्या है कि तमाम इस तरह की जो एक्सीलेंस की बॉडीज़ हैं या जिस तरीके से हमारी इस तरह की बॉडीज़ हैं, अगर उनको कार्य करने में रोज़ कहीं न कहीं गवर्नमेंट से एक अनुमति लेनी हो, परमीशन लेनी हो, एप्रूवल लेनी हो, चाहे उनके किसी पॉलिसी डिज़ीज़न के मामले में, उस डिज़ीज़न के सम्बन्ध क्या फाइनेंस लगेगा, क्या फंड लगेगा या किस तरीके से उस स्टैण्डर्ड का होगा तो इसमें स्वाभाविक है कि हमारी रिसर्च भी प्रभावित होगी। जब इस सैण्टर का मकसद ही यह था कि इस सैण्टर को हम इस तरीके के सैण्टर के रूप में डेवलप करें, जो हमने इसके साथ समझौते में किया था, स्वाभाविक है कि आज हम सार्क देशों में जब हम अपनी इस संस्था को जितना ऑटोनोमस इसको बना सकते हैं, इसको ऑटोनोमी देंगे, उससे संस्था निश्चित तौर पर वहां पर रिसर्च वर्क का, ट्रेनिंग का काम और एजुकेशन की भी क्वालिटी जो होगी, वह क्वालिटी ऑफ एजुकेशन बढ़ेगी, गुणवत्ता बढ़ेगी, इसलिए मुझे लगता है कि आज यहां से इस बिल के पास होने के बाद जो गवर्निंग बॉडी भी है, वह अपने आप जो अपने फैसले लेने वाली होगी, वे फैसले लेने में भी उसकी स्वतंत्रता बढ़ जायेगी, उसकी एक इंडिपेंडेंस हो जायेगी तो निश्चित तौर से फिर बोर्ड ऑफ गवर्नर्स आने वाले दिनों में केवल अपने देश के हित में नहीं, वह फिर सार्क कंट्रीज़ के परिप्रेक्ष्य में और दुनिया के दूसरे मुल्कों में जिस तरह की रिसर्च हो रही है...(व्यवधान) मैं कन्क्लूड कर रहा हूं।

फिर हमारा एक तरह से हैल्दी कॉम्पीटीशन, प्रतिस्पर्धा हम दुनिया के साथ करेंगे। मुझे पूरा विश्वास है कि माननीय मंत्री जी के इस बिल के बाद, मैं तो सबसे अपील करूंगा कि सर्वसम्मति से इसे पास करें। इस बिल के पास होने के बाद यही फरीदाबाद, हरियाणा का सैण्टर हमारा राष्ट्रीय स्तर का नहीं होगा, बल्कि अन्तर्राष्ट्रीय स्तर का बड़ा हमारा एक एजुकेशन का सैण्टर होगा।

निश्चित तौर से इसी के साथ जो माननीय मंत्री जी द्वारा बिल प्रस्तुत किया गया है, मैं इसका समर्थन करता हूं और मैं अपील करूंगा कि इस बिल को तो कम से कम सर्वसम्मति से पास करना चाहिए,

न कि कोई सशर्त की बात करें, क्योंकि आज यह तो एक तरह से रैगुलेशंस बनाने की बात है, उसकी आजादी की बात है या उसकी लैजिस्लेटिव बैकिंग की बात है। बहुत-बहुत धन्यवाद।

DR. TAPAS MANDAL (RANAGHAT): Thank you, Sir, for allowing me to speak on the Regional Centre for Biotechnology Bill, 2016. It is a welcome decision by the Government to introduce this Bill. Though we have enough human resources and world-class laboratories, the point is what its contribution in real terms for the development of biotechnology sector is. We are among the 12 top countries in the world. But what is our contribution? We have only two per cent of the global trade share. It is almost negligible.

**16.00 hours**

(Shri K.H. Muniyappa *in the Chair*)

It is not that hon. Shri Narendra Modiji started research on bio-technology. Biotechnology research is a continuous process. It is a research of long years of glorious past. If we critically examine the history and achievement of biotechnological research in India, our achievement is almost negligible. It is almost zero because there is no significant patent credited to our institutes. They are not filing a considerable number of patents for their credits. There are lots of institutes. But those institutes are only for giving degrees. They do not have sufficient teaching facilities; they do not have laboratory facilities. There are many private colleges, many institutes across the country. Every year, a lot of students are coming out of these institutes. But what is their contribution in the field of bio-technology? That is my first question to the hon. Minister.

It is not a solution to give national importance to an institute. It is better to strengthen all the institutes uniformly. Most of the time, the Central Government is giving importance to North India or South India. The Eastern part of India is being neglected by almost all the Governments. Please try to set up institutes related to bio-technology in West Bengal because West Bengal is very sound agriculturally. It has higher productivity in agriculture sector. But there is no bio-technology institute related to agriculture in the Eastern part of India. Therefore, I would urge upon the Union Minister to please look into the matter. It is good to give national importance to one Institute. But it is more important to give importance to other

institutes also so that we can exclusively go towards the destination where we can satisfy our people. We can feed our huge population at large.

The Regional Centre for Bio-technology was established in 2006 by the Department of Science and Technology under the auspices of UNESCO. It is not an Institute of national importance right now. It is also not listed among the top ten bio-technology institutes. However, Faridabad is blessed with this Institute where the Central Government paid their attention. In West Bengal, there is an Indian Institute of Chemical Biology. A good quality research work is going on there. But the Central Government is not taking care of that Institute. So, wherever we have bio-technology institutes in India, please ensure that laboratory facilities, teaching facilities and its quality. Otherwise, those who are passing out from these Institutes may not be the wealth of the nation; they may be the burden of the nation. Even it is a quick growing industry. The Minister is expecting 30 per cent annual growth in the coming years. But we do not have qualified human resource for these upcoming industries. I would urge the Government to please ensure that.

This institute particularly in Faridabad has some important jobs. One is research on the pre-term neonatal deaths. In that field they are doing good work. They have a memorandum of understanding with another important institute of Japan. So, some of the important work they have started but they need to establish sub-centres in different States where it is required. And they should develop laboratories in different parts of the country so that they become really a nationally important institute. Otherwise, if you equip this Faridabad institute and do not look at other institutes, it will not work. My submission is that an agriculturally sound State like West Bengal may be given due importance in the field of setting up biotechnology institutes. This way you can serve the nation.

The mandate of this centre is to provide a platform for biotechnology education, training and research at the interface of multiple disciplines. The programmes of the centre will be designed to create opportunities for students to engage in a multidisciplinary research where they learn biotech science while



integrating engineering, medicine and science to provide solutions for human and animal health, agricultural and environmental technologies.

We have reservations to accept new innovative sciences and discoveries. Bt Cotton, Bt Brinjal are simple examples. This is not accepted by a section of society and some are advocating for that. A uniform decision is not taken by the Government. We do not know. It is important as to what regulations, what guidelines are to be incorporated. I think personally that regulation in the field of research is not working. Scientists do their work independently. Research should be fundamental and no Government interference should be there. But guidelines should be imposed on a certain section. But Government should take a decision whether biotechnologically engineered crops or genetically modified crops are advocated or not, are advisable to cater to the needs of society or not. That should be decided by the Government. That is my request to the Government. Please look into the matter. Make regulations, make guidelines, but there should be certain limits. You should not interfere with the fundamental research and you should not give instructions to scientists. They independently do their own work. And it is not that this present Government has started research on biotechnology or other sciences.

Nanotechnology is equally important but that is not given due importance. As biotechnology, the modern science, has a glorious past and an untapped great future, it should be allowed to develop. Simultaneously, there should be one nationally important nanotechnology research centre in India so that we can at least cater to the needs of the coming years of this country. Thank you.

SHRI TATHAGATA SATPATHY (DHENKANAL): Sir, I have in my hand a 26-page Bill brought forward by most respected Minister Shri Harshvardhanji. Amazingly, all these 26 pages are full of hows, whens, whos and about how to run an institution. All of that boils down to three lines at the end of the Bill which says, 'This is a Bill. I am talking about the Regional Centre for Biotechnology Bill 2016- a Bill to provide for the establishment of an institution of national importance to be known as Regional Centre for Biotechnology and to provide for matters connected therewith or incidental thereto.'

That is very good. My question to the Government and to the hon. Minister is how long we would continue with creating these stand-alone and isolated institutions whose investment is high? The youngsters who pass out, who are trained, who are educated there and who have done research, are brilliant. But if you go to Google and you search Indian scientists, you will be surprised to get a plethora of names of Indian scientists. But the interesting fact is that all of them have done research and found very interesting things. Where? In the US, in Germany, in England, in some other country except India. Sadly, there are many brilliant scientists in India who have invented usable things which can actually be very beneficial to our agriculture, to our healthcare system. But there is no connect between the outputs of those institutions such as the one we are now going to vote and obviously pass because they are in a brute majority, and the ground level as far as a doctor is concerned or as far as a farmer is concerned.

I would like to point out just one small example of a thing called pheronorm which has been developed by very young and very capable scientists at Bhubaneswar in Odisha. These are like little plastic pallets and each one costs around Rs 4 to 5. For an acre of land, all you have to do is to put four of these tablets at four corners and one in the middle. Amazingly, for a whole season, you will not have the problems of pests attacking your crops. Pesticides which are very expensive, which are damaging to the health and environment and are destroying the groundwater of this country will not be required to be used. But

because of this massive disconnect between our researchers, our brilliant scientists, however few they may be but their practical inventions at the ground level, we are not actually benefiting from these stand-alone institutes.

At the very outset, I am not opposing this Bill. That is not my intention. I am a positive man. I do not oppose for the sake of opposition but I oppose because over so many years in Parliament I am seeing that our policy has been such that we do not take cognizance of what is required at the ground, what we can do, and how we can benefit the poorest of the poor.

As you know and as the hon. Minister said so, vaccines developed by Indian agencies are 40 times less expensive than the international brands. I hope I am correct. Some of the medicines are actually going down to the public and are benefiting them. There is no doubt about that. Some of them which you sell for Rs. 210, a SmithKline or a Hoechst or a Merck would be selling for Rs. 3,000 or Rs. 4,000.

There is also the other aspect about the generic medicines. Our generic medicines, if you see their packaging, are not necessarily packaged as the international brands are. But whatever their packaging is, if a price of Rs. 140 is written on it, when you go and buy it, they sell it to you at Rs. 20 or Rs. 40. Now, there is confusion among the users: Is this genuine? Can I depend on this medicine? Will it save my life?

Generic medicines developed in India have been able to produce antibiotics, TB, HIV and anti-malaria medicines. All of these have been done in India but because we do not take care of the smallest need of what has been done at the retail level, we are losing out. When we are losing out, our people are losing out on the benefits that the system is offering. It does not reach the people. They are suspicious of generic medicines.

On the one hand our brother-doctors are very hesitant to prescribe generic medicines because doctors themselves need to be made aware of what the generic medicines are capable of. Some of them are frightened. Some of them are

influenced by multinational pharma companies. I will not blame the whole doctor brotherhood and sisterhood just because a few bad apples do not spoil the whole bunch. It is the same here amongst politicians also. There is a bad bunch here or there but it does not mean all of us are bad. So, all doctors are not bad. But generic medicine is not generally being prescribed which makes them out of reach or it does not reach the people.

Big corporate hospitals are generally not going for generic medicines. This Institute is coming up in Faridabad. You have to take care whether the Jats will not bring it down or not; will it produce something that will benefit the public; and if it does produce something does it actually sink down and come to the people. This is one thing we have to take care where the functionality of our inventions and our creations are concerned.

The other part that really concerns me and bothers me is the weak-kneed approach of our Government. I am talking about the Government of India; I am not talking about the UPA Government or the NDA Government. It is all the same. They were bowing down before the US; these people are kneeling down before the US. There is no difference for me. ... (*Interruptions*)

SHRIMATI SONIA GANDHI (RAIBAREILLY): There is a difference. ... (*Interruptions*)

SHRI TATHAGATA SATPATHY: But Madam with all respect, you know we were all happy and proud of this Government and our administrators that they had the courage to give visa to a Chinese dissenter. I personally thought that this Government had the gumption and courage and has the – what you Hindi people say – *manobal*, the innate strength to stand up to the bully that China has evolved itself into.

But, lo and behold, last night they revoked that visa. It is a shame. Either you did not give the visa at all from the beginning so you know you have a policy or if you did give it you should have the courage to stand by it, where also you fell flat.

Therefore, the other concern for me is, today the 25<sup>th</sup> of April, 2016 in Perth, Australia there is a free trade talk starting between the big leagues. Some of the social activist groups have produced data from leaked documents which says that pharmaceutical companies and the US Government directly are putting pressure to ensure that generic medicines will become far more difficult and far more expensive to be accessed in Asia and particularly in India. When these international NGOs are trying to talk to the Indian Government and convince them not to falter, not to bow down before the US because our generic medicines are not only being sold in India they are being sold in Thailand, Vietnam and in many other neighbouring countries and that is where you should actually prove that you are a super power. It is another matter that you cannot give a glass of water to your citizens, that you do not have potable water. That failure is amazing but that is not the issue.

The issue is, Sir, that when pressure will mount on you what will these single stand alone institutes do. It is your policy that will decide the fate of this country. It is your courage that will decide the fate of this country.

So, before I wind up, I will wind up Sir I am disciplined, I would like to plead before the Government – I am willing to kneel down before you but I do not wish you to kneel before China – and say do not kneel before the US, do not kneel before the multinational pharma companies. They may bribe, may give favours to many people around. Let us stand up and let us take a stand that we will make generic medicines and biotechnology as a science accessible to our farmers and to our poor, to the unhealthy, to the health care system.

These two things I believe biotechnology will cover very intensely. I expect you to make up your mind whether you want to address these issues and take the country forward on a path to become a super power which seems like a very far away dream because we do not even have drinking water. So, all these things, all these paraphernalia, that we are showing now as being achievements of the Government, I would request the Government to reconsider whether all this

investment is worth or not and if you are making these investments what will be the result of those investments. Thank you, Sir.

SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI) (ANAKAPALLI):  
Thank you, Sir. I rise to support the Regional Centre for Biotechnology Bill, 2016.

The Government has brought this Bill because India had entered into an agreement in 2006 with the UNESCO to set up a Regional Centre for Biotechnology at Faridabad, Haryana, to serve the member countries of UNESCO. So, this Bill provides a legislative backing to the regional centre. Moreover, it confers upon the status of an institution of national importance.

Sir, as the House is aware an institution of national importance is an institute that imparts scientific and technical education and is empowered to grant degrees. The objective of the Bill is laudable. It aims at disseminating knowledge by providing teaching and research facilities in bio-technology and related fields. It also aims at facilitating transfer of technology and knowledge in the SAARC region and Asia. It will also create a hub of bio-technology and create expertise and promote cooperation at the international level. There are already a number of biotechnology research centres in various universities and institutes in the country including the CCMB at Hyderabad. I feel there should not be any duplication of work, particularly in respect of research publications. If possible, the hon. Minister may consider inviting foreign faculties as guest speakers to meet the shortage of staff in these centres.

Sir, the Board of Governors do not have in its Board a public representative. Perhaps, the hon. Minister may think of considering this suggestion of including a public representative in the Board of Governors. Regarding review of the functioning of the centre, review should be held every two years instead of four years by persons appointed by the Central Government. The hon. Minister has not mentioned about the funds, particularly about the contribution of the UNESCO to the centre. Government of India is spending a sum of Rs. 55 crore on this centre and the recurring expenditure on this centre would be around Rs. 25 crore. So, while setting up of a centre in Southern India in near future, the Government may

consider setting up of such a centre in the State of Andhra Pradesh because of the rich bio-diversity of the State and because of the scope of scientific development in the place, particularly at Visakhapatnam.

My friends spoke about research and development. First of all, I would like to appreciate the Government of India for allocating a sum of Rs. 7280 crore in the Union Budget 2016-17 for conducting research which is an increase of Rs. 793 crore as compared to the Budget of 2015-16. Many exemptions like Service Tax and others have been provided. My colleagues in the House have already mentioned that the Indian Bio-Tech industry holds merely 2 per cent share of the global Bio-tech Industry. We have nearly 800 bio-tech companies in India which are growing at an average rate of about 20 per cent. But there is scope for improvement in both research and development. Some of my friends mentioned about education. First of all, we have to think about stopping the brain drain that is taking place.

Once upon a time India was the source of inventions. There has been mention about the ICBM but the first rocket was invented and used in 1790 in the war fought by Tipu Sultan in Mysore. NASA has the records in this regard. Our hon. Minister is a doctor by profession and he understands the importance of scientists and research and development. Many Indian scientists are going abroad because of so many reasons. Even in recent times there are instances of scientists leaving the country. In the universities now we are witnessing a lot of political interference. There is castism, regionalism, communalism in the universities. So, the universities should work independently without any political interference, without any disturbances and it is then only that we can stop this brain drain.

The other point is that we should also increase the Budget for research and development, not only in the field of biotechnology but in other spheres of research also. If you look at the developed countries like the USA, Europe or China, you would find that because of advantage of technology, these countries have developed so much. We have a lot of human resources in the country. About



60 per cent of our population are below 35 years. So, these people have a lot of energy, courage and potential but we have to guide them in the right way. If they are guided properly, then India will definitely become a super power.

Some of our friends mentioned about bio-terrorism. We have to take care of that as well. It is because our neighbouring countries are more focussed on spreading terrorism, instead of development. For any institution, be it this institution or any private institution or Government institution, industry-institution interaction is very important. If we are simply focusing only on training without industrial expectations, after finishing their degree or post graduation or Ph.D. again it will be a problem to the students. So, on par with education and research, if they have industry-institution interaction as a part of the curriculum, definitely, it will help the students so that after they finish their studies, they will join the industry and be useful to the industry.

Then, Biotechnology Regulatory Authority Bill should be introduced because biotechnology or biopharma are one of the thrust areas in society. Without a Regulatory Authority, we cannot proceed further. With the country offering numerous comparative advantages in terms of R&D facilities, knowledge, skills and cost effectiveness, the biotechnology industry has immense potential to emerge as a global key player.

India constitutes around 8 per cent of the total global generics market by volume indicating a huge untapped opportunity in the sector. Outsourcing to India is projected to spike up after the discovery and manufacture of formulations. Hybrid seeds, including GM seeds represent new business opportunities in India based on yield improvement.

India currently has a marginal share in the global market for industrial enzymes that is estimated to reach about 4.4 billion US dollars by 2015. Hence, there is an opportunity in focused R&D and knowledge-based innovation in the field of industrial enzymes which can innovatively replace polluting chemical

processes into eco-friendly processes that also deliver environmental sustainability.

Another interesting field of study is the area of bio-markers and companion diagnostics which will enable to optimize the benefits of biotech drugs.

Lastly, I appreciate the Government and the Minister. Even after seven to eight years, they are giving legality to this institution. I do not know about the students who have already completed their degree and their Ph.D. without this legality.

India has all the ingredients to become a global leader in affordable healthcare. If there is an annual investment of 4 billion dollars to 5 billion dollars in the next five years, the biotech industry can grow to 100 billion dollars by 2025 with a 25 per cent return on investment and set a growth rate of 30 per cent year on year.

With these few words, I support the Bill. I thank you for giving this opportunity.

SHRI KONDA VISHWESHWAR REDDY (CHEVELLA): Sir, we have had some very visionary leaders in the past. Almost 15 years ago, during his term as the Prime Minister, Shri Atal Bihari Vajpayee said: “While Information Technology stands for India Today, Biotechnology stands for Bharat Tomorrow.” I think that tomorrow has arrived and we are now discussing the Biotechnology Bill for introducing an institution in Faridabad.

Hon. Minister, Shri Harsh Vardhan himself had said that he believes that this industry has a potential to grow like the IT industry over the next ten years and beyond. We all agree with him. It is not only that. Since early 2000, successive Governments have also contributed and we have reached this point that we have a Strategy of 2015-2020 for developing Centres of Excellence and now, the establishment of the Regional Centre for Biotechnology as an autonomous body. It is a positive step for the development of a country.

Biotechnology will have a huge positive impact on various sectors and some of our colleagues have covered that point. It has impacts on agriculture, healthcare, pharma, vaccines, food processing, sanitation, textiles, mining and other areas like sanitation and garbage management.

The bio-technology actually converts or replaces physical, chemical and mechanical process into a bio-technological process which is environment friendly and uses less energy and has less pollution. There are many examples for that. There are some cutting edge research which is happening the world over and many of them have solutions from Swachch Bharat to Make in India to all the schemes and all the sectors the Government is involved in. I think one of the recent developments is the Delhi garbage burning. There is an enzyme called cellulase that converts cellulose into carbohydrates and carbohydrates into bio-fuels like alcohol, which again has to be used in petrol for blending. We are at that cutting edge. We need a little more impetus. There is an Indian scientist who has discovered bacteria which makes garbage smell like fragrance. There is a stonewash jeans. We actually washed with stones in the past and now we just put some enzymes. These

are frivolous. But the more important things are agriculture, healthcare and vaccine. These make huge impact.

While we support this Bill, which is very much required, we need some clarity and we have some suggestions also to make. Clause 6 of the Bill provides that the jurisdiction of this Centre would extend to other Centres as well, new and existing. So, while this Centre will gain autonomy, do existing autonomous Centres lose their autonomy to this Centre? There is a scope where existing Centres can be taken over by this Centre. I think that may not be very desirable. While this has to be encouraged, the other independent Centres at Hyderabad, Thiruvananthapuram and the other 23 Centres also need to be encouraged.

The Department of Biotechnology is providing teaching programmes in 71 universities across the country. Apart from these places, there are other Centres, such as National Agri Food Biotechnology Centre in Mohali and Biotech Genomics in Kalyani, West Bengal. So, there is a biotech centre in West Bengal. Many States like Andhra Pradesh, Telangana and Chhattisgarh have their own biotechnology strategy. Now, are these in conflict with this Centre? I think the Centre needs to take cognizance of the States schemes also and what they are doing because that is very significant.

The Bill is silent on the affiliation of these Centres after the passing of the Bill and also about the integration of the State policy. Is this going to be a nodal Centre for the whole country or is this going to be just one more like the other 23 Centres? I feel it should be one of the Centres of excellence and should not be the nodal agency because that may imply that the other Centres of excellence will lose their autonomy.

Clause 17 says that two members can be nominated by the UNESCO and three members by Member States of UNESCO. Is there a scope of losing the real autonomy that we can have if only the Government of India decides who will be the members? This is a question which you may like to reply. I think there are totally 14 members. Six or seven members can be UNESCO nominees. So, I hope

we do not lose our autonomy in this process because I think we need to look at the administrative process, whether it requires a simple majority or two-thirds majority for passing any Resolution of the Board.

Another significant aspect is this. I think Dr. Shashi Tharoor and other hon. Members raised this point. The Biotechnology Regulatory Authority of India Bill was introduced in 2013 and lapsed in the Fifteenth Lok Sabha. I think that needs to be revived. The Bill envisaged setting up an independent authority, the Biotechnology Regulatory Authority of India to regulate organisms and products of modern biotechnology. Having an independent authority would help solve the other issues and ensure focused and efficient research in the field.

Some of the critical areas of biotechnology are missing. Probably they are implied but they are missing in the Bill. While the Centre is already engaged in education and research in the field of bio-drug, discovery science, nano science, medicine, imaging techniques, designer crop, etc., I think it misses the important aspects of bio-fuels, enzymes, and cellulose, which is a cutting edge technique, and vaccine technologies. They are not mentioned in this Bill.

Earlier, today hon. Member, Shri Satpathy and hon. Minister Shrimati Nirmala Sitharaman talked about cell phones here. That is one area wherein China is giving run for our money. But if there is one sector where India is giving run for the money to the Chinese, it is bio-technology. It is not just India - specifically we have to take Hyderabad and Telangana. That itself is sufficient. While the world is bracing itself under Zika virus, a Hyderabad company has already developed a Zika virus vaccine and the same is patented. In the past also, there were several other examples. I think, we have developed HIV vaccine..... .. (*Interruptions*)

DR. TAPAS MANDAL: If we go through international publications having high impact factor, if there are 10 or 11 authors, out of that, seven or eight authors are only from China. So, they are much ahead in bio-technology research than India.

SHRI KONDA VISHWESHWAR REDDY: I will address it. That is the concern and I am coming to that exact concern. But historically if we see, we have been

ahead of China and even today, when it comes to very many vaccines and basic bulk drugs, we are ahead. Yes, you are right in the sense that China is overtaking, and that is exactly our concern. But as of today, if in one area, we are giving run for the money to the Chinese, it is the companies in India. We have to continue to keep that edge. This is one of the methodologies and that concern is a valid concern.

We developed the rotavirus vaccine at 50 per cent of the cost available in the US. The cheapest vaccine for Hepatitis B was developed in Hyderabad. There are many stories born out of Hyderabad.

In Hyderabad, we already have a policy; we have the Bio-Technology Centre. Recently, our hon. Chief Minister, Shri KCR announced a pharma city. It is very important to ensure that institutions and academicians work with the industry and that is what generates good research.

While I do support the Faridabad one, I think, the Bio-Technology Centres in Hyderabad – they are two of them – are doing good work. One is to do with the fingerprinting, and the other is to do with animal bio-technology. These are not taking the full advantage that Hyderabad and Telangana presents to the nation and to the world. So, we need to focus on the area of bio-technology concerning vaccine and drug discovery cycle in Hyderabad. That would really add and keep up our continued cutting edge over the Chinese competition.

Lastly, the Programme Advisory Committee should have equal voting rights. The UNESCO, the funding agency, probably should not have any additional voting rights. That is not mentioned as to who will have the voting rights in this.

In the end, I think that re-introduction of the Bio-Technology Authority Bill will be very beneficial. Thank you so much, Sir.

SHRI SANKAR PRASAD DATTA (TRIPURA WEST): Sir, I rise to speak on the Bill, the Regional Centre for Bio-Technology Bill, 2016. All of us know that in this modern era, bio-technology has been recognized globally as a rapidly advancing science using molecular technique in the development of healthcare and solutions for human, animal, environment and other technological fields. We know that in this era, bio-technology is gradually increasing throughout the world. But it is a matter of sadness for us, for the Indians that as we see we are having a population of 18 per cent but till now we can engage only two per cent amount of money in the field of bio-technology in the global era.

Sir, we see that in India only 800 companies are involved in the field of biotechnology. But in the field of medical science biotechnology could provide 64 per cent of the total revenue. When we see the Budget of 2015-16, the allocation to this sector was only a meagre sum of Rs. 7,288 crore. We hope to expand to about 100 million dollars by 2025 in the field of biotechnology. To achieve this, each and every year 30 per cent increase should be there in budget allocation. But if we see the Budgets of 2014-15 and 2015-16, only 20 per cent increase was there.

Sir, in the case of generic drugs, in new discoveries and in product development, biotechnology is being used and it is being used for recognising diseases also. So, for boosting the production of generic medicines, for boosting agricultural production and productivity of our country, for boosting energy production and water supply in our country, biotechnology plays a very important role. As we see today, many of our States are facing drought this year. So, biotechnology is being used in many fields. For the advancement of biotechnology in our country, the Government should look into this matter seriously and sincerely so as to strengthen the field of biotechnology and for this to happen, it is necessary that public investment in this field should be enhanced.

With these words, I hope the Government would look into the matter in all seriousness and see that biotechnology advances in our country in the near future.



**श्री हुकुम सिंह (कैराना) :** सभापति जी, मैं इस विषय पर बहुत संक्षेप में अपने विचार रखना चाहता हूँ। मैं मंत्री जी को बधाई देना चाहता हूँ कि बहुत लम्बे सफर के बाद आज यह विधेयक इस स्थिति में आया है कि लगभग सभी सदस्यों की राय इसे पास करने की है। प्रतिपक्ष के माननीय सदस्यगण ने भी कमोवेश इसका समर्थन ही किया है।

यह बिल केवल एक संस्था तक सीमित नहीं है, इस बिल के पारित होकर कानून के बाद वह संस्था अंतर्राष्ट्रीय स्तर पर अपना एक बहुत महत्वपूर्ण रोल अदा करने में सक्षम होगी, उसे विचार-विमर्श का मौका मिलेगा और यूनेस्को की जितनी भी संस्थाएँ हैं, उनके साथ विचारों के आदान-प्रदान हो सकेगा। इस कारण से मैं उम्मीद करता हूँ कि एक विधायी दर्जा मिलने के बाद उस संस्था का अपना महत्व होगा।

मान्यवर, जहाँ हम साठ और सत्तर के दशक में इंतजार करते थे कि किस देश से अनाज लेकर जहाज हिन्दुस्तान में आएगा, किस बन्दरगाह पर उतरेगा, कितने लोगों को उसका अनाज मिल सकेगा और तत्कालीन प्रधानमंत्री जी ने विवश होकर एक व्यवस्था दी थी कि हफ्ते में एक दिन हम एक समय ही खाना खाएँ। आज यह बायोटेक्नोलॉजी का ही परिणाम है कि हमारे देश में न गेहूँ की कमी है, न चावल की कमी है, न चीनी की कमी है, न दूध की कमी है। वास्तव में हमें अपने वैज्ञानिकों को इसके लिए बधाई देनी चाहिए, जिनके कारण आज *we are the largest milk producer in the world, we are the largest fruit producer in the world and we are the largest sugar producer in the world.*

हम यहाँ तक कैसे पहुँचे हैं? हमने विज्ञान की वजह से, टेक्नोलॉजी की वजह से यह स्थान प्राप्त किया है। हमारी कई राज्य सरकारों ने सस्ती दरों पर भोजन की व्यवस्था की हुई है। गरीब आदमी वहाँ जाकर सस्ते दामों पर खाना खा सकते हैं, क्योंकि हमारे पास अनाज बहुतायत में है। इस कारण से हम लोग इसमें कामयाब हो पाए हैं। फलों में भी यही हाल है।

मान्यवर, मैं आपके माध्यम से मंत्री जी से एक आग्रह करना चाहूँगा कि टेक्नोलॉजी की आवश्यकता है और टेक्नोलॉजी के बिना कोई देश या राष्ट्र सर्वाङ्ग करने वाला भी नहीं है। लेकिन टेक्नोलॉजी के दो पहलू हैं। अगर हम टेक्नोलॉजी के एक पहलू पर ही काम करते रहेंगे, अधिक अनाज, सब्जी, फल और दूध पैदा करते रहेंगे। लेकिन उनकी गुणवत्ता पर ध्यान न दिया जाए तो फिर हमारा अधिक उत्पादन करने के बावजूद भी भला होने वाला नहीं है। आज हमारे देश में किस-किस प्रकार की बीमारियाँ आयी हैं। उन बीमारियों के फैलने में क्या हम जो बिना गुणवत्ता वाला अनाज, सब्जी और फल खा रहे हैं, उनका इसमें योगदान है या नहीं? इस पर भी विचार करने की आवश्यकता है।

महोदय, आज हमारे यहां होड़ लगी हुई है कि हमारे देश में भी 40 लीटर एक वक्त में दूध देने वाली गाय होनी चाहिए, क्योंकि यूरोप में है। हम उनसे तुलना करना चाहते हैं। लेकिन हमें यह भी देखना चाहिए कि यूरोप में प्रकृति के साथ खिलवाड़ नहीं किया गया है। नस्लें तो वहां विकसित की गयीं, लेकिन उसके साथ ही साथ उनके लिए पर्याप्त चरागाह, उनके घूमने के लिए मैदान बने। लेकिन हमारे देश में इस तरह के मैदानों पर मकान बनाने और उन पर कब्जा करने की होड़ लगी हुई है ताकि उन पर बस्तियां बसायी जा सकें। गाय की परवरिश की गयी, बड़े-बड़े डेयरी फार्म भी खुले, लेकिन उनको वह स्थान नहीं दिया गया जो उनके लिए आवश्यक था, इससे हमने प्रकृति के साथ खिलवाड़ किया, इसका परिणाम क्या हुआ? मैं एक उदाहरण देना चाहता हूं कि आज जो लोग गौ वंश से जुड़े हुए हैं और गाय पालने का काम करते हैं। अगर उनके यहां 40 लीटर दूध देने वाली गाय है तो उसको रखना, उसकी देखभाल करना, लगभग असंभव है। मैसाटाइटिस का रोग है, जो होकर रहेगा, क्योंकि केवल सिम्पटोमेटिक इलाज हमारे पास है। मैं चाहूंगा कि इस पर हम एक संतुलन कायम करें। बिना संतुलन के हम यह सब पैदा करते रहें, तो उसका कोई फायदा नहीं है।

फलों की स्थिति भी ऐसी ही हो गयी है। हमने फलों को देखने में सुंदर बना दिया है। टमाटर का साइज दुगुना कर दिया है। उसका रंग बहुत आकर्षक कर दिया है, लेकिन उसमें गुणवत्ता कितनी है? एक समय था जब देश में देसी टमाटर हुआ करता था। आप इन दोनों की तुलना करके देखें? टेक्नोलॉजी के क्षेत्र में आज गुणवत्ता पर भी बल दिया जाना चाहिए। ऐसा मेरा आग्रह है।

मान्यवर, मैं आपके माध्यम से मंत्री जी का ध्यान इस दिलाना चाहता हूं कि उत्तर प्रदेश देश का सबसे बड़ा प्रदेश है और बायोटेक्नोलॉजी के नाम पर लखनऊ में एक पार्क है। उसके साथ कहां तक न्याय हुआ है? आप कृपा करके उधर ध्यान दें। अगर फरीदाबाद में राष्ट्रीय स्तर का संस्थान हो सकता है तो राष्ट्रीय स्तर के और भी संस्थानों की आपको आवश्यकता पड़ेगी। मुझ से पूर्व वक्ताओं ने भी इस बात को कहा है कि हमारे यहां जो प्राइवेट संस्थाएं खुली हुई हैं, जहां बायोटेक्नोलॉजी पर काम करने की कोशिशें चल रही हैं, वहां बायोटेक्नोलॉजी की किस स्तर की पढ़ाई है, इस पर भी ध्यान देने की आवश्यकता है। वह केवल सर्टिफिकेट देने के केंद्र हैं। वहां बच्चों का ज्ञान नहीं बढ़ता है और न ही किसी प्रकार के रिसर्च की वहां कोई सुविधा है। हमारे दिमाग में चीन का फोबिया ऐसा आ गया है कि हम हर चीज की तुलना चीन से करने लगते हैं। चीन अपने स्थान पर है। चीन की अपनी एक कार्य पद्धति है। वहां लोकतांत्रिक विचारधारा नहीं है। वहां पूर्णतः तानाशाही है। जबकि भारत एक लोकतांत्रिक देश है। इस लोकतांत्रिक देश में काम करने की हमारी अपनी सीमाएं हैं। उन लोकतांत्रिक सीमाओं का ही परिणाम है कि यह बिल कितने समय के बाद और हर स्तर पर विचार होने के बाद लोक सभा तक आ पाया। राज्य सभा की स्टैंडिंग कमेटी को

रेफर हुआ, वहां इस पर विचार हुआ। उन्होंने कितने ही वैज्ञानिकों से इस पर चर्चा की। उनकी राय आयी और उसके बाद यह बिल एक अच्छा स्वरूप लेकर के आज हमारे सामने आया है। मैं चाहूंगा कि मंत्री जी इन बातों पर ध्यान दें। हमें इस बात पर गर्व होना चाहिए कि हम हर क्षेत्र में स्वावलंबी होते जा रहे हैं। लेकिन स्वावलंबन के साथ-साथ हम इस बात का भी ध्यान रखें कि हम जो पदार्थ पैदा कर रहे हैं, उसकी गुणवत्ता कितनी है?

मान्यवर, मैं गेहूं की बात करना चाहता हूं क्योंकि गेहूं से ही हमारे देश में हरित क्रांति आयी थी। हमने मेक्सिको और अमेरिका से बीज मंगाया था। मुझे यह बात स्मरण है क्योंकि मैं भी एक कृषक हूं। वह बीज आया और उससे बहुत पैदावार बढ़ी। लेकिन जब उस समय का यानी 30 साल पहले का और आज के गेहूं का परीक्षण किया गया। उसमें एक प्रतिशत एक पार्टिकुलर प्रोटीन होता था, जो भोजन के लिए सबसे अच्छा होता था, खुराक के लिए सबसे अच्छा होता था। इसमें उसी प्रोटीन की मात्रा छः प्रतिशत होगी, जो हमारे यहां ओबेसिटी बढ़ा रहा है और डाक्टर्स ने तथा अन्य बहुत से लोगों ने राय देनी शुरू कर दी कि आप गेहूं खाना बंद करिये, सब्जी खाइये, फल खाइये। कारण क्या है, अगर हम इधर ध्यान नहीं देंगे और इस प्रकार के भोजन करते रहेंगे तो हमारे यहां मैडिकल क्षेत्र में कितनी भी रिसर्च हो जाएं, कितने ही हमारे हास्पिटल्स बन जाएं, कितनी हमारी दवाइयां बन जाएं, बीमारी को नियंत्रण करना असंभव हो जायेगा।

इन्हीं शब्दों के साथ मैं अपनी बात को समाप्त करते हुए पुनः इसी बात पर बल देता हूं कि प्रकृति के साथ खिलवाड़ न करके टेक्नोलोजी को विकसित करें, लेकिन प्राकृतिक बातों का ध्यान रखकर भी एक अच्छा संतुलन उसमें स्थापित करें। इसके साथ ही मैं इस बिल का पूर्णतः समर्थन करता हूं और मंत्री जी को बधाई देता हूं।

SHRI VARAPRASAD RAO VELAGAPALLI (TIRUPATI): Sir, thank you very much for giving me this opportunity. As a PhD degree holder in Chemistry, I wholeheartedly welcome this Bill. In fact, it is a delayed one. I would like to thank the hon. Minister for bringing this Bill in this House.

After Independence, in fact, the first Prime Minister had mentioned: The research institutes are the temples of modern India. Precisely, what we require is such type of research institutions. The bio technology broadly encompasses the bio technology, micro biology, genetics, etc. In the past also we have wonderful centres of excellence like IITs and IIMs. Another one, which is really a centre of excellence for science, is the Indian Institute of Sciences and the CCMB in Hyderabad. It is more relevant to a country like ours for the simple reason that year after year the population of India is increasing. Therefore, to feed the ever increasing numbers, we need research, research and research. We need more research in the agricultural sector. Thanks to the good policies of our country, we are able to produce adequate grains to match with increase of population. In fact, we are looking forward for another Green Revolution. We also need modern technology every time. Technology needs to be upgraded every time. Therefore, the Centre for Bio Technology is extremely relevant. But somehow, I am not able to understand the usage of the word 'regional'. Is it for the Asia or is it for the world? I am not able to appreciate the word 'regional centre'. We are also extremely happy for giving an autonomous status for these kinds of institutions. We always interfere with the research institutions. In fact, that is one of the reasons why we are lagging behind in research in India. The temperament of scientists, generally, is very sensitive. Therefore, autonomy in a true sense means that we should respect for the institutions as well as the people who are going to do research there.

According to the present day standards, the funds that we are allocating are extremely meagre. The allocations that we are making for health and education in India are much lesser. When other countries are going forward in this field, we are

allocating fund which is really a pittance. Therefore, if you really want to see the quality of research or if you want to attract the best scientists, you need to give them the best salaries and wonderful benefits. It is because they may be working for 20 years. In all the 20 years, they may not produce anything worthwhile but we never know on the 21<sup>st</sup> year, they may be producing it. So, that is the importance of research. Therefore, we must respect the quality research and the funds and grants should be adequate. Today we have some of the best institutions like AIIMS, JNU, etc., for the simple reason that funds are generously given to these kinds of institutions.

Therefore, it is extremely important that funds are given very generously.

**17.00 hours**

(Shri Hukum Singh *in the Chair*)

Sir, I did mention that the freedom for scientists is extremely important in India. We have to see why several of our young scientists are going abroad. At least we were seven in our Andhra University institution. But for me, where I have other interest like the social interest, all other people have gone abroad, maybe to Australia, Canada, U.K. and USA, for the simple reason that there is no adequate infrastructure in India. For a country like ours, we have to sustain ourselves means we need to establish more and more such types of Centres of Excellence. As my earlier colleagues mentioned, we need to have more such Centres. In fact, South India is looking forward to have such kinds of institutions, and Andhra Pradesh is one with wonderful biodiversity.

Sir, genetics is another important thing, which is now very broadly used by all countries not for one purpose but for various purposes. Genetics is a part of Biotechnology which is used for various purposes, production with intensive agriculture and where you want to have more output and all that. Therefore, it is extremely relevant in the field of genetics as well.

I hope that the Centres of this type will definitely curtail the brain drain and also might reverse the brain drain as well because most of our young scientists are going abroad for the simple reason that we do not have proper atmosphere, proper

infrastructure and proper ambience. If these types of Centres are established, I am sure that we will have so much of manpower. India has the third largest manpower in the world. Therefore, we will have to make use of the manpower that we have so that they do not go abroad and we can also attract Indian brains that are settled outside.

The earlier speakers have mentioned that new diseases like cancer virus, bacteria are coming up everyday. Different kinds of diseases are coming up. Producing a vaccine for a particular disease is taking a longer time now. By the time the vaccine is invented, we have lost several lives. So, we have to keep in touch in that way. Suppose we have the Centre of Excellence like this, research could be done quickly the moment the virus appears and appropriate vaccine for that disease could be developed.

Another important thing here is ethics. Ethical part is extremely important and I want to bring this to the kind notice of the hon. Minister who is sitting here, and particularly in medicinal drugs, which is also related to this. Very poor people, tribals and people in the hilly areas are being used as Guinea pigs. We certainly agree that it has to be tested ultimately on human beings and there is no doubt about it. It can be tested on human beings after testing adequately on animals and all that, and with proper permission from the Government. The kind of people that are going to be used for this has to be properly mentioned. That research before the drugs are put into use should be properly followed because now and then we see in the newspapers that the poorest of the poor and the tribals in the hilly areas are being used as Guinea pigs. That needs to be regulated.

The national importance is quite relevant. We greatly admire taking the initiative to accord national importance.

The last point which I want to mention is that since Andhra Pradesh is always leading with lots of Centres of Excellence and advanced institutions like Andhra University, Osmania University – although it is now Hyderabad – we

request the hon. Minister to take immediate steps to establish one of this kind in Andhra Pradesh.

Thank you very much.

SHRI K.H. MUNIYAPPA (KOLAR): Sir, Shri Varaprasad Rao ji has mentioned Biotechnology Institute as the modern temple of India. The modern temples, as called by Pandit Jawaharlal Nehru, are the industries. Industrial Revolution was started during the First Five Year Plan. Construction of dams, agricultural research, Indian Institute of Science and industrial development were all started during the time of Pandit Jawaharlal Nehru. Of course, Biotechnology is a part of it. It is not a modern temple. The modern temples of industries were started by Pandit Jawaharlal Nehru. It is just a clarification. Thank you.

**डॉ. अरुण कुमार (जहानाबाद) :** इस अति महत्वपूर्ण बिल पर मुझे बोलने का आपने मौका दिया, इसके लिए आपका धन्यवाद।

महोदय, ज्ञान-विज्ञान आज आधुनिक दुनिया का सबसे बड़ा केन्द्र है, जो इससे महरूम रहेगा, निश्चित तौर से भारत की एक बड़ी आबादी महरूम होगी। एक लम्बी पड़ताल के बाद और परीक्षण के बाद, लेजिस्लेटिव सिस्टम से गुजरते हुए, वैज्ञानिकों की राय से, बुद्धिजीवियों की राय से सारी समीक्षा के बाद यह बिल लाया गया है, मैं सरकार को इसके लिए धन्यवाद देना चाहूँगा। बायोटेक्नोलॉजी के फील्ड में भारत दुनिया के स्तर पर जो प्रतिस्पर्धा है, उसमें सही स्थान बना सके। यह एक ऐसा फील्ड है, जहाँ से हम अपने शास्त्र का, हम अपने जीवन रक्षा का, हम अपने भोजन खाद्य पदार्थों का सारी चीजों का समेकित रूप से और व्यवस्थित तरीके से विकास के रास्ते पर जा सकते हैं। यह क्षेत्र आज विज्ञान की जो एक नकारात्मक प्रगति हुई है, उस प्रगति से जो हैजार्ड मानव-जीवन के लिए पैदा हुआ है, उसका भी समाधान हम बायोटेक्नोलॉजी के माध्यम से कर सकते हैं। चाहे वह वायरस हो, जो आज इतनी तरह की वायरल डिजीज पैदा हो रही हैं और जो हमारे जीवन की वैज्ञानिक पद्धति, नैसर्गिक पद्धति के विपरीत आचरण की वजह से हो रहा है। इन चीजों का समाधान भी बायोटेक्नोलॉजी के माध्यम से हो सकता है।

हमारे पुरखे बड़े वैज्ञानिक थे, उन्होंने अपनी जीवन पद्धति को वैज्ञानिक तरीके से संवारा था और परम्परा में उसे ढाला था। आज दुनिया की होड़ में हमने उन परम्पराओं को खण्डित किया है। जिसकी वजह से हमारे जीवन में बहुत सारे अवसाद पैदा हुए हैं। इन सारे अवसादों को भी हम बायोटेक्नोलॉजी के माध्यम से ऐड्रेस कर सकते हैं। निश्चित तौर से जहाँ हम दुनिया को दिशा देते रहे हैं और आज ठीक ही माननीय

सदस्य कह रहे थे कि पंडित जवाहर लाल नेहरू ने एक बड़ी उच्च सोच के तहत दुनिया के सामने एक सकारात्मक प्रतिस्पर्धा और भारत को उस दिशा में ले जाने के लिए विभिन्न वैज्ञानिक संस्थानों को विकसित करने का काम किया था। लेकिन पिछले कुछ वर्षों में इसकी अधोगति हुई है। इस सरकार ने एक संकल्प के साथ उन सारी संस्थाओं को, उन वैज्ञानिक विधाओं को जीवंत करने का संकल्प लिया है। माननीय मंत्री महोदय, जो खुद भी डॉक्टर हैं, वैज्ञानिक हैं तो इन्होंने एक सद्‌इच्छा के साथ इस प्रयास को शुरू किया है। इससे एक सकारात्मक प्रतिस्पर्धा में भारत भी शामिल हो सकेगा, ऐसा इस बिल से प्रावधान बनता है।

इस दृष्टि से हमें यह देखना होगा कि पिछले 25-30 वर्षों में जो ज्ञान के क्षेत्र में भारत कमजोर पड़ा है और ऐसा नहीं है कि भारतीय कमजोर हैं, हमारी संस्थाएं कमजोर हुई हैं। हमने एक तरफ वशिष्ठ नारायण सिंह जैसे गणितज्ञ को पैदा किया है, जिसका सैटेलाइट के क्षेत्र में दुनिया के विकास में बड़ा योगदान है। डॉक्टर खुराना जैसे लोगों ने, जिन्होंने आज हेल्थ सेक्टर में, जेनेटिक सिस्टम में एक बड़ा कान्ट्रिब्यूशन किया है। इसी तरीके से और भी सारे क्षेत्रों में हमारे भारतीय वैज्ञानिकों ने दुनिया के अन्य वैज्ञानिक इंस्टीट्यूशंस में जाकर के अपने ज्ञान का झंडा लहराया है, स्थापित किया है। ब्रेन ड्रेन को भी हमें रोकना चाहिए। हमारे यहाँ ज्ञान पर भी कई तरह के काले बादल छाए हुए हैं, कई साथियों ने इस बात को चिन्हित किया है, मैं विस्तार से उसमें जाना नहीं चाहता हूँ। लेकिन इस पर गौर जरूर करना चाहिए कि हमारे यहाँ की प्रतिभा क्यों पलायित हो रही है? इस पर कैसे रोक लगाई जाए। इन सारे सवालों को लेकर जिस तरह से आईटी एक हब बना और उसमें यहाँ के युवाओं ने बड़ा कंट्रीब्यूशन दिया, लेकिन संसाधनों के अभाव में जितना इसका शोषण भारत के पक्ष में होना चाहिए था, वह नहीं हुआ, दुनिया के विकसित राष्ट्रों ने हमारे ज्ञान का शोषण किया और उससे उन्होंने धन भी कमाया और धाक भी जमाई। इसी तरह से बायोटेक्नोलॉजी के क्षेत्र में भी हमारे पास प्रतिभा है, चाहे कोई देश कितना भी पेपर क्यों न सबमिट कर ले।

हमारे यहाँ यदि वातावरण का निर्माण हो तो निश्चित तौर से हमारे जो वैज्ञानिक हैं, जो युवाशक्ति है, जिनमें प्रतिभा है, वह दुनिया को एक सकारात्मक वातावरण में जीने के लिए बायोफोर्स को एक वायेबल फोर्स के रूप में बना सकते हैं। इसलिए इस बिल के माध्यम से हमें इस दिशा में बढ़ने का एक सुनहरा मौका मिलेगा। हम सरकार को और माननीय मंत्री जी को इस बिल को लाने के लिए बधाई देते हैं।



**श्री दुष्यंत चौटाला (हिसार) :** सभापति जी, मैं आपका धन्यवाद करता हूँ कि आपने मुझे रीजनल सैन्टर फॉर बायोटेक्नोलॉजी बिल 2016 पर बोलने का मौका दिया।

सभापति महोदय, जहाँ हम इस रीजनल सैन्टर की चर्चा करते हैं, जितना मेरा संज्ञान है, 2003 के अंदर यूनैस्को की बैठक में डॉ. मुरली मनोहर जोशी जी ने एक एग्रीमेंट साइन किया था जिसके तहत पूरे एशिया का एक रीजनल सैन्टर हमारे देश के अंदर स्थापित होना था। आज 13 साल बाद उसके लिए पूरे तौर पर एक बॉडी और फंड आज हमारी पार्लियामेंट अलॉट करने जा रही है। मैं बधाई देता हूँ सरकार को कि देर आयद दुरुस्त आयद, 13 साल तो लगे। 2009 में इसकी एस्टैबलिशमेंट शुरू हुई। उसके बाद गुडगाँव से उठाकर इसको फरीदाबाद ले जाया गया और फरीदाबाद में जाकर पूरी तौर पर इसको गठित करने के लिए सरकार द्वारा 55 करोड़ रुपये लगाए गए।

सभापति जी, जहाँ हम बायो टेक्नोलॉजी की बात करते हैं, आज किसान के लिए सबसे लाभदायी कोई चीज़ आई तो बीटी सीडज़ आए, खास तौर से कॉटन के अंदर जहाँ देसी ब्रीड से बायोटेक ब्रीड को हम लेकर आए। चूँकि कृषि मंत्री भी यहाँ बैठे हैं, मैं कहना चाहूँगा कि इन्होंने देखा कि जो बीटी सीडज़ थे, उन पर भी इंसेक्टिसाइडज़ वगैरह का प्रभाव नहीं पड़ा और सफेद मक्खी की वजह से बहुत बुरा हाल बायोटेक्नोलाजी सीडज़ का हुआ। वहाँ देसी सीडज़ ही काम आए। हम टेक्नोलॉजी को ला रहे हैं और इस देश के अंदर इतना ब्रेन है मगर हम उसको पूरी तौर पर डैवलप नहीं कर पा रहे हैं। अमरीका जैसे विकसित देश आज बीटी 15 की काटन सीडज़ यूज़ करता है और हमारा देश अभी बीटी 3 पर रुका बैठा है। हमारे देश के अंदर इतनी रोक-टोक है कि जो हमारे वैज्ञानिकों को पूरी तौर पर रिसर्च नहीं करने देती।

आज बायोटेक्नोलॉजी केवलमात्र एग्रीकल्चर फील्ड में कामयाबी नहीं दे रही है। आज चाहे मैडिसिन हो, क्लीन एनर्जी हो, हर फील्ड के अंदर बायोटेक्नोलाजी का अपना एक रोल है। मैं उम्मीद रखूँगा कि यह जो रीजनल सैन्टर पूरे एशिया का हमारे देश के अंदर और खास तौर से मेरे प्रदेश हरियाणा के अंदर बनाने जा रहे हैं, यह रिसर्च को उस लैवल पर लेकर जाए कि विदेशों से आकर साइंटिस्ट हमारे देश के इस रीजनल सैन्टर पर रिसर्च करने का काम करें। मगर जब मैंने इस बिल को पढ़ा तो पता चला, केवलमात्र 25 करोड़ रुपये एनुअली हमारे देश के अंदर इस रिसर्च सेंटर को चलाने के लिए दिया जा रहा है। मैं माननीय मंत्री जी से पूछना चाहूँगा कि 25 करोड़ तो कंसॉलिडेटेड फंड ऑफ इंडिया से दिया जाएगा। इसके साथ-साथ यूनैस्को कितना देने का काम करेगी, वह भी बताएँ। अगर यूनैस्को की तरफ से फंडज़ नहीं आ रहे हैं, और टोटली वह हमारे कंसॉलिडेटेड फंड पर डिपेंडेंट है तो ज़रूर इसको बढ़ाकर सौ करोड़

रुपये करने का काम किया जाए, क्योंकि अगर हमारे साइंटिस्ट अपने पैसे से रिसर्च करेंगे तो जो प्रोडक्ट आएगा, उसको भारत देश के अंदर पेटेन्ट कराकर उस पैसे को हमारे देश में रखेंगे। क्योंकि हमें देखने को मिलता है कि बड़ी बड़ी कंपनियाँ विदेशों से हमारे देश में आती हैं। हमारे देश के रिसोर्सों को यूटिलाइज़ करती हैं, प्रोडक्ट निकालती हैं और प्रोडक्ट निकालने के बाद अमरीका और इंग्लैंड जैसे विकसित देशों में जाकर पेटेन्ट कराकर करोड़ों कमाने का काम करती हैं। एनर्जी हमारी यूटिलाइज़ होती है और फायदा उन देशों को मिलता है।

मैं उम्मीद रखूँगा कि इस रीजनल सेंटर के अंदर पढ़ने वाला और रिसर्च होने वाला हरेक पदार्थ हमारे देश के अंदर पेटेन्ट हो। और जो स्टूडेंट रिसर्च करके इस सैण्टर से जाये, उस पर एक प्रतिबन्ध हो कि एडलीस्ट दस साल वह इस देश की सेवा करने का काम करे, किसी विदेशी कम्पनी के लिए काम न करे। जहां रीजनल सैण्टर्स की बात करते हैं, आज एवर चेंजिंग एनवायरनमेंट है। हर रोज़ टैक्नोलोजी बदल रही है और बाँयो टैक्नोलोजी तो एक ऐसा क्षेत्र है, जहां सैकिण्ड्स के अन्दर कोई नया वायरस क्रिएट हो जाता है और हमारे साइंटिस्ट्स को दिन-रात मेहनत करके उसके ऊपर रिसर्च करनी पड़ती है। मेरे से पहले रेड्डी जी बता रहे थे कि हैदराबाद के अन्दर जो जीका वायरस आया, उसके ऊपर वैक्सिन डेवलप करने का काम किया। मेरे खुद के लोक सभा क्षेत्र के अन्दर जब स्वाइन फ्लू हमारे देश के अन्दर आया था तो नेशनल सैण्टर फॉर इक्वाइंस ने एन्फ्लुएंजा करके एक मैडीसिन डेवलप करके पूरी दुनिया को देने का काम किया था, जिससे उसके ऊपर हमें फायदा मिल पाया और उस बीमारी को हम रोक पाये। इस तरह की डेवलपमेंट हमारे देश में निरन्तर होती है, मगर हमें इन इंस्टीट्यूशंस को बढ़ाना पड़ेगा।

आज हमारे देश के अन्दर केवलमात्र 71 ऐसी यूनिवर्सिटीज़ हैं, जो बाँयो टैक्नोलोजी के ऊपर डिपार्टमेंट्स रखे बैठी हैं, 26 ऐसे एक्सीलेंसी के सैण्टर्स हैं, जो बाँयो टैक्नोलोजी पर रिसर्च करते हैं। हमें इन्हें और फंड्स देने पड़ेंगे। बाँयो टैक्नोलोजी रिसर्च का भी फ्यूचर है, डेवलपमेंट का भी फ्यूचर है। अगर आज क्लीन एनर्जी की बात की, निरन्तर हम देखते हैं कि अलग-अलग क्षेत्रों के अन्दर हम सोलर एनर्जी की बात करते हैं, हम विंड एनर्जी की बात करते हैं, अब तो दिल्ली के अन्दर ऑड ईवन के नाम से पोल्यूशन कम करने की भी रिसर्च की जाती है। मगर बाँयो टैक्नोलोजी एक बहुत बड़ा स्कोप है, क्लीन एनर्जी का, ग्रीन एनर्जी का और अगर इस पर इन्वेस्ट किया जाये तो आने वाले समय में हमें इन मुद्दों पर लड़ाई नहीं लड़नी पड़ेगी। हमें छोटी-छोटी चीज़ों पर पब्लिसिटी नहीं लेनी पड़ेगी, मगर हमारे वैज्ञानिक हमारे देश को आगे ले जाने के लिए अपना पसीना बहाने को तैयार रहेंगे।

मैं आखिर में इतना ही बोलना चाहूँगा, क्योंकि इसकी जो बाँडी बन रही है, उसके अन्दर अलग-अलग सदस्यों को माननीय मंत्री जी ने दिखाने का काम किया है। हमारे देश के अन्दर कोई भी बाँडी बनती

है, चाहे वह एम्स हो, चाहे वह सरकारी फंडेड यूनिवर्सिटी हो, चाहे आई.सी.ए.आर. ही क्यों न हो, हर बॉडी के अन्दर इस सदन के और राज्य सभा के सांसद मैम्बर होते हैं तो मैं आग्रह करूंगा कि जब हम आज इस बिल को बना रहे हैं तो एक एमेंडमेंट डालकर एटलीस्ट दो लोक सभा के और एक राज्य सभा के सदस्यों को भी इसकी गवर्निंग बॉडी का सदस्य बनाया जाये, क्योंकि पब्लिक एक्सचेंजर से जब पैसा लग रहा है तो उसकी मोनेटरिंग करने के लिए भी हमारी ओर से चुने हुए प्रतिनिधि हमारी मोनेटरिंग पूरे तौर पर कर पायें।

दोबारा आपने मुझे इस अहम बिल पर बोलने का मौका दिया, मैं आपका आभार प्रकट करता हूँ और उम्मीद करता हूँ कि यह सदन पूर्ण तौर पर इस अहम बिल को सर्वसम्मति से पास करने का काम करेगा। बहुत-बहुत धन्यवाद।

**श्री कौशलेन्द्र कुमार (नालंदा) :** सभापति महोदय, आपने मुझे प्रादेशिक जैव प्रौद्योगिकी केन्द्र विधेयक, 2016 पर अपने विचार व्यक्त करने की अनुमति दी है, इसके लिए आपको धन्यवाद।

सरकार द्वारा 20 अप्रैल, 2009 के कार्यपालिका अध्यादेश के माध्यम से स्थापित विद्यमान प्रादेशिक जैव प्रौद्योगिकी प्रशिक्षण एवं शिक्षण केन्द्र, फरीदाबाद को प्रादेशिक जैव प्रौद्योगिकी केन्द्र के रूप में कानूनी एवं वैधानिक मान्यता देने के लिए यह विधेयक सरकार ने पेश किया है, जो स्वागतयोग्य कदम है। मैं मानता हूँ कि सरकार का यह सार्थक कदम होगा और इससे देश में जैव प्रौद्योगिकी के क्षेत्र में काफी तेजी से विकास होगा। आधुनिक जैव प्रौद्योगिकी से मानव एवं पशु क्षेत्र के लिए स्वास्थ्य सम्बन्धी देख-रेख समाधानों का विकास कार्य करने में भी मदद मिलेगी। देश में कुशल मानव संसाधन विकास होगा और विश्व में भी हम अपनी पहचान बनाने में सफल होंगे। यह एक स्वायत्त संस्था होगी, जिससे इसे अपना कार्य करने में सरकारी रुकावट नहीं होगी, यह अच्छा कदम है।

मैं सरकार से एक बिन्दु पर ध्यान देने के लिए निवेदन करना चाहता हूँ। यह संस्था स्वास्थ्य के क्षेत्र में काम करती है, चाहे वह मानव स्वास्थ्य हो या पशु स्वास्थ्य सम्बन्धी हो, किन्तु आज फार्मास्यूटीकल्स के क्षेत्र में लूट मची हुई है। सभी तरह की दवा, उपकरण एवं उपचार सामग्री इतनी महंगी हो गई है कि आम नागरिकों को स्वास्थ्य सुविधा नहीं उपलब्ध हो रही है। गरीब लोग असाध्य बीमारियों का इलाज कराने में सक्षम नहीं हैं। सरकार ने तो वैसे करीब 12 सौ दवाओं पर अध्ययन कर 350 तरह की दवाओं को बंद भी कर दिया है। मेरा मानना है कि सभी 12 सौ दवाओं को तत्काल बहाल करना चाहिए। आप ऐसी व्यवस्था करें कि दवाएं, उपकरणों एवं स्वास्थ्य उपचार सामग्री का दाम तर्कसंगत एवं सस्ता हो, जिससे कि गरीबों का इलाज हो सके।

मैं सरकार का ध्यान एक और महत्वपूर्ण विषय की ओर दिलाना चाहता हूँ कि विज्ञान और प्रौद्योगिकी मंत्री जी इस सेक्टर का आई टी सेक्टर की तरह उज्ज्वल भविष्य देख रहे हैं और लक्ष्य निर्धारित किए हैं कि वर्ष 2025 तक जैविक प्रौद्योगिकी क्षेत्र से संबंधित उद्योग एक सौ अरब डालर तक पहुंच जाएगा। मैं माननीय मंत्री जी से जानना चाहता हूँ कि वर्ष 2019 तक आप कहां तक पहुंचेंगे, कहां तक आप सक्षम होंगे? इसको भी दर्शाना चाहिए। यह तभी संभव होगा जब सरकार आई टी की तरह जैव प्रौद्योगिकी के संस्थान भी सभी राज्यों में स्थापित हों। मैं बिहार से आता हूँ। इसी क्रम में मेरा माननीय मंत्री जी से आग्रह है कि बिहार में भी जैविक प्रौद्योगिकी प्रशिक्षण और शिक्षण संस्थान खोलने की दिशा में कार्यवाही करें। धन्यवाद।

**श्री प्रहलाद सिंह पटेल (दमोह) :** सभापति महोदय, आज मैं पूरे आत्मविश्वास के साथ सरकार के मुखिया और आदरणीय प्रधानमंत्री जी को और विभाग के मंत्री जी को हृदय से धन्यवाद देना चाहता हूँ। यह इसलिए नहीं कि मैं उस पार्टी का सदस्य हूँ, बल्कि मुझे खुशी इस बात की है कि जब मैं कॉलेज में पढ़ता था, तो वर्ष 1975-76 के दौरान हमारे विश्वविद्यालय में बायो साइंस पहली बार आया था। उस समय मेरे ही साथ पढ़ने वाला एक छात्र आज अमेरिका की जींस पर जो काम चल रहा है, उसकी 14 लोगों की टीम में वह भी शामिल है। जब वह 3 साल पहले आया और हम सारे पुराने छात्र बैठे तो उसने मुझसे कहा कि मैं धन कमाना नहीं चाहता, वहां पर रहकर अपनी प्रतिष्ठा के बजाए मैं देश में कुछ करना चाहता हूँ और मैं वापस आना चाहता हूँ। मैंने निराश होकर उसको मना किया कि तुम्हारे लायक यहां काम कहां है? आज जब यह बिल आया है तो मैं आश्चर्य हुआ हूँ कि शायद प्रतिभा पलायन का जो क्रम था, वह रुक जाएगा।

सभापति जी, आपने भी अपनी बात कही है। इसमें बड़ी जिम्मेदारी से कहा गया है कि जैव प्रौद्योगिकी की जो शिक्षा है, उसका प्रशिक्षण और अनुसंधान, तीन शब्दों का उपयोग किया गया है। इस केन्द्र से इसको अवसर मिलेगा। मैं एक बात और जोड़ना चाहता हूँ कि प्रमाणीकरण की इस देश को जरूरत है। अनुसंधान तो उनका होता है, जो हमारे पास होता नहीं है। हमारे पास है और पहले भी था। दुर्भाग्य यह रहा है कि हमारे पास प्रमाणीकरण का कोई आधार नहीं था, कोई संस्था नहीं थी, जो इस बात को तय कर सकती कि वास्तव में यह विधा हमारी अपनी विधा है।

मुझे सदन में दो अवसर और मिले हैं। मैं आज अटल जी को स्मरण करना चाहता हूँ। जब वे प्रधानमंत्री थे, तब पौध भिन्नता का कानून भी इस सदन में पास हुआ है, जैव विविधता का कानून भी इस सदन में पास हुआ है और उसके बाद आज जैव प्रौद्योगिकी की बात यहां पर आई है। इसलिए मैं उन तमाम मित्रों से कहना चाहता हूँ कि सब सरकारों ने अच्छे काम किए होंगे, लेकिन देश को जिन बातों की पहले जरूरत थी, शायद उसको लाने में हमने विलम्ब किया है, इस बात को सदन को स्वीकार करना पड़ेगा। हम जिस प्रकार से चीन के लोगों की सूची गिनाते रहते हैं, मैं उनसे बड़े आग्रह के साथ कहना चाहता हूँ कि जितने भी पेपर हिंदुस्तान में इस बायो टेक्नालाजी को लेकर हैं या बायो डायवर्सिटी की अगर हम बात करें तो मैं उसको लिंक करना चाहता हूँ, मैं मंत्री महोदय से कहना चाहता हूँ। यदि कोई अनुसंधान होगा, अगर बायो डायवर्सिटी नहीं है, अगर उसकी कीमत को आप नजरंदाज करेंगे तो बायो टेक्नालाजी के बारे में ज्यादा सोच नहीं पाएंगे। आपको रॉ-मैटेरियल चाहिए। वह किस देश के पास में है? अगर पौध भिन्नता की बात की जाए तो मैं चरक का नाम लेना चाहता हूँ। हमने चरक को कितनी गंभीरता से लिया? चरक ऐसे व्यक्ति थे, जिनके पास चरक संहिता में पौध भिन्नता की सूची है। आजाद भारत के इतने लंबे

काल खंड में हमें विज्ञान में बहुत सफलता अर्जित की है, उसके बाद भी हमारी जानकारी में लगभग 16,000 पौधे हैं, लेकिन चरक संहिता में उनसे ज्यादा पौधे हैं।

मैं दूसरा उदाहरण आयुर्वेद का देना चाहता हूँ। कई बार हम अपनी सीमाओं में इतने संकीर्ण हो जाते हैं कि दूसरी बातों को रूढ़ीवादी कहते हैं, जैसा हमारे मित्र अरुण सिंह जी ने कहा था। हमने घाघ और भङ्गरी की कहावतों का मजाक उड़ाया। क्या हम ने कभी प्रमाणीकरण की कोशिश की? जो आदमी कह कर चला गया कि इस महीने के इस पहर में अगर पूर्व की तरफ हवा चलेगी तो ऐसा होगा और हवा पश्चिम की तरफ चलेगी तो वैसा हो जायेगा। मुझे लगता है कि कई बार हम वैज्ञानिकता की स्थिति को प्रमाणित करने की स्थिति में नहीं थे, शायद इसलिए हम पिछड़ गये हैं। हमने अंधानुकरण उन बातों का किया, जिन बातों को लेकर हम आश्वस्त ही नहीं थे। उदाहरण के लिए, वह अनाज आया, जिसका उल्लेख आपने किया, वह साथ में 'गाजर घास' ले कर आया। आज 'गाजर घास' मध्य प्रदेश जैसे स्थान के लिए अभिशाप बन गयी। लेकिन उसका समाधान जबलपुर कृषि विश्वविद्यालय के एक वैज्ञानिक ने खोजा। उसने एक कीड़ा बनवाया, यह बकायदा बायोटेक्नोलॉजी का हिस्सा है, वह उस पौधे को खा जाता है, लेकिन हमें उसके आगे के परिणाम नहीं पता है कि बाकी चीजों को वह कितना नुकसान करेगा। ऐसा नहीं है कि हमारे यहां बायोटेक्नोलॉजी नहीं थी, लेकिन उसमें मार्यादा की बात सदैव कही गयी है। चाहे हम त्रिशंकु का उदाहरण लें या अन्य बातों का उदाहरण लें। हम किस सीमा तक किन क्षेत्रों में इसका उपयोग करेंगे, इसके बारे में भी कहीं न कहीं यह तय होना चाहिए।

सभापति महोदय, मैं आपके माध्यम से आग्रह करना चाहता हूँ कि मैं इसमें सिर्फ एक बिन्दु 8(क) को देख रहा था, क्या करने लायक है? इन बातों पर जितने हमारे सेन्टर्स काम करते हैं, उनके बारे में हमने सोचना शुरू किया, सबको एकजुट करने की कोशिश की तो मुझे लगता है कि यह देश के लिए स्वर्णिम अवसर होगा।

मंत्री जी ने भी कहा है कि हम लीडर बनेंगे, हम किस बात में लीडर बनेंगे, क्या इस बात पर विचार नहीं होना चाहिए? ऐसा नहीं है कि हमारे पास यह नहीं है, हमारे पास है, उनको सहेजने की जरूरत है, उनके प्रमाणिकरण की जरूरत है, उनको प्रस्तुत करने की जरूरत है और पूरे आत्म विश्वास के साथ उन बातों का मूल्यांकन करने की आवश्यकता है, तो मैं समझता हूँ कि जो पेपर बनेगा, समाधान बनेगा, वह सिर्फ देश को ही नहीं मिलेगा बल्कि दुनिया को मिलेगा, क्योंकि हमने कभी भी दोहन पर विश्वास नहीं किया है। हमने हमेशा संतुलित समाधान पर विश्वास किया है। इसलिए मुझे लगता है कि जो हमारी अपनी सोच होगी, हमारी धरती से पैदा हुआ होगा, वह ज्यादा महत्वपूर्ण होगा।

मैं एक उदाहरण गाय के बारे देना चाहता हूँ। जैसे आपने भी कहा है कि दूध के उत्पादन में हम सिरमौर बन गये लेकिन 'ए-टू' कितनों में है? वह ब्राजील की नस्लों में है लेकिन भारत की सारी नस्लों में 'ए-टू' है। क्या यह जेनेटिक्स नहीं है? क्या यह बायोटेक्नोलॉजी के विचार का विषय नहीं है। हमारे पास दूध की मात्रा है, फ़ैट है लेकिन वह चीज नहीं है जो वास्तव में मानव जीवन को मजबूत करने वाली है। वह 'ए-टू' सिर्फ भारतीय गायों में पाया जाता है। हम ने दूध की क्वांटिटी पर बहुत चिंता की है, उसकी क्वालिटी पर चिंता न करके गलती हमने की है? उसके आधार पर हम दुनिया के सामने लाचारी दिखाये, मैं नहीं मानता की यह ठीक तरीका है।

हमारे मनिषियों ने जिस आधार पर इस देश के भू-विज्ञान, यहां के जिओलॉजी और जिओग्राफी के आधार पर, हमने अपनी बातें तय की थी, वह ज्यादा महत्वपूर्ण थी। उदाहरण के लिए मैं कहना चाहता हूँ कि बिहार और मध्य प्रदेश में भी एक प्रकार की धान होती थी। खेतों में ज्यों-ज्यों पानी बढ़ता था, त्यों-त्यों धान का ऊपरी हिस्सा बढ़ता जाता था, धान खराब नहीं होती थी, हमने उसको खो दिया। हमने उसे इसलिए खो दिया कि हमने जेनेटिक्स में केवल उत्पादन की चिंता की। हमने अपने उस महत्वपूर्ण गुण को नष्ट कर दिया जो पानी के स्तर ज्यादा बढ़ने के बावजूद भी नष्ट नहीं हो सकती थी। वह हमें जीवन देकर जाती थी, अनाज देकर जाती थी। मैं ऐसे अनेक बातें कर सकता हूँ कि जहां पर बिल्कुल पानी नहीं है, कम पानी में भी हमारे पौधे जिंदा रह सकते हैं, जैसे अलसी है, हम ने उन पर कभी विचार नहीं किया कि उसे कैसे ठीक करेंगे? हमने दूसरी तरफ से आयात किया और खेती और किसान को नष्ट किया, उसका उदाहरण पंजाब और हरियाणा हैं।

सभापति महोदय, हम इसका अभिनंदन करते हैं। मैं इस बात के लिए अभिनंदन करूंगा कि हमारी जो भी प्रतिभा है, वह देश के बाहर पलायन नहीं करेगी, शायद सरकार यह विकल्प देने में सफल हुयी है, इसलिए मैं सरकार को बधाई देना चाहता हूँ। हमने अध्यादेश निकाले हैं, इसलिए मैंने पहले बायोडायवर्सिटी और प्लांट वेरायटीज बिल की भी बात की है। इतने लंबे समय के बावजूद भी बायोडायवर्सिटी कहाँ हैं? लोग कहते हैं कि शायद यह हिमालय में होगी, लेकिन नहीं, उसमें छत्तीसगढ़ और मध्य प्रदेश नम्बर वन पर हैं, उनके बाद पहाड़ी राज्य आते हैं। इसलिए मुझे लगता है कि औषधियां भी वहीं पर हैं। अगर हमें उन सभी के बारे में जानना है तो हम सभी को यह चिंता करनी पड़ेगी, केवल उनके बायोलॉजिकल नाम से काम नहीं चलेगा। हमें उनके उन नामों को भी जानना होगा जो स्थानीय तौर पर जाने जाते हैं। यह कहने के पीछे मेरा सिर्फ इतना तात्पर्य है कि जब हम पेटेंट की लड़ाई में जूझते हैं, अगर स्थानीय भाषा में वे लिखे गये होते, उनका उल्लेख किया गया होता तो हम कभी पेटेंट की लड़ाई हार नहीं सकते थे। हम चरक के उदाहरण के साथ पेटेंट की अनेक लड़ाई जीते हैं, लेकिन हमने उसे जब तक नजरअंदाज किया

तब तक दुनिया की अदालतों में हारते रहे। हमारे पास बौद्धिक सम्पदा की कमी नहीं है, क्षमता की कमी नहीं है, वह ऑलरेडी हमारे पास है। इसलिए मैं कहूंगा कि अनुसंधान का काम होना चाहिए। लेकिन हमारे पास जो है, उसके प्रमाणिकरण का भी प्रबंध होना चाहिए, जो इस बिल का उद्देश्य भी है। मैं इतना कहते हुए अपनी बात समाप्त करता हूं। आपने इस महत्वपूर्ण विषय पर मुझे बोलने का अवसर दिया, मैं आपका बहुत-बहुत धन्यवाद करता हूं।

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**17.31 hours**

**MESSAGE FROM RAJYA SABHA**

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:-

I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 25<sup>th</sup> April, 2016 adopted the following Motion regarding filling up of the casual vacancies in the Joint Committee on the Insolvency and Bankruptcy Code, 2015:-

**MOTION**

"That this House concurs in the Recommendation of the Lok Sabha that the Rajya Sabha do appoint three Members to the Joint Committee on Insolvency and Bankruptcy Code, 2015 in the vacancies caused by the retirements of Dr. Bhalchandra Mungekar and Shri Naresh Gujral and resignation of Shri Anand Sharma respectively, from the Rajya Sabha and communicate to Lok Sabha the names of the Members so appointed by the Rajya Sabha to the Joint Committee and resolves that Shri Anand Sharma, Shri Bhubaneswar Kalita and Shri Naresh Gujral be appointed to the said Joint Committee to fill the vacancies.' "

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**17.31 ½ hours****REGIONAL CENTRE FOR BIOTECHNOLOGY BILL, 2016 – Contd.**

PROF. RICHARD HAY (NOMINATED): Chairman, Sir, I express my thanks for giving me this opportunity to speak on a crucially important subject.

This is an era of science, technology and digital innovation where, for example, scientists have recently discovered an enzyme that can convert all blood groups into the universal blood type 'O'.

At the outset, I compliment the hon. Minister of Science and Technology for taking these bold steps to empower the field of bio-technology in our country.

India, though not a pioneer in this field, is making quantum jumps in this important area of Research and Development in bio-technology. This Centre, I believe, would not only facilitate more practical-oriented research, but would also produce more monumental patents that would gauge the success of this Centre in the long run.

This Centre, we believe, would give a big boost to the bio-technology industry in India, which is presently growing at a rate of 20 per cent and is expected to grow at a rate of 30 per cent in the coming years.

Let me narrate a few plus points. It is going to provide immense potential to our scientists who are forced to go to the West to undertake research in this field. Instead, they can happily take up research on the Indian soil. India will emerge as a big player in the field of pharmaceutical industry in the world. New drugs will be discovered, especially, in diabolic diseases like Cancer, HIV, Diabetes, Hypertension, etc. We can discover new vaccines and find everlasting solutions to communicable diseases too.

The food processing industry, by way of value-added products, will find practical solutions to the many problems being faced by our farmers, especially, to double their income by 2022.

The possibility to extend further research in human stem cells would be yet another fabulous boon to medicine and healthcare. So, there are a lot of plus points here. I specially compliment the hon. Minister and I wholeheartedly support the Bill. Thank you.

THE MINISTER OF SCIENCE AND TECHNOLOGY AND MINISTER OF EARTH SCIENCES (DR. HARSH VARDHAN) : Thank you, Sir. First of all, let me thank all the hon. Members, namely, Dr. Shashi Tharoor, Shri Jagdambika Pal, Dr. Tapas Mandal, Shri Tathagata Satpathy, Shri Muthamsetti Srinivasa Rao, Shri Konda Vishweshwar Reddy, Shri Sankar Prasad Datta, Shri Hukum Singh, Shri Varaprasad Rao Velagapalli, Shri K.H. Muniyappa, Dr. Arun Kumar, Shri Dushyant Chautala, Shri Kaushalendra Kumar, Shri Prahlad Singh Patel and Prof. Richard Hay -- and forgive me if I have left somebody's name -- for participating in this discussion on this very very important Bill.

I feel extremely grateful to all of you and this House, and express my deep heart-felt gratitude for supporting this Bill.

By and large, the Members were generally very positive. Some concerns were raised and some apprehensions were also expressed, but I felt sorry about two particular comments about which I want to talk in the beginning. Somebody said that we were kneeling before America or China. I fail to understand how by bringing a Regional Centre of Biotechnology in the country, which is going to be one of the state-of-the-art things, for the whole of Asia, we are seen as kneeling before America or China. We can tell the hon. Member that we shall be the last people in this world to ever kneel before anyone. For us, there is only one guiding principle, that is, *Rashtra Dharm, Samaj Dharm and Manav Dharm*. We are only guided by that.

Moreover, this Bill has its origin from the time of our great Prime Minister Shri Atal Bihari Vajpayee. As I mentioned in the beginning, for the character or the DNA of our Government or our leaders, you have to recall that incident in March, 1998. Atalji became the Prime Minister of India and you know what he did on 11<sup>th</sup> May 1998, in spite of all pressures, for which I think anybody could have been seen kneeling. We enjoy our DNA from that great Prime Minister of India Shri Atal Bihari Vajpayee.

Now, there is another great leader, Shri Narendra Modi, who enjoys the legacy of that great Prime Minister. He is thoroughly committed to our country's welfare; he is thoroughly committed to science; and he is thoroughly committed to science professionals, scientists, and scientific acumen. He has brilliant and innovative ideas. He is committed to promote science in the best possible manner. He is wanting to put everything into ensuring that science is actually connected to the people and science is actually used for the benefit of the people and particularly for the benefit of the poorest of the poor. That is reflected in all the policies that he has framed till now and the various programmes which were deliberated in great detail, whether it was the 'Make in India' or the 'Digital India', or the 'Swachh Bharat', etc. Now, the 'Start Up' and the 'Stand Up' movement with so much of money being put for supporting millions of young people in this country to become entrepreneurs and to develop their own innovative ideas, make programmes, use technology, and give back to the country in the best possible manner. Even in science also, I can say that after we took over, we improved the scholarship of our scientists by about 50 per cent, and so many schemes have been introduced to ensure that people who have already gone out of the country come back happily and institutions are created where they get the most ideal environment to work.

I would tell you that this particular institution is one such institution about which Members have expressed concerns and raised doubts that probably this institution is coming up at the cost of other institutions, compromising with their quality, or it will be sort of a 'bossy' institution over others; it is going to hamper or impair the autonomy of other institutions. It is not like that. It is an institution and the words 'Regional Centre' means that it is a 'Regional Centre' for this region of the world, that is, Asia.

It is going to be one of the best collaborating and coordinating centres where we exchange our knowledge, where we exchange our experience in the most optimal manner by sharing of information. This Centre also diagnoses the

various problems at various places as to what type of training is required; what type of manpower is to be created; what type of people are required by the industry; and what type of improvement in education for our biotechnology is required. All this is going to be worked out in this Centre. This Centre, with the help of UNESCO and the Member-States is going to actually make sure that our goal of taking biotechnology – which is already moving fast in that direction of becoming a global leader – is achieved well in time.

The other comment about which I felt sorry was this. One hon. Member said that the achievements of biotechnology or of our scientists in this field in our country are literally zero. He used the word 'zero'. I think, this is really a very sorry comment. I have to invite each one of you to these biotechnology laboratories in the country. When I had not visited these laboratories, when I had not seen them or when I had not interacted with the scientists, I could have also said without knowledge that I do not know as to what is happening in India. I can say, for sure, that we have the state-of-the-art laboratories in this country in biotechnology. This Department was created 30 years back. Now after 30 years, you can really boast of the best institutions that this world can have because they are all in India. The type of cutting edge research that the scientists in India in this particular field are doing is absolutely fabulous. Now, our molecular biologists or life scientists have done the total human genome sequencing. This human genome sequencing required ten years back 100 million dollars. Now after ten years, the same human genome sequencing can be done in thousand dollars. This is the achievement of our scientists. Cancer is no longer a dreaded disease. Now our scientists are basically working at the cellular level and we are into the 'Precision Medicine', for which Mr. Obama has spent 220 billion dollars in his country.

Somebody said that we have not done anything in nanotechnology. Right now, our status in nanotechnology internationally is that we are the third best in the world in terms of our publications and our contributions. You have to actually visit all those laboratories, meet those scientists to believe what I am saying. This

is about those two unfair comments that were made and I thought I must put the record straight.

Shri Reddy recalled the observations made by Shri Atal ji at that time when in the 90s we were having the IT boom. He said that IT is 'India Today' and BT will be 'Bharat Tomorrow'. It is a right time to recall Shri Atal ji at this time. I have to specially thank Dr. Murli Manohar Joshi also for the suggestion that he made at that UNESCO meeting. Of course, I also thank the previous Government because they took the issue forward. I am the privileged one in the sense that I have got this opportunity to put forward this Bill before you and see that it sees the light of the day now.

I can assure you that the coming up of this institution is not going to in anyway compromise the quality, the support that the Government of India gives to any other institution whether in the Government or in the private sector or in the industry. We help research in biotechnology in all fields, not only in the government sector. We are helping the IITs and we are helping the industry also. Last year itself we may have helped at least 150 start-ups in the country in the field of biotechnology by giving money and all. So, it is not going to compromise on anything.

Coming up of this institution will ensure that we have a very good quality, state of the art institution which will make sure that we are able to take care of whatever is deficient anywhere, we improve education, we improve training, and we create manpower of all types, all levels, all varieties with the help of this institution and with this institution taking the help of UNESCO and other countries of Asian region. That is basically the purpose of this particular institution.

I will just mention some of the specific concerns that were raised. Dr. Tapas Mandal is probably unaware that we already have an institute of biotechnology in Kalyani, West Bengal. It is the National Institute of Biomedical Genomics (NIBG). He should know about that. I along with the Science and Technology Minister of West Bengal recently inaugurated in Kolkata a new

building for the Indian Institute of Chemical Biology in the Salt Lake area. It was only a few weeks back.

At our lab in Lucknow along with the Agriculture Department of West Bengal we have successfully worked on arsenic free rice now. We are already corresponding with Ms. Mamata Banerjee, she is in her election mode, to inaugurate what we have done with the agricultural people in West Bengal. So, it is not that we are not showing our concern for the eastern or north-eastern part of India.

Regarding his comment about Indian scientists, I would say that Indian scientists have done brilliant work in science in India. They have got many top recognitions. We have many world class institutions and we have already had many good quality industrial breakthroughs on record till today.

We also have a very important major agricultural programme in the East and the North-East. There is an initiative which is known as the Institute of Bio Resources and Sustainable Development at Imphal. I have visited that place long back. DBT is also supporting programmes at the Bose Institute in Kolkata and NIBMG in West Bengal as well as at IIT Kharagpur. These are the places which I myself have visited in the last one year. There may be many others.

DR. TAPAS MANDAL (RANAGHAT): Obviously there are some central institutes in West Bengal. The Institute of Biomedical Genomics is around one kilometre from my residence. That is now working in an abandoned hospital. The new building is under construction. They are ready to shift into it. The scientists and the other staff are passing their time. No research work is going on right now.

Secondly, Bose Institute is one of the major institutes in biotechnology in the whole of eastern India and it caters to the needs of the nation also. There are some important institutes like Bidhan Chandra Krishi Viswavidyalaya, a State agricultural university has a very small Department of Biotechnology, no infrastructure facilities, no lab facilities, no equipments. My submission is that West Bengal is very sound in agricultural productivity. In fruit production and



vegetable production, West Bengal ranks first or second. So, under these circumstances, is it possible to fund a sizeable amount of money for the university to develop biotechnology lab?

HON. CHAIRPERSON : Don't repeat all the things. You have already said all this.

DR. HARSH VARDHAN: I don't want to enter into any controversy about it. We may have a difference of opinion about the quality or content. I can tell you that I have visited almost all the labs in Kolkata in the last one year. I also feel proud of them like I feel proud of Acharya Jagdish Chandra Bose. You can give any specific suggestions about improvement or having a new building or anything which you feel is already not in the offing. But most of the things that have been brought to our knowledge, we are already in the advanced process of going ahead. But please don't say that we are zero in biotechnology in this country, we have not done anything and our scientists are useless. I think that demoralizes the great people. They are doing excellent work and you belong to a place which can boast of the great Acharya Jagdish Chandra Bose, S.N. Bose and P.C. Ray. So, you should not be talking about that.

You mentioned about nano-biotechnology also. I mentioned that we are third in the world but I tell you that we have a separate special task force on nano-biotechnology and we have a major nano-tech mission and many nano institutes in the country. If you wish, I can organize a visit for you to all these institutions.

Something was mentioned by you about BT cotton and BT brinjal. Let me tell you the factual position about these issues. BT cotton is the only genetically engineered crop which India has approved so far for commercial cultivation in 2002 when Atalji was the Prime Minister. So far, India has approved six events of BT cotton – MON 53, MON 15985, Event 1, GFM Event, BNLA 601 and MLS 921, expressing different insecticidal proteins alone or in combination to control *Helicoverpa Armigera*, a major pest of cotton, and at the same time reduce the excess use of pesticides. These events were developed by both private and public

sector institutes alone or in collaboration. By the year 2014, more than 95 per cent of Indian farmers that is 7.7 million adopted BT cotton. Out of 12.5 million hectares of total cotton area in India, 11.6 million hectares is covered by BT cotton by 2015. India tripled cotton production from 13 million bales in 2002, the year it released first BT cotton, to more than 39 million bales in 2014. At present, India is the number one cotton producing country in the world surpassing even the USA and China. This is the factual statement about it.

Now let me tell you about BT brinjal. Mahyco, an Indian seed company has developed the BT brinjal to provide resistance against Lepidopteran insect pest, in particular the fruit and shoot borer. After several years of bio-safety testing, the Genetic Engineering Appraisal Committee has cleared the BT brinjal for commercialization in 2009.

Following concerns raised by some stakeholders and anti-GMO activists, the Government of India imposed a moratorium on its release in 2010.

**माननीय सभापति:** माननीय मंत्री जी, छह बजने वाले हैं।

...(व्यवधान)

**DR. HARSH VARDHAN:** In the year 2013, the same Bt. Brinjal event was approved by Bangladesh for commercial cultivation. Some concerns were expressed here also. I can tell you that there was opposition from some groups. We are talking to them and right now the opposition has reduced to the minimal levels and we are developing a consensus. There will hardly be any opposition about the whole issue.

**माननीय सभापति :** माननीय मंत्री जी की बात पूरी हो जाने दीजिए।

...(व्यवधान)

**SHRI MALLIKARJUN KHARGE (GULBARGA):** I want to bring to his kind notice that no Member opposed this Bill. Everybody supported it but you are repeatedly saying that some Members are opposing it. You should appreciate that हम बिल को पास करने के लिए तैयार हैं।

**माननीय सभापति :** मंत्री जी तो इसके लिए आप सभी को पहले ही धन्यवाद दे चुके हैं।

**DR. HARSH VARDHAN:** I say on record once again, I appreciate the spirit of each and every one of you and express my heartfelt gratitude but as some of the concerns were raised I am just trying to answer them.

**श्री दुष्यंत चौटाला (हिसार) :** सभापति जी, मैं मंत्री जी से एक स्पष्टीकरण चाहता हूँ।

**माननीय सभापति :** आप मंत्री जी को अपनी बात समाप्त करने दीजिए।

**DR. HARSH VARDHAN:** There was a concern raised by Dr. Shashi Tharoor about the biotechnology regulatory Bill. I can tell you that the Bill is already in an advanced process. We are going to bring that regulatory Bill. Moreover, we are not compromising on any of the regulatory mechanisms even without the Bill right now. This is just for the purpose of record.

I have to say on record that this institution is only going to harmonise the relationship with the other institutions in the country and outside the country since this was also one of the concerns raised. No existing centre is going to lose its autonomy. Some issue was raised about the majority voting right, about the Indian members, and all. The majority voting rights in the Board of Governors is with the Indian members. You can be assured about that.

Somebody mentioned about the economic benefits to the country. The Centre is expected to produce highly trained and skilled manpower capable of delivering low-cost, effective healthcare, agricultural and veterinary technologies. The investment would also result in the creation of space, unique infrastructure and critical core facilities which can be shared with other institutions. The Centre would serve as a window for showcasing Indian competence in the global market for economic gains.

Somebody mentioned about industry collaboration, etc. I can tell you that one of the mandates is education will be linked with industry requirements and will be dynamic and based on the industry needs also. The need for this autonomous institution with national importance is that they can make their own

curricula; and depending on the advancing changes etc. in the field, they can always make changes to the curricula without any control from any side.

There was a mention where somebody wanted a similar institute in Andhra Pradesh and somebody wanted it somewhere else. This is a different type of institution. It is not something which could be created but obviously if there is a need for a biotechnology facility of great nature which is lacking somewhere and which the Department feels is the need of the hour we will certainly look at it.

### **18.00 hours**

The foreign faculty, etc. are going to be involved in this. There was a suggestion given that the review should be every two years. We can actively consider that. There was a suggestion given about public representatives, that also can be taken care of as to how the public representatives' involvement can be there.

A Member raised an issue about funding that we may be getting from UNESO.

HON. CHAIRPERSON : The time of the House is extended up to the passing of this Bill. I think the House agrees to it.

SEVERAL HON. MEMBERS: Yes, Sir.

DR. HARSH VARDHAN: A Member asked about UNESCO. UNESCO is not going to provide us any fund *per se* but the member States will be giving contributions. The Centre may receive contributions from the member States within the region. They are going to be the voluntary contributions which will add to the core fund.

All non-statutory aspects of the regulatory Bill are being implemented. This is what I have mentioned to you just now.

I think broadly these were the issues which were raised. Shri Hukum Singh, the Chair, mentioned about the biotechnology park in Lucknow. In fact I have to tell you that we have five state-of-the-art science institutions in Lucknow. I have visited all five of them: CIMAP, NBRI, CDRI, Indian Institute of

Toxicological Research and the Birbal Sahni Institute of Palaeosciences. So, you need not worry about the facility that the Government of India has created in Lucknow.

There was a mention about the generic medicines. Shri Satpathy is not here. I can agree with him to some extent. We are a leader in generic medicines. There cannot be two opinions about it but with regard to the benefits of those generic medicines, we have to cover a long way to make sure that we make generic medicines available to each and every person in this country and promote the rational prescribing of such medicines amongst our doctors. That of course is something which I agree.

Shri Jagdambika Pal had studied the Bill thoroughly and he answered for me most of the questions that Shri Tharoor had raised.

There were issues raised about the quality and quantity of biotech graduates, regulatory reforms, financial incentives to the biotech industry, upgradation of the centre. I can tell you that these are all concerns which are basically the concerns which have been taken care of by making this institute. We are going to improve all these institutions.

I can talk and talk about biotechnology. It is such a great sector. It is a very fascinating sector. It has a huge potential to help people, mankind, agriculture, farmers, health and, of course, clean energy. You mentioned about cellulose getting converted into 2G Ethanol. Only on 22<sup>nd</sup> April, two days back, we have inaugurated the first plant of its kind in the whole world, not only in India, where we are converting all that into 2G. It is such a huge plant which converts 10 tonnes right now and we can do that up to 250 - 500 tonnes. We are already in a very-very advanced stage with regard to waste to wealth thing. Under the National Innovation Mission the Department of Biotechnology is leading the Clean Energy Mission with other departments of the Government of India, whether they are the Power Ministry or the Environment Ministry and we are taking a leading and ensuring that with those collaboration we can make sure that -

now from 2G Alcohol or 2G Ethanol – we convert that Ethanol into Butanol, the next generation plant that we are working on.

Bigger plants have also been designed with the help of bio-technology. Bio-technology is now on a very strong footing. One of the hon. Members mentioned about how much will be the progress in another five years. He can very well calculate how much it will be in five years. We are trying to move at the fastest possible pace. We are trying to put our heart and soul into whatever we are trying to do. We need the support of everyone. We want all the hon. Members to participate in all the scientific activities in their respective areas.

With these words, I would now once again request the hon. Members to pass this Bill.

Thank you.

**श्री दुष्यंत चौटाला (हिसार) :** सभापति जी, मैं मंत्री जी से एक क्लैरिफिकेशन चाहता हूँ। माननीय मंत्री जी ने अपने जवाब में बताया है कि कॉटन की जो बीटी प्रोडक्ट है, उसकी वजह से कॉटन की ग्रोथ पिछले तीन सालों में बहुत ज्यादा हुई है। आपके साथ कृषि मंत्री जी बैठे हैं, उनसे पूछिए, पिछले साल महाराष्ट्र में चाहे सूखे की वजह से हो, अधिकतम तौर पर कॉटन की फसलें, बीटी प्रोडक्ट कॉटन, जो कम पानी में ज्यादा फल देने वाली है, वे फेल रहीं। इसी तरह से नॉर्थ इंडिया के अंदर भी आपके डिपार्टमेंट और बायो टेक्नोलॉजी की यूटिलाइजेशन के साथ जो सीड्स आए, वे न तो उत्तम क्वालिटी के सीड्स थे और वे व्हाइट फ्लाई जैसे इन्सेक्ट्स की वजह से बर्बाद हुए। क्या आपका विभाग कृषि मंत्रालय के साथ मिलकर इस सेंटर के माध्यम से वहां कोई फायदा पहुंचाएगा?

**DR. HARSH VARDHAN:** Sir, these are all scientific aspects.

HON. CHAIRPERSON : The question is:

“That the Bill to provide for the establishment of an institution of national importance to be known as Regional Centre for Biotechnology and to provide for matters connected therewith or incidental thereto, be taken into consideration.”

*The motion was adopted.*

HON. CHAIRPERSON: The House will now take up Clause by Clause consideration of the Bill.

The question is:

“That clauses 2 to 46 stand part of the Bill.”

*The motion was adopted.*

*Clauses 2 to 46 were added to the Bill.*

*Clause 1, Enacting Formula, Preamble and the Long Title were added to the Bill.*

HON. CHAIRPERSON: The hon. Minister may move that the Bill be passed.

DR. HARSH VARDHAN: Sir, I beg move:

“That the Bill be passed.”

HON. CHAIRPERSON: The question is:

“That the Bill be passed.”

*The motion was adopted.*

HON. CHAIRPERSON: The House stands adjourned to meet again tomorrow, Tuesday, April 26, 2016 at 1100 hours.

**18.08 hours**

*The Lok Sabha then adjourned till Eleven of the Clock  
on Tuesday, April 26, 2016/Vaisakha 6, 1938 (Saka)*

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